

LOK SABHA

BULLETIN—PART I
(Brief Record of Proceedings)

—
Wednesday, July 10, 1996/Asadha 19, 1918 (Saka)
—

No. 9

11 A.M.

1. National Anthem

The National Anthem was played.

2. Introduction of Ministers

The Prime Minister introduced the Members of the Union Council of Ministers.

3. Obituary References

The Speaker made references to the passing away of Shri M. Subha Reddy, a member of Eighth Lok Sabha, Dr. Manoj Pandey, a member of Eighth Lok Sabha and Shri Yagya Datt Sharma, a member of Fourth and Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

4. Starred Questions

Starred Question Nos. 2 and 3 were orally answered. Replies to Starred Question Nos. 1 and 4—20 were laid on the Table.

5. Unstarred Questions

Replies to Unstarred Question Nos. 1, 2 and 4—200 were laid on the Table.

6. Papers Laid on the Table

The following papers were laid on the Table:—

A copy each of the following ordinances (Hindi and English versions) under

article 123(2)(a) of the Constitution:—

- (1) The Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Third Ordinance, 1996 (No. 22 of 1996), promulgated by the President on the 20th June, 1996.
- (2) The Industrial Disputes (Amendment) Third Ordinance, 1996 (No. 23 of 1996), promulgated by the President on the 20th June, 1996.
- (3) The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Third Ordinance, 1996 (No. 24 of 1996), promulgated by the President on the 20th June, 1996.
- (4) The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Third Ordinance, 1996 (No. 25 of 1996), promulgated by the President on the 20th June, 1996.
- (5) The Building and Other Construction Workers' Welfare Cess Third Ordinance, 1996 (No. 26 of 1996), promulgated by the President on the 20th June, 1996.
- (6) The Arbitration and Conciliation (Third) Ordinance, 1996 (No. 27 of 1996), promulgated by the President on the 21st June, 1996.
- (7) The Depositories (Third) Ordinance, 1996 (No. 28 of 1996), promulgated by the President on the 21st June, 1996.
- (8) The Supreme Court and High Court Judges (Conditions of Service) Amendment Third Ordinance, 1996 (No. 29 of 1996), promulgated by the President on the 21st June, 1996.
- (9) The Constitution (Scheduled Tribes) Order (Amendment) Third Ordinance, 1996 (No. 30 of 1996), promulgated by the President on the 27th June, 1996.

7. Motions for Elections to Committees

(i) Shri Saleem I. Shervani moved the following motion:—

“That in pursuance of Section 7(2) of the Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Act, 1994, the members of this House do proceed to elect, in such manner as the Speaker may direct, two female members from among themselves, to serve as members of the Central Supervisory Board, subject to other provisions of the said Act.”

The motion was adopted.

(ii) Shri R.L. Jalappa moved the following motion:—

“That in pursuance of sub-section (3)(c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to other provisions of the said Act.”

The motion was adopted.

(iii) Shri Indrajit Gupta moved the following motion:—

“That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from among themselves to be members of the Committee to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making recommendations thereon in accordance with sub-section (3) of Section 4 of the said Act.”

The motion was adopted.

8. Observation by the Speaker

The Speaker, after hearing several members on the propriety of raising the administered prices of petroleum products before the commencement of the Session, reiterated the ruling given by the then Speaker (Dr. Balram Jakhar) on the subject, on 9th June, 1980 and quoted as follows:—

“.....There is no infringement of rules and constitutional provisions; but it would have been more appropriate to announce this increase in the House”.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2 P.M.)

9. Matters under rule 377

- (1) Shri Prabhu Dayal Katheria raised a matter regarding need for early completion of Chambal Dal Project in Firozabad district, U.P.
- (2) Shri Rameshwar Patidar raised a matter regarding need to provide more facilities to Pilgrims going to Amarnath.
- (3) Shri Harin Pathak raised a matter regarding need to release adequate

funds from National Renewal Fund to Ahmedabad to protect the interests of sick textile mill workers.

- (4) Shri K.D. Sultanpuri raised a matter regarding need to ensure payment of dues of royalty on electricity to Himachal Pradesh.
- (5) Kum. Frida Topno raised a matter regarding need to provide compensation to the people whose land has come under sand casting due to construction of Mandira Dam in Orissa.
- (6) Shri Virendra Kumar Singh raised a matter regarding need to accord early clearance to Nabinagar Thermal Power Project, Bihar.
- (7) Shri Jitendra Nath Das raised a matter regarding need to take steps to mitigate hardship of the people due to acute shortage of L.P.G. in Divisional Headquarters, Jalpaiguri, West Bengal.
- (8) Shri N.S.V. Chittan raised a matter regarding need to allocate sufficient funds for early completion of Madras Rapid Transport System Project.

✓ 10. **Statutory Resolution—Under consideration**

Shri H.D. Deve Gowda moved the following Resolution:—

“That this House approves the continuance in force of the proclamation dated the 18th July, 1990 in respect of Jammu and Kashmir, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 18th July, 1996.”

Shri Jagmohan took part in the debate.

The discussion was not concluded.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

4.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 11th July, 1996)

SURENDRA MISHRA,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, July 11, 1996/Asadha 20, 1918 (Saka)

No. 10

11 A.M.

1. Starred Questions

Starred Question Nos. 21, 24, 25 and 27 were orally answered. Replies to Starred Question Nos. 22, 23, 26 and 28—40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 201—267 and 269—306 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the National Commission for Backward Classes (Salaries and Allowances and other Conditions of Service of Chairperson and Members) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 100(E) in Gazette of India dated the 20th February, 1996, under sub-section (3) of section 17 of the National Commission for Backward Classes Act, 1993.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the

National Scheduled Castes and Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 1994-95.

- (ii) **Annual Report of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (3) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.**
- (4) **A copy of the Maternity Benefit (Mines and Circus) (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 70(E) in Gazette of India dated the 31st January, 1996, under sub-section (3) of section 28 of the Maternity Benefit Act, 1961.**
- (5) **A copy of the Employees' Pension (Amendment) Scheme, 1996 (Hindi and English versions) published in Notification No. G.S.R. 134 in Gazette of India dated the 28th February, 1996, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.**
- (6) **A copy of the Financial Estimates and Performance Budget for the year 1996-97 (Hindi and English versions) of the Employees' State Insurance Corporation under section 36 of the Employees' State Insurance Act, 1948.**
- (7) **A statement (Hindi and English versions) on the ratification and Action taken on the implementation of the provisions of International Labour Organisation Convention No. 147 concerning Minimum standards in Merchant Ships.**

4. Report of the Business Advisory Committee

SHRI SRIKANTA KUMAR JENA presented the First Report of the Business Advisory Committee.

5. Motion for Election to Committee

SHRI M. ARUNACHALAM moved the following motion:—

“That in pursuance of Section 4(i) of the employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees' State Insurance Corporation, subject to other provisions of the said Act.”

The motion was adopted.

6. Statement by Minister

The Minister of Civil Aviation made a statement regarding reported aircrash of a private operated aircraft belonging to Archana Airways at Kandi about 30 Kms. South of Bhuntar airport.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

7. Matter under rule 377

(1) Smt. Sheela Gautam raised a matter regarding need for construction of a pedestrian sub-way at railway gate on Ramghat road in Aligarh, U.P.

(2) Shri Ratilal Kalidas Varma raised a matter regarding need for early conversion of Bhavnagar-Tarapur railway line into broadgauge.

(3) Shri T. Subbarami Reddy raised a matter regarding need to provide adequate financial assistance to Government of Andhra Pradesh for providing relief to the people affected by recent cyclones.

(4) Shri Brij Bhushan Tiwari raised a matter regarding need for early conversion of Gorakhpur-Gonda railway line into broadgauge.

(5) Shri Ramashray Prasad Singh raised a matter regarding need to provide financial assistance to Government of Bihar for modernisation of Sone canal.

(6) Shri Vishambhar Prasad Nishad raised a matter regarding need for improvement in drainage system in Fatehpur in U.P.

(7) Shri Brahmanand Mandal raised a matter regarding need for

construction of a road-cum-rail bridge on river Ganga at Mungher, Bihar.

8. **Government Bill—Introduced.**

The Depositories Bill, 1996.

9. **Statement Regarding Ordinance — Laid on the Table**

An explanatory statement (Hindi and English version) giving reasons for immediate legislation by the Depositories (Third) Ordinance, 1996, was laid on the Table.

10. **Government Bill — Introduced**

The Supreme Court and High Court Judges (Conditions of Service) Amendment Bill, 1996:

11. **Statement Regarding Ordinance — Laid on the Table**

An explanatory statement (Hindi and English version) giving reasons for immediate legislation by the Supreme Court and High Court Judges (Conditions of Service) Amendment Third Ordinance, 1996, was laid on the Table.

12. **Government Bill — Introduced**

The Representation of the People (Amendment) Bill, 1996.

13. **Statutory Resolution—Under consideration**

Further discussion on the following Resolution moved by Shri H.D. Deve Gowda on the 10th July, 1996, continued.

“That this House approves the continuance in force of the proclamation dated the 18th July, 1990 in respect of Jammu & Kashmir, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 18th July, 1996.”

The following Members took part in the debate:—

- (1) Shri Jagmohan
- (2) Shri P. Namgyal
- (3) Shri V.V. Raghavan
- (4) Shri G.M. Banatwalla
- (5) Shri Mangat Ram Sharma

The discussion was not concluded.

14. Discussion Under Rule 193

Shri Jaswant Singh raised a discussion regarding the steep pre-budget hike in the administered prices of petrol, LPG, diesel and other petroleum products; its repercussion on the economy of the country and hardship to the consumers.

The following Members took part in the debate:—

- (1) Dr. Debi Prosad Pal
- (2) Shri Basudeb Acharia
- (3) Shri C. Narayanawswamy
- (4) Shri George Fernandes
- (5) Shri Suresh Prabhu
- (6) Shri Biju Patnaik
- (7) Shri Surjeet Singh Barnala
- (8) Shri Chitta Basu
- (9) Shri E. Ahamed (*Speech unfinished*)

The discussion was not concluded.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 12th July, 1996)

SURENDRA MISHRA,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Friday, July 12, 1996/Asadha 21, 1918 (Saka)

No. 11

11 A.M.

1. Starred Questions

Starred Question Nos. 41—43 were orally answered. Replies to Starred Question Nos. 44—60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 307, 308, 310—314, 316—384, 386—389, 391—432 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 1994-95.
 - (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following notifications (Hindi and English

versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

- (i) G.S.R. 213(E) published in Gazette of India dated the 17th May, 1996 together with an explanatory memorandum seeking to waive payment of excise duty on parts and components fabricated and captively used for building a body on the chasis of a motor vehicle for the period commencing on the 28th day of February, 1993 and ending with the 28th day of February, 1994.
 - (ii) G.S.R. 254(E) published in Gazette of India dated the 25th June, 1996 together with an explanatory memorandum seeking to provide that whole of the duty of Central Excise leviable on lime stone and captively consumed in the manufacture of cement clinkers shall not be required to be paid.
 - (iii) The Adhoc Exemption Order No. 38/3/96-CX dated the 19th March, 1996 together with an explanatory memorandum regarding exemption to certain excisable goods procured from certain manufacturers mentioned in the notification from the whole of the duties of excise upto the 31st March, 1996.
 - (iv) The Adhoc Exemption Order No. 40/5/96-CX dated the 2nd April, 1996 together with an explanatory memorandum regarding exemption to quantity of excisable goods and procured from manufacturers as mentioned in the notification from the so much of the duty of excise leviable thereon upto the 31st March, 1997.
 - (v) The Adhoc Exemption Order No. 41/6/96-CX dated the 2nd April, 1996 together with an explanatory memorandum regarding exemption to certain hospital laundry equipment mentioned in the notification from the whole of the duties of excise leviable thereon.
- (4) A copy of the Notification No. G.S.R. 117(E) (Hindi and English versions) published in Gazette of India dated the 8th March, 1996 enlarging the scope of Section 293A of the Income Tax Act, 1961 in relation to participation in the

business of prospecting for, extraction, etc. of Minerals Oils, under sub-section (3) of section 293A of the said Act.

- (5) A copy of the Notification No. G.S.R. 174(E) (Hindi and English versions) published in Gazette of India dated the 3rd April, 1996 together with an explanatory memorandum seeking exemption to the taxable services provided by the telegraph authority to 55 specified Diplomatic Missions or members thereof, from the whole of Service Tax leviable thereon, under sub-section (4) of section 94 of the Finance Act, 1994.
- (6) A copy of the Coinage [Standard Weight and Remedy of Commemorative Coins of Two Rupees and Five Rupees Cupro Nickel Alloy (Containing Copper 75 percent and Nickel 25 percent) coined for "8th World Tamil Conference 1995"] Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 135(E) in Gazette of India dated the 19th March, 1996, under sub-section (3) of section 21 of the Coinage Act, 1906.
- (7) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha:—

(1) Statement No. XXXIV	— Eighth Session, 1987	}	Eighth Lok Sabha
(2) Statement No. XLII	— Tenth Session, 1988		
(3) Statement No. XXXIX	— Second Session, 1990	}	Ninth Lok Sabha
(4) Statement No. XXXIV	— Third Session, 1990		
(5) Statement No. XXXIII	— First Session, 1991		
(6) Statement No. XXIX	— Third Session, 1992	}	Tenth Lok Sabha
(7) Statement No. XXVI	— Fourth Session, 1992		
(8) Statement No. XXIV	— Fifth Session, 1992		
(9) Statement No. XXIII	— Sixth Session, 1993		
(10) Statement No. XIX	— Seventh Session, 1993		
(11) Statement No. XVIII	— Eighth Session, 1993		
(12) Statement No. XVI	— Ninth Session, 1994		
(13) Statement No. XI	— Eleventh Session, 1994		
(14) Statement No. IX	— Twelfth Session, 1994		
(15) Statement No. VII	— Thirteenth Session, 1995		
(16) Statement No. IV	— Fourteenth Session, 1995		
(17) Statement No. II	— Fifteenth Session, 1995		
(18) Statement No. I	— Sixteenth Session, 1996		

4. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 15th July, 1996.

5. Motion Regarding Constitution of the Joint Committee on Offices of Profit

Shri Ramakant D. Khalap moved the following motion:

“That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst the members of each house in accordance with the system of proportional representation by means of the single transferable vote:

That the functions of the Joint Committee shall be—

- (i) to examine the composition and character of all existing “committees” [other than those examined by the Joint Committee to which the Parliament (Prevention of Disqualification) Bill, 1957 was referred] and all “committees” that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being, a member of either house of the Parliament under article 102 of the Constitution;
- (ii) to recommend in relation to the “committees” examined by it what offices should disqualify and what offices should not disqualify;
- (iii) to scrutinise from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise;

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters;

That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

That in order to constitute a sitting of the Joint Committee, the

quorum shall be one-third of the total number of members of the Committee;

That in other respects, the rules of procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and to communicate to this House the names of the members to be appointed by the Rajya Sabha to the Joint Committee."

The motion was adopted.

6. Motion regarding First Report of Business Advisory Committee

Shri Srikanta Kumar Jena moved the following motion:—

"That this House do agree with the First Report of the Business Advisory Committee presented to the House on the 11th July, 1996."

The motion was adopted.

7. Motions for Election for Deputy Speaker

(1) Shri Sharad Pawar moved the following motion:—

"That Shri Suraj Bhan, a member of this House, be chosen as the Deputy Speaker of this House."

Shri Sontosh Mohan Dev seconded the motion.

(2) Shri Atal Bihari Vajpayee moved the following motion:—

"That Shri Suraj Bhan, a member of this House, be chosen as the Deputy Speaker of this House."

Smt. Sushma Swaraj seconded the motion.

(3) Shri Ram Vilas Paswan moved the following motion:—

"That Shri Suraj Bhan, a member of this House, be chosen as the Deputy Speaker of this House."

Shri S.R. Balasubramoniyam seconded the motion.

(4) Dr. Murli Manohar Joshi moved the following motion:—

“That Shri Suraj Bhan, a member of this House, be chosen as the Deputy Speaker of this House.”

Shri Jagmohan seconded the motion.

(5) Shri Surjit Singh Barnala moved the following motion:—

“That Shri Suraj Bhan, a member of this House, be chosen as the Deputy Speaker of this House.”

Shri Madhukar Sarpotdar seconded the motion.

(6) Shri George Fernandes moved the following motion:—

“That Shri Suraj Bhan, a member of this House, be chosen as the Deputy Speaker of this House.”

Shri Nitish Kumar seconded the motion.

(7) Shri Jai Prakash moved the following motion:—

“That Shri Suraj Bhan, a member of this House, be chosen as the Deputy Speaker of this House.”

Shri O.P. Jindal seconded the motion.

(8) Shri Santosh Kumar Gangwar moved the following motion:—

“That Shri Suraj Bhan, a member of this House, be chosen as the Deputy Speaker of this House.”

Dr. Satya Narayan Jatiya seconded the motion.

(9) Shri Chandra Shekhar moved the following motion:—

“That Shri Suraj Bhan, a member of this House, be chosen as the Deputy Speaker of this House.”

Shri Pramod Mahajan seconded the motion.

The motion moved by **Shri Sharad Pawar** and seconded by **Shri Sontosh Mohan Dev** was adopted unanimously and **Shri Suraj Bhan** was chosen as the **Deputy Speaker**.

8. Felicitations to the Deputy Speaker

The following members offered felicitations to the Deputy Speaker:—

1. Shri Ram Vilas Paswan
2. Shri Atal Bihari Vajpayee
3. Shri Sontosh Mohan Dev
4. Shri Basudeb Acharia
5. Shri Madhukar Sarpotdar
6. Shri Surjit Singh Barnala
7. Shri George Fernandes
8. Shri Pramotes Mukherjee
9. Smt. Geeta Mukherjee
10. Shri Chitta Basu
11. Shri G.G. Swell
12. Shri E. Ahamed
13. Shri Jai Prakash
14. Shri P.C. Thomas
15. Dr. Prabin Chandra Sarma
16. Shri Harbhajan Lakha
17. Shri S. Bangarappa
18. Shri P.N. Siva

The Speaker also offered felicitation.

The Deputy Speaker in reply, thanked the Speaker and the members.

9. Introduction of Minister

The Prime Minister introduced **Shri Birendra Prasad Baishya**, Minister of Steel and Mines.

10. Demands for excess grants (General)

Shri P. Chidambaram presented a statement (Hindi and English version) showing the Demands for Excess Grants in respect of the Budget (General) for 1993-94.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.30 P.M.)

11. **Government Bill—Introduced**

✓ The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1996.

The motion for leave to introduce the Bill moved by Shri Balwant Singh Ramoowalia was opposed. The motion was adopted and the Bill was introduced.

12. **Statement Regarding Ordinance—Laid on the Table**

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Constitution (Scheduled Tribes) Order (Amendment) Third Ordinance, 1996 was laid on the Table.

13. **Statutory Resolution—Under consideration**

Further discussion on the following Resolution moved by Shri H.D. Deve Gowda on the 10th July, 1996, continued:—

“That this House approves the continuance in force of the proclamation dated the 18th July, 1990 in respect of Jammu & Kashmir, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 18th July, 1996.”

The following Members took part in the debate:—

1. Shri Chamanlal Gupta

(The discussion was held over and resumed *vide* para 15 below)

14. **Private Member's Resolution—Under Consideration**

Shri Prabhu Dayal Katheria moved the following Resolution:—

“With a view to check increasing unemployment and for generating more employment opportunities, this House urges upon the Government to—

- (i) Provide financial assistance to existing small scale industries;
- (ii) set up new small scale industries and provide necessary infrastructural facilities like loans, electricity, marketing, etc. to such industries;

- (iii) reserve certain areas of production for small scale industries; and
- (iv) set up a National Craftsman Development Bank.”

The following members took part in the debate:—

- (1) Shri Priya Ranjan Das Munshi
- (2) Shri Nitish Kumar
- (3) Shri P. Namgyal
- (4) Shri Ajay Chakroborty
- (5) Shri Sriballav Panigrahi
- (6) Prof. Rasa Singh Rawat
- (7) Shri Surendra Yadav
- (8) Shri T. Subbaramma Reddy

The discussion was not concluded.

15. Statutory Resolution—adopted

The discussion on the item of Business at para 13 above was resumed.

- (2) Shri Pramothcs Mukherjee
- (3) Shri Madhukar Sarpotdar
- (4) Shri E. Ahmed
- (5) Shri Xavier Arrakkal

Shri H.D. Deva Gowda replied to the debate.

The Resolution was adopted.

16. Announcement by Speaker regarding appointment of Secretary-General, Lok Sabha.

The Speaker made the following announcement:—

“Hon. Members may be aware that in 1990 a Committee of eminent Parliamentarians have recommended that the Office of the secretary-General, Lok Sabha is to be held by an officer of the rank and status of the Cabinet Secretary. This recommendation had been accepted by the Chair. This is also consistent with general international practice.

I am happy to announce that I have appointed Shri S. Gopalan, currently Secretary, Ministry of Information and Broadcasting as the Secretary-General Lok Sabha. He is the

senior most amongst the serving Secretaries to Government, India. He has had 36 years of diversified and distinguished career. I have great pleasure in placing Shri S. Gopalan at your service.

I also place on record on behalf of myself and the House our deep appreciation of the services rendered by Shri S.N. Mishra, Additional Secretary, Lok Sabha Secretariat who has been officiating as Secretary-General with effect from 1st January, 1996."

7.37 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 15th July, 1996)

SURENDRA MISHRA,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Monday, July 15, 1996/Asadha 24, 1918 (Saka)

No. 12

11 A.M.

1. Introduction of Secretary-General.

The Speaker introduced Shri S. Gopalan, new Secretary-General to the house.

2. Starred Questions

Starred Question Nos. 61-63 and 65 were orally answered. Replies to Starred Question Nos. 64 and 66-80 were laid on the Table

3. Unstarred Questions

Replies to Unstarred Question Nos. 433-440, 442—503 and 505—577 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Brahmaputra Board (Standing Committee) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 112 in Gazette of India dated the 2nd March, 1996, under section 30 of the Brahmaputra Board Act, 1980.
- (2) A copy of the Central Motor Vehicle (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 163(E) in Gazette of India dated the 29th March, 1996, under sub-section (4) of section 212 of the Motor Vehicle Act, 1988.
- (3) A copy of the Ministry of Surface Transport (Development Wing) Chief Engineer (Project Implementation Cell) Recruitment Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R.131 in Gazette of India dated the 16th March, 1996 issued under proviso to article 309 of the Constitution.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1994-95 alongwith Accounts.
- (ii) A copy of the Audit Report (Hindi and English versions) on the Accounts of the National Book Trust, India, New Delhi, for the year 1994-95.
- (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Book Trust, India, New Delhi, for the year 1994-95.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Lok Sabha adjourned at 1.02 p.m. and re-assembled at 2.05 p.m.)

5. Motions for Elections to Committees

- (i) Shri Srikanta Kumar Jena on Behalf of Shri S.R. Bommai moved the following motion:—

“That in pursuance of Section 31 (2) (K) of the Institutes of Technology Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of Indian Institutes of Technology, subject to other provisions of the said Act.”

The motion was adopted.

- (ii) Shri Saleem J. Shervani moved the following motion:—

“That in pursuance of Rule 3(b) read with Rule 4(b) of the rules of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, subject to the other provisions of the said Rules.”

The motion was adopted.

- (iii) Shri Saleem J. Shervani in moved the following motion:—

“That in pursuance of rule 15 of the Rules, Regulations and Bye-Laws of the Indian Council of Medical Research, the members

of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of Indian Council of Medical Research, New Delhi, subject to other provisions of the Rules."

The motion was adopted.

6. Government Bill—Introduced

The Building and other Construction Workers (Regulation of Employment and Conditions of Service) Bill, 1996.

7. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) third Ordinance, 1996 was laid on the Table.

8. Government Bill—Introduced

The Building and Other Construction Workers Welfare Cess Bill, 1996.

9. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Building and Other Construction Workers; Welfare Cess Third Ordinance, 1996, was laid on the Table.

10. Government Bill—Introduced

The Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Bill; 1996.

11. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English version) giving reasons for immediate legislation by the Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Third Ordinance, 1996 was laid on the Table.

12. Matters Under Rule 377

- (1) Shri Ram Tahal Choudhary raised a matter regarding need to rejuvenate H.E.C. Ranchi by providing adequate financial assistance.
- (2) Smt. Jaywanti Mehta raised a matter regarding need to clear Bandra-Worli-Nariman Point Sea way project of Maharashtra Government.
- (3) Shri T. Subbarami Reddy raised a matter regarding need to restrain Karnataka Government from raising height of Almatti dam.

- (4) Shri Narayan Gajanan Athawalay raised a matter regarding need for early settlement of boundary dispute between Maharashtra and Karnataka.
- (5) Shri Prem Singh Chandumajra raised a matter regarding need to take preventive measures to check recurring floods in Punjab.
- (6) Shri Sanat Kumar Mandal raised a matter regarding need to check deforestation in Sunderbans area in West Bengal.
- (7) Shri Dharendra Aggarwal raised a matter regarding need to lay railway line between Chatra and Gaya, Bihar.

13. Statements by Ministers

- * (1) The Minister of State of Ministry of Health and Family Welfare made a statement regarding Kala-Azar situation in Bihar.
- ** (2) The Minister of External Affairs made a statement on India's position with regard to the Comprehensive Test Ban Treaty (CTBT).
- *** (3) The Minister of Home Affairs made a statement regarding the incident of massacre of people on 11 July, 1996 in Bhojpur district of Bihar.
- **** (4) The Minister of Civil Aviation made a statement regarding an aircrash involving a plane belonging to Archana airways on 11 July, 1996 near Kulu in Himachal Pradesh.

14. Discussion under Rule 193

Discussion regarding the steep pre-budget hike in the administered prices of petrol, LPG, diesel and other petroleum products: its repercussion on the economy of the country and hardship to the consumers, raised by Shri Jaswant Singh on the 11th July, 1996, continued.

The following Members took part in the debate:—

- (1) Shri E. Ahamed
- (2) Smt. Geeta Mukherjee
- (3) Dr. Murli Manohar Joshi

-
- * Made at 2.23 P.M.
 - ** Made at 4.05 P.M.
 - *** Made at 4.15 P.M.
 - **** Made at 4.20 P.M.

(4) Kum. Mamata Banerjee

(5) Shri Rupchand Pal

(6) Shri Jai Prakash

(7) Shri S. Bangarappa

(8) Shri Joachin Baxla

(9) Shri Harin Pathak

(10) Shri Sriballav Panigrahi

Shri H.D. Deve Gowda replied to the debate.

The discussion was concluded.

6.49 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16th July, 1996).

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Tuesday, July 16, 1996/Asadha 25, 1918 (Saka)

No. 13

11 A.M.

1. Starred Questions

Starred Question Nos. 81—84 were orally answered. Replies to Starred Question Nos. 85—100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 578—585, 587—678 and 680—803 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

A copy of the Notification No. S.O.306(E) (Hindi and English versions) published in Gazette of India dated the 17th April, 1996 indicating the supplies of fertilisers to be made by Domestic manufacturers of fertilisers to various States, Union Territories/Commodity Board during the period from the 1st April, 1996 to the 30th September, 1996 (Kharif 1996 Season), under sub-section (6) of section 3 of the Essential Commodities Act, 1995.

(2) A copy each of the following Notifications (Hindi and English versions) under section 199 of the Railways Act, 1989:—

- (i) The Railway Passengers (Cancellation of Tickets and Refund of Fares) Amendment Rules, 1996 published in Notification No. G.S.R. 116(E) in Gazette of India dated the 8th March, 1996.
- (ii) The Indian Railways (Open Lines) General (Amendment) Rules, 1996 published in Notification No. G.S.R. 83 in Gazette of India dated the 17th February, 1996.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1994-95.
 - (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Environment (Protection) (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 176(E) in Gazette of India dated the 3rd April, 1996, under section 26 of the Environment (Protection) Act, 1986.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education Dehra Dun, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehra Dun, for the year 1994-95.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

4. The Budget (Railways) — 1996-97

Shri Ram Vilas Paswan presented a statement of the estimated receipt and expenditure of the Government of India for the year 1996-97 in respect of Railways.

(Lok Sabha adjourned at 1.45 P.M. and re-assembled at 2.52 P.M.).

5. Matters under Rule 377

- (1) Kum. Frida Topno raised a matter regarding need to sanction adequate funds for the implementation of Arba-Jhorabahal community Irrigation Project, Orissa.

- (2) Shri Nawal Kishore Rai raised a matter regarding need to develop Sitamarhi in Bihar as a tourist resort.
- (3) Dr. Asim Bala raised a matter regarding need to provide adequate funds to rural health centres in the country and also introduce Rural Health Policy.
- (4) Shri D. Venugopal raised a matter regarding need to take steps to save the tanneries and leather industries operating in Ambur and Vaniampadi from closure.
- (5) Dr. Arun Kumar Sarma raised a matter regarding need to ensure early construction of a bridge over Lohit and Khabolu rivers at Majuli, Assam.
- (6) Shri Tariq Anwar raised a matter regarding need to expedite the work of connecting National Highway No. 31 and No. 34 in Katihar, Bihar.

***6. Statutory Resolution — withdrawn**

Shri Girdharilal Bhargava moved the following Resolution :—

"That this House disapproves of the Depositories (Third) Ordinance, 1996 (No. 28 of 1996) promulgated by the President on 21 June, 1996."

After discussion as indicated in para 7 below, the Resolution was withdrawn by leave of the House.

***7. Government Bill — Passed**

The Depositories Bill, 1996

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the combined debate on the Resolution (*Vide* para 6 above) and the motion for consideration of the Bill:—

- (1) Prof. Rasa Singh Rawat
- (2) Shri Nirmal Kanti Chatterji
- (3) Shri Suresh Prabhu
- (4) Shri V.V. Raghavan
- (5) Shri Guman Mal Lodha

Shri P. Chidambaram replied to the debate.

Shri Girdharilal Bhargava spoke (by way of reply to his Statutory Resolution.).

*Discussed together.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 31 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The Motion that the Bill, be passed, was moved by Shri P. Chidambaram.

The Motion was adopted and the Bill was passed.

****8. Statutory Resolution — under consideration.**

Shri Guman Mal Lodha moved the following Resolution:—

"That this House disapproves of the Supreme Court and High Court Judges (Conditions of Service) Amendment Third Ordinance, 1996 (No. 29 of 1996) promulgated by the President on 21 June, 1996."

✓9. Government Bill — Under Consideration**

The Supreme Court and High Court Judges (Conditions of Service) Amendment Bill, 1996.

The motion for consideration of the Bill was moved by Shri Ramakant D. Khalap.

The following members took part in the combined debate on the Resolution (*vide* para 8 above) and the motion for consideration of the Bill:—

- (1) Shri Biju Patnaik
- (2) Shri Satya Pal Jain (*Speech unfinished*)

The discussion was not concluded.

@10. Statement by Minister

The Minister of Finance made a statement on interim relief to Central Government Employees.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17th July, 1996.)

S. GOPALAN,
Secretary-General.

**Discussed together.

*Made at 5.39 P.M.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, July 17, 1996/Asadha 26, 1918 (Saka)

No. 14

11 A.M.

1. Starred Questions

Starred Question Nos. 102—104 were orally answered. Replies to Starred Question Nos. 101 and 105—120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 804-902 were laid on the Table.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06 P.M.)

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
 - (i) Report of the Comptroller and Auditor General of India—Union Government (No. 1 of 1996) for the year ended the 31st March, 1995 (Civil).
 - (ii) Report of the Comptroller and Auditor General of India—Union Government (No. 2 of 1996) for the year ended the 31st March, 1995 (Civil).
 - (iii) Report of the Comptroller and Auditor General of India—Union Government (No. 7 of 1996) for the year ended the 31st March, 1995 (Posts and Telecommunications).
- (2) A copy of the Union Government Appropriation Accounts (Civil) for the year 1994-95 (Hindi and English versions).

- (3) A copy of the Union Government Finance Accounts for the year 1994-95 (Hindi and English versions).
- (4) A copy of the Union Government Appropriation Accounts (Postal Service) for the year 1994-95 (Hindi and English versions).
- (5) A copy of the Union Government Appropriation Accounts (Telecommunication Services) for the year 1994-95 (Hindi and English versions).
- (6) A copy each of the following papers (Hindi and English versions) under clause (c) (iv) of the Proclamation dated the 18th July, 1990 issued by the President in relation to the State of Jammu and Kashmir:—
 - (i) Finance Accounts of the Government of Jammu and Kashmir for the year 1994-95.
 - (ii) Appropriation Accounts of the Government of Jammu and Kashmir for the year 1994-95.
- (7) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India (Government of Jammu and Kashmir) for the year ended the 31st March, 1995, under article 151(2) of the Constitution read with clause (c) (iv) of the Proclamation dated the 18th July, 1990 issued by the President in relation to the State of Jammu and Kashmir.
- (8) A copy of the Corrigendum* (Hindi and English versions) to the Economic Survey-1995-96.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Pay) Third Amendment Rules, 1995 published in Notification No. G.S.R. 569 in Gazette of India dated the 30th December, 1995.
 - (ii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1996 published in Notification No. G.S.R. 75(E) in Gazette of India dated the 5th February, 1996.

*Economic Survey 1995-96 was laid on the Table of the House on the 27th February, 1996.

- (iii) The Indian Forest Service (Pay) Amendment Rules, 1996 published in Notification No. G.S.R. 76(E) in Gazette of India dated the 5th February, 1996.
 - (iv) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1996 published in Notification No. G.S.R. 77(E) in Gazette of India dated the 5th February, 1996.
 - (v) The Indian Forest Service (Pay) Second Amendment Rules, 1996 published in Notification No. G.S.R. 78(E) in Gazette of India dated the 5th February, 1996.
- (10) A copy each of the following papers (Hindi and English versions) under article 323(i) of the Constitution:—
- (i) Forty-Fifth Annual Report of the Union Public Service Commission for the year 1994-95.
 - (ii) Memorandum explaining the reasons for non-acceptance of the advice of the Union Public Service Commission referred to in Chapter VIII of the above report.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

4. Matters under Rule 377

(1) Shri Pankaj Chowdhary raised a matter regarding need to reopen Farenda Ganesh Sugar Mill in Maharajganj district, U.P. by providing it adequate financial assistance.

(2) Shri Chintaman Wanaga raised a matter regarding need for lifting of ban on setting up of industries in Dahanu Taluka, district Thane, Maharashtra.

(3) Shri Bheru Lal Meena raised a matter regarding need to open heavy industry in Rajasthan.

(4) Shri S.D.N.R. Wadiyar raised a matter regarding need to abolish existing contractual system of recruiting scientists in Council of Scientific and Industrial Research..

(5) Shri Shivananda H. Koujalgi raised a matter regarding need for early clearance of the proposal of Karnataka Government for construction of 'Yatrika' at Sogalu in Belgaum district.

(6) Shri Chitta Basu raised a matter regarding need to frame guidelines , laying the alignment route of fences alongwith Indo-Bangladesh border to minimise loss and damages to the affected people.

(7) Shri E. Ahamed raised a matter regarding need to release the remaining fifty per cent grant to the minority school in Kerala.

(8) Shri Ram Naik raised a matter regarding need to issue No Objection Certificate for providing civic amenities to slum dwellers on land belonging to Central Government in Mumbai.

***5. Statutory Resolution—Under Consideration**

Discussion on the following Resolution moved by Shri Guman Mal Lodha on 16 July, 1996 continued:—

“That this House disapproves of the Supreme Court and High Court Judges (Conditions of Service) Amendment Third Ordinance, 1996 (No. 29 of 1996) promulgated by the President on 21 June, 1996.”

***6. Government Bill—Under Consideration**

The Supreme Court and High Court Judges (Conditions of Service) Amendment Bill, 1996.

Combined discussion on the motion for consideration of the Bill moved by Shri Ramakant D. Khalap on the 16th July, 1996 and the Resolution (*Vide* Para 5 above) continued.

The following members took part in the debate:—

- (1) Shri Satya Pal Jain
- (2) Shri Priya Ranjan Das Munshi
- (3) Shri C. Narayanasamy
- (4) Shri Balai Roy
- (5) Shri Suresh Prabhu
- (6) Shri George Fernandes
- (7) Shri Pramotes Mukberjee
- (8) Shri Girdhari Lal Bhargava (*Speech unfinished*)

The discussion was not concluded.

*Discussed together.

Statement by Minister

The Minister of State in the Ministry of Home Affairs made a statement on the incidents of death of pilgrims at Ujjain and Hardwar on 15 July, 1996.

8. Discussion Under Rule 193

Prof. Prem Singh Chandumajra raised a discussion regarding flood situation and natural calamities in different parts of the country.

The following Members took part in the debate:—

- (1) Shri V. Dhananjaya Kumar
- (2) Shri Nurul Islam
- (3) Shri V.V. Raghavan
- (4) Shri Uddhab Barman
- (5) Shri Suresh Prabhu
- (6) Shri Bhakta Charan Das
- (7) Shri Ganga Charan Rajput
- (8) Shri V.M. Sudheeran
- (9) Shri Jitendra Nath Das
- (10) Dr. Jayanta Rongpi
- (11) Shri Rajiv Pratap Rudi
- (12) Shri T. Subba Rami Reddy
- (13) Shri Anil Kumar Yadav
- (14) Dr. Arun Kumar Sarma
- (15) Shri N.K. Premachandran
- (16) Shri Gidhari Lal Bhargava
- (17) Shri Kalp Nath Rai
- (18) Shri Ramesh Chennithala
- (19) Shri Ram Kripal Yadav
- (20) Shri T. Govindan
- (21) Shri Ramashray Prasad Singh
- (22) Shri Prabhu Dayal Katheria
- (23) Shri Anant Gangaram Geete

The discussion was not concluded.

8.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 18th July, 1996)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, July 18, 1996/Asadha 27, 1918 (Saka)

No. 15

11 A.M.

1. Starred Questions

Starred Question Nos. 121—124 were orally answered. Replies to Starred Question Nos. 125—140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 903—1079 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1994-95, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1994-95.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1994-95.

- (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1994-95, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Visually Handicapped, Dehra Dun, for the year 1994-95, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Visually Handicapped, Dehra Dun, for the year 1994-95.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Central Apprenticeship Council (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 187 in Gazette of India dated the 27th April, 1996, under sub-section (3) of section 37 of the Apprentices Act, 1961.

4. Report of the Business Advisory Committee

SHRI SRIKANTA KUMAR JENA presented the Second Report of the Business Advisory Committee.

5. Motion for Election to Committee

Shri Srikanta Kumar Jena on behalf of Capt. Jai Narain Prasad Nishad moved the following motion :—

"That in pursuance of Section 5(1)(i) of the prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board of India, subject to the other provisions of the said Act."

The motion was adopted.

(Lok Sabha adjourned at 2.01 P.M. and re-assembled at 3.05 P.M.)

Revised Entry**6. Calling Attention**

Shri Amarpal Singh called the attention of Minister of Food and Civil Supplies to the situation arising out of burning of sugarcane by sugarcane growers and non-payment of their dues by sugar factories and the steps taken by the Government in regard thereto.

The Minister of Food and Civil Supplies made a statement in regard thereto.

The Prime Minister also intervened in the matter.

7. Matters Under Rule 377

(1) Dr. Krupasindhu Bhoi raised a matter regarding need to effectively implement National Malaria Eradication Programme in Orissa.

(2) Shri Manoranjan Bhakta raised a matter regarding need to strengthen Panchayati Raj institutions in Andaman and Nicobar Islands.

(3) Shri Harin Pathak raised a matter regarding need to supply gas from Tapti Fields for power generation at Pipavav in Gujarat.

(4) Shri Virendra Kumar Singh raised a matter regarding need to provide financial assistance to Government of Bihar for early completion of Uttar Koel Irrigation Project.

(5) Shri Sultan Salahuddin Owaisi raised a matter regarding need to grant adequate funds for the welfare of minorities.

(6) Dr. Ram Vilas Vedanti raised a matter regarding need to look into the menace of leopard at Machhali Shahar, U.P.

***8. Statutory Resolution—Under Consideration**

Discussion on the following Resolution moved by Shri Guman Mal Lodha on 16 July, 1996 continued:—

“That this House disapproves of the Supreme Court and High Court Judges (Conditions of Service) Amendment Third Ordinance, 1996 (No. 29 of 1996) promulgated by the President on 21 June, 1996.”

***9. Government Bill—Under Consideration**

The Supreme Court and High Court Judges (Conditions of Service) Amendment Bill, 1996.

*Discussed together.

Combined discussion on the motion for consideration of the Bill moved by Shri Ramakant D. Khalap on the 16th July, 1996 and the Resolution (*Vide* Para 8 above) continued.

The following members took part in the debate:—

1. Shri Girdhari Lal Bhargava
2. Shri P. Kodanda Ramaiah
3. Shri Ajoy Chakraborty
4. Shri Biju Patnaik
5. Shri Basant Singh Khalsa
6. Prof. Rasa Singh Rawat
7. Shri Manoranjan Bhakta
8. Shri P.C. Thomas
9. Dr. Jayanta Rongpi
10. Shri Nitish Kumar

The discussion was not concluded.

10. Discussion under Rule 193

Discussion regarding flood situation and natural calamities in different parts of the country raised by Prof. Prem Singh Chandumajra on the 17th July, 1996, continued.

The following members took part in the debate:—

- (1) Shri Xavier Arrakkal
- (2) Shri Mangal Ram Premi
- (3) Shri Parsaram Meghwal
- (4) Shri Anil Basu
- (5) Shri Surender Singh
- (6) Dr. Prabin Chandra Sarma
- (7) Prof. Rasa Singh Rawat
- (8) Shri Oscar Fernandes
- (9) Dr. Asim Bala
- (10) Shri Shankar Prasad Jaiswal
- (11) Shri Pramotes Mukherjee
- (12) Shri Syed Masudal Hossain

- (13) Shri G.M. Mir Magami
- (14) Shri Pitamber Paswan
- (15) Shri Arvind Kumar
- (16) Shri Satya Pal Jain
- (17) Dr. Ramkrishna Kusmania
- (18) Shri Girdhari Yadav

Shri Chaturanan Mishra replied to the debate.

The discussion was concluded.

8.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 19th July, 1996)

S. GOPALAN
Secretary-General.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Friday, July 19, 1996/Asadha 28, 1918 (Saka)

No. 16

11.01 A.M.

1. Obituary Reference

The Deputy Speaker made reference to the passing away of Shri R. Jeevarathinam, who was a member of Eighth to Tenth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 141—143 were orally answered. Replies to Starred Question Nos. 144—160 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1080—1223 were laid on the Table.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.07 P.M.)

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for the year 1994-95 (Volumes I to III).
- (2) A copy of the Newsprint Control (Amendment) Order, 1996 (Hindi and English versions) published in Notification No. S.O. 36(E) in Gazette of India dated the 11th January, 1996, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 620A of the Companies Act, 1956:—
- (i) G.S.R. 148 published in Gazette of India dated the 30th March, 1996 declaring certain companies to be 'Nidhis' subject to the directions specified in the Notification.
 - (ii) G.S.R. 207 published in Gazette of India dated the 18th May, 1996 declaring certain companies to be 'Nidhis' subject to the directions specified in the Notification.
 - (iii) G.S.R. 230 published in Gazette of India dated the 8th June, 1996 declaring certain companies to be 'Nidhis' subject to the directions specified in the Notification.
 - (iv) G.S.R. 248 published in Gazette of India dated the 15th June, 1996 declaring certain companies to be 'Nidhis' subject to the directions specified in the Notification.
- (4) A copy of the Chartered Accountants (Amendment) Regulations, 1996 (Hindi and English versions) published in Notification No. 1-CA(7)30/95 in Gazette of India dated the 13th March, 1996, under section 30B of the Chartered Accountants Act, 1949.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
- (i) The Cost Accounting Records (Footwear) Rules, 1996 published in Notification No. G.S.R. 186(E) in Gazette of India dated the 12th April, 1996.
 - (ii) The Cost Accounting Records (Shaving Systems) Rules, 1996 published in Notification No. G.S.R. 202(E) in Gazette of India dated the 7th May, 1996.
- (6) A copy of the "Economic Survey 1995-96, An Update" (Hindi and English versions).
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Birds Jute and Exports Limited, Calcutta, of the year 1994-95.

- (ii) Annual Report of the Birds Jute and Exports Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Jute Corporation of India Limited, Calcutta, for the year 1994-95.
- (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 1994-95.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries Research Association, Calcutta, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries Research Association, Calcutta, for the year 1994-95.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

5. Statement by Minister

- (i) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 22nd July, 1996.
- ** (ii) The Minister of Home Affairs made a statement regarding the incident of massacre of people on the 11th July, 1996 in Bhojpur District of Bihar.

**Made at 6.11 P.M.

6. Motions for Elections to Committees

(i) Dr. Bolla Bulli Ramaiah moved the following motion:—

“That in pursuance of Section 3 (3) (b) of the Spices Board Act, 1986, read with rules 4 (1) (b) and 5 (1) of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Spices Board, subject to other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

(ii) Dr. Bolla Bulli Ramaiah moved the following motion :—

“That in pursuance of sub-section (3) (e) of Section 4 of the Rubber Act, 1947 read with rule 4(1) of the Rubber Rules 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

(iii) Dr. Bolla Bulli Ramaiah moved the following motion :—

“That in pursuance of sub-section (2) (b) of Section 4 of Coffee Act, 1942 read with rule 4(1) of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for a period of three years commencing from the date of notification by the Government, subject to other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

7. Motion Regarding Second Report of Business Advisory Committee

Shri Srikanta Kumar Jena moved the following motion:—

“That this House do agree with the Second Report of the Business Advisory Committee presented to the House on the 18th July 1996.”

The motion was adopted.

***8. Statutory Resolution—Withdrawn**

Discussion on the following Resolution moved by Shri Guman Mal Lodha on 16 July, 1996 continued:—

“That this House disapproves of the Supreme Court and High Court Judges (Conditions of Service) Admendment Third Ordinance, 1996 (No. 29 of 1996) promulgated by the President on 21 June, 1996”.

After discussion as indicated in para below, the Resolution was withdrawn by leave of the House.

***9. Government Bill—Passed.**

The Supreme Court and High Court Judges (Conditions of Service) Amendment Bill, 1996.

Combined discussion on the motion for consideration of the Bill moved by Shri Ramakant D. Khalap on the 16th July, 1996 and the Resolution (*vide* para 8 above) continued.

Shri Ramashray Prasad Singh took part in the debate.

Shri Ramakant D. Khalap replied to the debate.

Shri Guman Mal Lodha spoke (by way of reply to his Statutory Resolution)

The Motion for consideration was adopted and clause-by clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Ramakant D. Khalap.

The following members took part in the debate :—

(1) Shri George Fernandes

(2) Shri Ramakant D. Khalap

The motion was adopted and the Bill was passed.

10. Private Members' Bills—Introduced

(1) The Private Investigators Bill, 1996, by Shri Amar Pal Singh.

(2) The Criminal Laws (Amendment) Bill, 1996 by Shrimati Geeta Mukherjee.

*Discussed together.

(3) The National Population Policy Bill, 1996 by Shri Amar Pal Singh.

(4) The Armed Forces (Special Powers) Repeal Bill, 1996 by Shri George Fernandes.

(5) The Constitution (Amendment) Bill, 1996 (Amendment of article 312.), by Shri George Fernandes.

(6) The Right to Work Bill, 1996 by Shri George Fernandes.

(7) The Constitution (Amendment) Bill 1996 (Amendment of article 80, etc.) by Shri George Fernandes.

(8) The Special Educational Facilities (For Children of Parents Living Below Poverty Line) Bill, 1996 by Dr. T. Subbarami Reddy.

(9) The Compulsory Education Bill, 1996 by Dr. T. Subbarami Reddy.

(10) The Ragpicking and other Vagabound Street Children (Rehabilitation and Welfare) Bill, 1996 by Dr. T. Subbarami Reddy.

(11) The Population Control Bill, 1996. .

The motion for leave to introduce the Bill moved by Dr. T. Subbarami Reddy was opposed. The motion was adopted and the Bill was introduced.

(12) The Constitution (Amendment) Bill, 1996 (Amendment of Eighth Schedule), by Prof. Rasa Singh Rawat.

11. Private Members' Resolution—under consideration

Further discussion on the Resolution moved by Shri Prabhu Dayal Katheria on the 12th July, 1996 continued :—

“With a view to check increasing unemployment and for generating more employment opportunities, this House urges upon the Government to—

- (i) provide financial assistance to existing small scale industries;
- (ii) set up new small scale industries and provide necessary infrastructural facilities like loans, electricity, marketing, etc. to such industries;
- (iii) reserve certain areas of production for small scale industries; and
- (iv) set up a National Craftsman Development Bank.”

The following members took part in the debate:—

- (1) Shri Radha Mohan Singh
- (2) Shri Ramesh Chennithala
- (3) Shri Nawal Kishore Rai
- (4) Shri Hannan Mollah
- (5) Shri Suresh Prabhu
- (6) Shri D. Venugopal
- (7) Shri Chitta Basu
- (8) Shri Brij Bhushan Tiwari

The discussion was not concluded.

6.23 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 22nd July, 1996)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Monday, July 22, 1996/Asadha 31, 1918 (Saka)

No. 17

11.01 A.M.

1. Starred Questions

Starred Question Nos. 161 and 163—165 were orally answered. Replies to Starred Question Nos. 162 and 166—180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1234—1436 were laid on the Table.

3. Announcement by Speaker

The Speaker informed the House that the House would adjourn at 4 P.M. today to re-assemble at 5 P.M. for the presentation of General Budget.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Rashtriya Pariyojna Nirman Nigam Limited, New Delhi, for the year 1994-95.
 - (ii) Annual Report of the Rashtriya Pariyojna Nirman Nigam Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A statement (Hindi and English versions) correcting reply given on the 15th July, 1996 to Unstarred Question No. 499 by Shri R.B. Rai regarding Assistance to Writers and Artists.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 1994-95, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 1994-95.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu State Mission of Education for All, Madras, for the year 1994-95, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tamil Nadu State Mission of Education for All, Madras, for the year 1994-95.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Madras, for the year 1994-95, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Southern Region), Madras, for the year 1994-95.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Calcutta, for the year 1994-95, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region), Calcutta, for the year 1994-95.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya, Karnataka, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya, Karnataka, for the year 1994-95.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Bal Bhawan Society India, New Delhi, for the year 1993-94.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Bal Bhawan Society India, New Delhi, for the year 1993-94, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bal Bhawan Society, India, New Delhi, for the year 1993-94.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following Notifications (Hindi and English versions) under section 33 of the National Council for Teacher Education Act, 1993:—
- (i) The National Council for Teacher Education (Establishment and Territorial Jurisdiction of Regional Committees) Regulations, 1995 published in Notification No. 28-9/95-NCTE in Gazette of India dated the 6th January, 1996.
- (ii) The National Council for Teacher Education (procedure to be followed by the Regional Committees) Regulations, 1995 published in Notification No. F. 28-4/95-NCTE in Gazette of India dated the 24th February, 1996.
- (iii) The National Council for Teacher Education (procedure relating to meetings of the Council and quorum for such meetings) Regulations, 1995 published in Notification No. F. 28-5/95-NCTE in Gazette of India dated the 24th February, 1996.
- (iv) The National Council for Teacher Education (application for recognition the manner for submission, determination of conditions for recognition of institutions and permission to start new course or

training) Regulations, 1995 published in Notification No. F. 28-11/95-NCTE in Gazette of India dated the 24th February, 1996.

- (v) The National Council for Teacher Education (number of persons to be nominated to Regional Committee, their term of office and allowance payable) Regulations, 1995 published in Notification No. F. 28-14/95-NCTE in Gazette of India dated the 13th April, 1996.
 - (vi) The National Council for Teacher Education (matters relating to quorum, co-option and meetings of the executive committee) Regulations, 1995 published in Notification No. F. 28-7/95-NCTE in Gazette of India dated the 13th April, 1996.
- (17) A copy of the Notification No. 28-9/95-NCTE (Hindi and English versions) published in Gazette of India dated the 6th January, 1996 establishing certain Regional Committees of the National Council for Teacher Education with immediate effect, issued under sub-section (1) of section 20 of the National Council for Teacher Education Act, 1993.

5. Motions for Elections to Committees

- (i) SHRI SRIKANTA KUMAR JENA moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term ending on the 30th April, 1997.”

The motion was adopted.

- (ii) SHRI SRIKANTA KUMAR JENA moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term ending on the 30th April, 1997.”

The motion was adopted.

(iii) **SHRI SRIKANTA KUMAR JENA** moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term ending on the 30th April, 1997 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(iv) **SHRI SRIKANTA KUMAR JENA** moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term ending on the 30th April, 1997.”

The motion was adopted.

(v) **SHRI SRIKANTA KUMAR JENA** moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term ending on the 30th April, 1997 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(vi) **SHRI SRIKANTA KUMAR JENA** moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 1997.”

The motion was adopted.

(vii) **SHRI SRIKANTA KUMAR JENA** moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do

agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term ending on the 30th April, 1997 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(viii) SHRI SALEEM I. SHERVANI moved the following motion:—

"That in pursuance of Section 5(g) of the Post Graduate Institute of Medical Education & Research, Chandigarh, Act, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as Members of the Post Graduate Institute of Medical Education & Research, Chandigarh, subject to the provisions of the said Act."

The motion was adopted.

(ix) SHRI SALEEM I. SHERVANI moved the following motion:—

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the all India Institute of Medical Sciences, New Delhi, subject to other provisions of the said Act."

The motion was adopted.

6. Government Bills-Introduced

- (i) The Conservation of Foreign Exchange and Prevention of Smuggling Activities. (Amendment) Bill, 1996.
- (ii) The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1996.

7. Matters Under Rules 377

(1) Shri Dan Dayal Joshi raised a matter regarding need to develop Bundi town in Rajasthan as tourist resort.

(2) Shri Rajendrasinh Rana raised a matter regarding need for completion of survey work of Bhavnagar-Surendranagar B.G. line.

(3) Shri N.S.V. Chitthan raised a matter regarding need to provide financial assistance to Tamil Nadu to solve the problem of drinking water in Dindigul district.

(4) Shri Vidyasagar Sonkar raised a matter regarding need for an Electronic Telephone Exchange at Saidpur in Ghazipur district, U.P.

(5) Shri Ramesh Chennithala raised a matter regarding need to improve the working of the National Saving Scheme.

(6) Shri Manoranjan Bhakta raised a matter regarding need for improvement of shipping services between mainland and Islands and Inter-Islands in Andman & Nicobar Islands.

8. Motion under Rule 388—Adopted

SHRI M. ARUNACHALAM moved the following motion:—

“That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the Motions for taking into consideration and passing of the Building and Other Construction Workers’ Welfare Cess Bill, 1996, inasmuch as it is dependent upon the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Bill, 1996.”

The following members took part in the debate:—

- (1) Shri George Fernandes
- (2) Shri Nirmal Kanti Chatterjee
- (3) Shri Guman Mal Lodha

Shri M. Arunachalam replied to the debate.

On the motion, the House divided; Ayes 100; Noes 45. Accordingly, the Motion was adopted.

(Lok Sabha adjourned at 1.45 P.M. and re-assembled at 2.51 P.M.)

***9. Statutory Resolution—Under consideration**

Shri Girdhari Lal Bhargava moved the following Resolution:—

“That this House disapproves of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Third Ordinance, 1996 (No. 25 of 1996) promulgated by the President on 20 June, 1996.”

***10. Government Bill—Under Consideration**

The Building and other Construction Workers (Regulation of Employment and Conditions of Service) Bill, 1996.

*Discussed together

The motion for consideration of the Bill was moved by Shri M. Arunachalam.

***11. Statutory Resolution—Under Consideration**

Shri Girdhari Lal Bhargava moved the following Resolution:—

“That this House disapproves of the building and Other Construction Workers’ Welfare Cess Third Ordinance, 1996 (No. 26 of 1996) promulgated by the President on 20 June, 1996.”

***12. Government Bill—Under Consideration**

The Building and Other Construction Workers’ Welfare Cess Bill, 1996.

The Motion for consideration of the Bill was moved by Shri M. Arunachalam.

An Amendment for reference of the Bill (at para 10 above) to a Joint Committee of the Houses was moved by Shri Hannan Mollah.

The following members took part in the combined debate on the Statutory Resolutions (*vide* paras 9 and 11 above) and the motions for consideration of the Bills (*vide* paras 10 and 12 above) and an amendment moved thereto:—

(1) Shri Banwarilal Purohit

(2) Shri G. Venkat Swamy

The discussion was not concluded.

(Lok Sabha adjourned at 3.59 P.M. and re-assembled at 5 P.M.)

13. The Budget (General)—1996-97

Shri P. Chidambaram Presented a statement of the estimated receipts and expenditure of the Government of India for the year 1996-97.

14. Government Bill—Introduced

The Finance (No. 2) Bill, 1996.

6.31 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd July, 1996)

S. GOPALAN,
Secretary-General.

*Discussed together

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, July 23, 1996/Sravana 1, 1918 (Saka)

No. 18

11 A.M.

1. Starred Questions

Starred Question Nos. 181—183 were orally answered. Replies to Starred Question Nos. 184—200 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1437—1588 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 43 of the Central Agricultural University Act, 1992:—
 - (i) Notification No. VC/CAU/14 (Establish) / 94 published in Gazette of India dated the 2nd March, 1996, approving the first Ordinance for the establishment and management of the College of Horticulture and Forestry, at Basar in Arunachal Pradesh.
 - (ii) Notification No. VC/CAU/14 (Establish) /94 published in Gazette of India dated the 2nd March, 1996 constituting the first Board of Management of the Central Agricultural University, Imphal.
- (2) A copy of the Notification No. 34/96 (Hindi and English Versions) published in Andaman and Nicobar Gazette dated the 22nd March, 1996 making provisions for conducting elections of the Adhyaksha and Up-Adhyaksha after completion of one year term under section 150 of the Andaman and Nicobar Islands (Panchayats) Regulations, 1994 issued sub-section (2) of section 201 of the said Regulations.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the Year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the Year 1994-95.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Industrial Disputes (Amendment) Third Ordinance, 1996.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority New Delhi, for the year 1994-95.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Arbitration and Conciliation (Third) Ordinance, 1996.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 22nd July, 1996, Rajya Sabha passed the Arbitration and Conciliation Bill, 1996.
- (ii) That at its sitting held on the 22nd July 1996, Rajya Sabha passed the Industrial Disputes (Amendment) Bill, 1996.

5. Bills as passed by Rajya Sabha-laid on the Table—

- (i) The Arbitration and Conciliation Bill, 1996.
- (ii) The Industrial Disputes (Amendment) Bill 1996.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

6. Motion for Election to Committee

SHRI CHATURANAN MISHRA moved the following motion :—

“That in pursuance of Rule 4(vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research, subject to other provisions of the said Rules.”

The motion was adopted.

7. Government Bill-Introduced

The Telecom Regulatory Authority of India Bill, 1996. ✓

8. Matters under Rule 377

- (1) Shri Braj Mohan Ram raised a matter regarding need for boulder pitching alongside Sone river in Mohammadganj and Maghiyaon in Palamu and Garhwa districts, Bihar.
- (2) Shri Jai Prakash Aggarwal raised a matter regarding need to evolve a scheme for development of slum areas in Delhi.
- (3) Shri Virendra Kumar Singh raised a matter regarding need to open retail outlets of IFFCO and KRIBHCO in Aurangabad, Bihar.
- (4) Shri Badal Chowdhary raised a matter regarding need to increase the number of Indian Airlines flights between Tripura-Agartala and Calcutta/Delhi.
- (5) Shri Brij Bhushan Tiwari raised a matter regarding need to stop import of banned pesticides in the country.
- (6) Shri Hindurao M. Naik Nimbalkar raised a matter regarding need to allocate funds for linking Baramati-Lonad via Faltan rail line.
- (7) Shri Harin Pathak raised a matter regarding need to expedite the work on extension of the runway of the Ahmedabad Airport.
- (8) Shri Kodikkunnil Suresh raised a matter regarding need for setting up of a BHR LPT at Kotterakkara in Kollam district of Kerala.

*9. Statutory Resolution—Under Consideration

Discussion on the following Resolution moved by Shri Girdhari Lal Bhargava on 22 July, 1996 continued:—

* Discussed together.

“That this House disapproves of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Third Ordinance, 1996 (No. 25 of 1996) promulgated by the President on 20 June, 1996.”

***10. Government Bill—Under Consideration**

The Building and other Construction Workers (Regulation of Employment and Conditions of Service) Bill, 1996.

***11. Statutory Resolution—Under Consideration**

Discussion on the following Resolution moved by Shri Girdhari Lal Bhargava on 22 July, 1996 continued:—

“That this House disapproves of the Building and Other Construction Workers’ Welfare Cess Third Ordinance, 1996 (No. 26 of 1996) promulgated by the President on 20 June, 1996.”

***12. Government Bill—Under Consideration**

The Building and Other Construction Workers’ Welfare Cess Bill, 1996.

Combined discussion on the Statutory Resolutions (vide paras 9 and 11) and motions for consideration of the Bills moved by Shri M. Arunachalam on the 22nd July, 1996 (vide paras 10 and 12) and an amendment moved thereto on the Bill at (para 10 above) continued.

The following members took part in the debate:—

- (1) Shri S.S. Palanimanickam
- (2) Shri Hannan Mollah
- (3) Shri A.C. Jose
- (4) Shri K.V. Surendranath
- (5) Shri Annasaheb M.K. Patil
- (6) Shri Chitta Basu
- (7) Shri L.P. Hazarika
- (8) Shri M.A. Fatmi
- (9) Smt. Jayawantiben Mehta
- (10) Shri B.N. Reddy
- (11) Shri George Fernandes
- (12) Shri Madhukar Sirpotdar
- (13) Shri Ramesh Chennithala (*Speech unfinished*)

The discussion was not concluded.

*Discussed together.

£13. Statement by Minister

The Minister of State of the Ministry of Health and Family Welfare made a statement regarding calling off of the strike by doctors in All India Institute of Medical Sciences, New Delhi.

@14. Statement by Prime Minister

The Prime Minister made a statement regarding Jammu and Kashmir.

@@15. Intimation regarding arrest and lodgement of member

The Chairman informed the House that the Speaker had received the following fax message dated 22 July, 1996 from the Superintendent of Police, Narsingpur, Madhya Pradesh, today (23.7.1996):—

“I have the honour to inform you that I have found it my duty, in the exercise of my powers under section 151 of the Cr. P.C., to direct that Shri Prahlad Singh Patel, Member of the Lok Sabha, be arrested for apprehension of breach of peace.

Shri Prahlad Singh Patel, M.P. was accordingly arrested at 18.30 hours on 22 July, 1996 and has been sent to Central jail, Jabalpur by the Executive Magistrate, Gotegaon.”

6-09 p.m.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th July, 1996)

S. GOPALAN,
Secretary-General.

£Made at 2.20 P.M.

@Made at 3.58 P.M.

@@At 4.04 P.M.

LOK SABHA

BULLETIN—PART I
(Brief Record of Proceedings)

Wednesday, July 24, 1996/Sravana 2, 1918 (Saka)

No. 19

11 A.M.

1. Starred Questions

Starred Question Nos. 201—203 were orally answered. Replies to Starred Question Nos. 204—220 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1589—1662 and 1664-1719 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Statement regarding Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 1994-95.
 - (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 1994-95.
 - (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 1994-95.

alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Statement regarding Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 1994-95.
- (ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Bristles Grading and Marking (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 215 in Gazette of India dated the 18th May, 1996, under sub-section (3) of section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.
- (4) A copy of the Petroleum and Natural Gas (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 152 (E) in Gazette of India dated the 27th March, 1996 under section 10 of the Oilfields (Regulation and Development) Act, 1948.
- (5) A copy of the Notification No. S.O. 257 (E) (Hindi and English versions) published in Gazette of India dated the 27th March, 1996 notifying the basis on which the Central Government may be prepared to consider proposals for prospecting or Mining operations in any specified area, issued under provision of sub-rule (3) of Rule 5 of the Petroleum and Natural Gas Rules, 1959.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Kerosene (Restriction on use and Fixation of Ceiling Price) (Amendment) Order, 1996 published in Notification No. G.S.R. 126 (E) in Gazette of India dated the 12th March, 1996.
- (ii) The Liquefied Petroleum Gas (Regulation of Supply and Distribution) (Amendment) Order, 1996 published in Notification No. G.S.R. 127(E) in Gazette of India dated the 12th March, 1996.

4. Motion for Election to Committee

DR. U. VENKATESWARLU moved the following motion:—

“That in pursuance of Section 5(2)(h) of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years, subject to other provisions of the said Act.”

The motion was adopted.

5. Statutory Resolution—debate postponed

“That this House disapproves of the Building and Other Construction Workers (Regulation of Employment and Condition of Service) Third Ordinance, 1996 (No. 25 of 1996) promulgated by the President on 20 June, 1996.”

6. Government Bill—debate postponed

The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Bill, 1996.

7. Statutory Resolution—debate postponed

“That this House disapproves of the Building and Other Construction Workers’ Welfare Cess Third Ordinance, 1996 (No. 26 of 1996) promulgated by the President on 20 June, 1996.”

8. Government Bill—debate postponed

The Building and Other Construction Workers’ Welfare Cess Bill, 1996.

Shri M. Arunachalam moved the following motion:

“That further discussion on Item Nos. 7, 8, 9 and 10 in today’s Order Paper* be taken up tomorrow.”

The motion was adopted.

9. Matters under Rule 377

(1) Shri Bachisingh Rawat raised a matter regarding need to declare Uttaranchal in U.P. as a tribal area.

*Para Nos. 5 to 8 above.

(2) Shri Anand Ratna Maurya raised a matter regarding need to lay guidelines for telecasting programmes on TV.

(3) Shri N.J. Rathava raised a matter regarding need to supply more electricity to Gujarat to meet acute shortage of electricity in Chhota Udaipur.

(4) Kum. Sushila Tiriya raised a matter regarding need to set up a telephone exchange at Nudadiha, Mayurbhanj district, Orissa.

(5) Shri Ramashray Prasad Singh raised a matter regarding need to provide better communication facilities in Jahanabad district, Bihar.

(6) Shri Vishambar Prasad Nishad raised a matter regarding need for construction of Pontoon bridge at Galauli Bara Naoghat in Fatehpur district, U.P.

(7) Shri S. Bangarappa raised a matter regarding need to review the proposal for providing satellite transmission uplinking facility in India.

(8) Shri Manabendra Shah raised a matter regarding need to include Rawalta and Jaunpuri castes of Uttaranchal in Scheduled Tribe List.

***10. Statutory Resolution—Withdrawn**

Shri Guman Mal Lodha moved the following Resolution:—

“That this House disapproves of the Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Third Ordinance, 1996 (No. 22 of 1996) promulgated by the President on 20 June, 1996.”

After discussion as indicated in para 11 below, the Resolution was withdrawn by leave of the House.

***11. Government Bill—Passed**

The Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Bill, 1996.

The motion for consideration of the Bill was moved by Shrimati Kanti Singh.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06 P.M.)

* Discussed together.

An Amendment for reference of the Bill to a Joint Committee of the Houses was moved by Shri Basudeb Acharia.

The following members took part in the combined debate on the Resolution (*Vide* para 10 above) and the motion for consideration of the Bill and an amendment moved thereto:—

- (1) Shri Girdhari Lal Bhargava
- (2) Shri Sriballav Panigrahi
- (3) Shri Virendra Kumar Singh
- (4) Shri Basudeb Acharia
- (5) Shri R.L.P. Verma
- (6) Shri Dattatray Raghobaji Meghe
- (7) Shri Ramendra Kumar
- (8) Shri Haradhan Roy
- (9) Shri Basant Singh Khalsa
- (10) Prof. Rasa Singh Rawat
- (11) Shri Chitta Basu
- (12) Shri V. Ganesan
- (13) Shri George Fernandes

Shrimati Kaniti Singh replied to the debate.

Shri Guman Mal Lodha spoke (by way of reply to his statutory Resolution).

The amendment for reference of the Bill to a Joint Committee of the House was negatived

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Kanti Singh.

The motion was adopted and the Bill was passed.

@11. Announcement by the Chair

The Chair made the following announcement:—

“The BAC has today decided as follows:—

No “Zero Hour” from 25 July, 96 upto passing of Votes on account. No lunch hour on all the days upto the passing of the Votes on account.

No Private Members' business on Friday, 26 July, 1996. BAC will decide on an alternative date separately. Railway Budget debate will take place today and tomorrow. Tonight and tomorrow night the House will sit late and complete the debate. The Railway Minister will reply on 26 July 1996 at 12 Noon.

Half-an Hour Discussion and Calling Attention scheduled for this week stand deferred."

12. The Budget (Railways)—1996-97

Time allotted: 8 hrs.

Time taken: 4 hrs. 29mts.

Balance: 3 hrs. 31 mts.

The following items of business were taken up together:—

** (1) General Discussion on the Budget (Railways) for 1996-97

** (2) Demands for Grants on Account Nos. 1 to 16 in respect of the Budget (Railways) for 1996-1997

The following members took part in the combined debate:—

- (1) Shri Ram Naik
- (2) Shri P. Upendra
- (3) Shri Virendra Kumar Singh
- (4) Shri Basudeb Acharia
- (5) Shri Prakash Vishwanath Paranjape
- (6) Shri Bhakta Charan Das
- (7) Shri Satya Dev Singh
- (8) Shri Sontosh Mohan Dev
- (9) Shri Sultan Salahudding Owaisi
- (10) Shri Rajesh Ranjan
- (11) Shri P. N. Siva
- (12) Shri Anant Kumar (Bangalore South)

The discussion was not concluded.

10. P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25 July, 1996)

S. GOPALAN,
Secretary General.

** Discussed together.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Thursday, July 25, 1996/Sravana 3, 1918 (Saka)

No. 20

11 A.M

1. Starred Questions

Starred Question Nos. 221—223 and 225 were orally answered. Replies to Starred Question Nos. 224 and 226—240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1720—1885 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety for the year 1994-95, under section 10 of the Railways Act, 1989.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government of the working of the Indian Airlines Limited, New Delhi, for the period from the 1st March, 1994 to 31st March, 1994.
 - (ii) Annual Report of the Indian Airlines Limited, New Delhi for the period from the 1st March, 1994 to the 31st March, 1994, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food for the year 1996-97.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel for the year 1996-97.
- (2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India — Union Government (No. 21 of 1995) (Commercial) — Steel Authority of India Limited (Rourkela Steel Plant), under article 151(1) of the Constitution.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 23rd July, 1996 Rajya Sabha agreed without any amendment to the Depositories Bill, 1996, passed by the Lok Sabha on the 16th July, 1996.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Supreme Court and High Court Judges (Conditions of Service) Amendment Bill, 1996, passed by Lok Sabha on the 19th July, 1996.

5. Report of Business Advisory Committee

Shri Srikanta Kumar Jena presented the Third Report of the Business Advisory Committee.

6. Motion for Election to Committee

Shri Muhi Ram Saikia moved the following:—

“That in pursuance of sub-clause (xxiv) of clause (1) of Statute 14 of the Statutes of Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of Aligarh Muslim University, subject to other provisions of the Statutes. The members so elected shall not be the employees of the University.”

The motion was adopted.

Matters Under Rule 377

- (1) Smt. Sumitra Mahajan raised a matter regarding need to name Indore Airport after the name of 'Devi Ahilyabai Holkar'.
- (2) Shri K.D. Sultanpuri raised a matter regarding need to provide adequate financial assistance to the Government of Himachal Pradesh for development of uncultivated land in the State.
- (3) Prof. Ajit Kumar Mehta raised a matter regarding need to construct an overbridge at Dal Singh Sarai railway station on North-Eastern Railway.
- (4) Shri Rup Chand Murmu raised a matter regarding need for construction of a new building for the Post Office at Jhargram in Midnapur district of West Bengal.
- (5) Dr. K.P. Ramalingam raised a matter regarding need to issue directions to State Governments to allow MPs to participate in the meetings of District Development Council concerning every segment of their constituency.
- (6) Shri Ram Bahadur Singh raised a matter regarding need for exploration of oil in Champaran, Madhubani and Hazaribagh districts; in Bihar.
- (7) Shri Chandresh Patel raised a matter regarding need to arrange live telecast of Srikrishna Janma Mahotsva from Dwarika, Gujarat.

8. Statutory Resolutions/Government Bills Debate postponed

On the request of Shri M. Arunachalam, Minister of Labour, Honourable Speaker took the sense of the House to postpone the debate on the following items (Sl. No. 9 to 12) of Order Paper dated 25 July, 1996:—

- (i) Statutory Resolution regarding disapproval of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Third Ordinance, 1996 (No. 25 of 1996) promulgated by the President on 20 June, 1996.
- (ii) The Building and other Construction Workers (Regulation of Employment and Conditions of Service) Bill, 1996.

(iii) Statutory Resolution regarding disapproval of the Building and Other Construction Workers' Welfare Cess Third Ordinance, 1996 (No. 26 of 1996) promulgated by the President on 20 June, 1996.

(iv) The Building and Other Construction Workers' Welfare Cess Bill, 1996.

The House agreed.

9. The Budget (Railways) — 1996-97

Time allotted : 8 hrs.

Time taken : 23hrs. 24mts.

Combined discussion on the following items of Business continued:—

**** (1) General Discussion on the Budget (Railways) for 1996-97.**

**** (2) Demands for Grants on Account Nos. 1 to 16 in respect of the Budget (Railways) for 1996-97.**

The following members took part in the combined debate:—

- (1) Shri Ramashray Prasad Singh
- (2) Shri Kashiram Rana
- (3) Shri Priya Ranjan Das Munshi
- (4) Shri Jai Parkash
- (5) Shri Brij Bhushan Tiwari
- (6) Shri N.N. Krishnan Das
- (7) Shri N. Dennis
- (8) Dr. M. Jagannath
- (9) Dr. Girija Vyas
- (10) Shri Ram Bahadur Singh
- (11) Shri Basant Singh Khalsa
- (12) Shri N.K. Premachandran
- (13) Dr. Prabin Chandra Sarma
- (14) Shri Karia Munda
- (15) Prof. P.J. Kurien
- (16) Shri Haradhan Roy
- (17) Smt. Sumitra Mahajan
- (18) Shri Sarat Pattnayak
- (19) Shri Qamarul Islam
- (20) Shri Amar Roy Pradhan

****Discussed together.**

- (21) Shri Gajanan Narayan Athawale
- (22) Shri TH. Chaoba Singh
- (23) Shri Alemao Churchil Braz
- (24) Kumari Sushila Tiriya
- (25) Smt. T. Sarada
- (26) Smt. Rajni Ashokrao Patil
- (27) Shri Kalp Nath Rai
- (28) Shri M.P. Veerendrakumar
- (29) Shri Paban Singh Ghatowar
- (30) Dr. Dwarka Nath Das
- (31) Shri Udaysingrao Gaikwad
- (32) Shri Ajay Chakraborty
- (33) Shri P. Shanmugam
- (34) Shri Anant Gangaram Geete
- (35) Shri Syed Masudal Hossain
- (36) Shri Dau Dayal Joshi
- (37) Shri Sriballav Panigrahi
- (38) Shri N.S.V. Chitthan
- (39) Prof. Chaman Lal Gupta
- (40) Shri Mangat Ram Sharma
- (41) Shri Jitendra Nath Das
- (42) Shri P. Kodanda Ramaiah
- (43) Shri Shyam Bihari Mishra
- (44) Shri K.P. Singh Deo
- (45) Shri Rupchand Pal
- ✓(46) Dr. Jayanta Rongpi
- (47) Shri Pramothas Mukherjee
- (47a) Shri Shiv Raj Singh Chauhan
- (48) Shri D. Venugopal
- (49) Shri Suresh Ramrao Jadhav
- (50) Shri Sanat Mehta
- (51) Shri Anil Basu
- (52) Kum. Frida Topno
- (53) Shri Shivanand Hemappa Koujalgi
- (54) Shri Gunwantrao Rambhau Sarode
- (55) Shri Pradeep Kumar Dev Vyricherla
- (56) Shri Satrugan Prasad Singh

- (57) Shri Shankar Prasad Jaiswal
- (58) Shri Brahma Nand Mandal
- (59) Prof. M. Kamson
- (60) Shri Hari Vansh Sahay
- (61) Dr. Asim Bala
- (62) Shri Ashok Kumar Pradhan
- (63) Shri V.M. Sudheeran
- (64) Shri Anandrao Vithoba Adsul
- (65) Shri D.S.A. Sivaprakasam
- (66) Shri Sudhir Giri
- (67) Shri Chunchun Prasad Yadav
- (68) Shri Ram Tahal Chaudhary
- (69) Dr. C. Silvera
- (70) Shri Pushpdan Sambhudan Gadhvi
- (71) Shri Anil Kumar Yadav
- (72) Shri Manikrao Hodlya Gavit
- (73) Shri Samik Lahiri
- (74) Shri Satya Pal Jain
- (75) Shri Suresh Kodikkunnil
- (76) Shri R.R. Pramanik
- (77) Shri Rajendra Agnihotri
- (78) Shri Dinesh Chandra Yadav
- (79) Shri Satyajit Dilipsinh Gaekwad
- (80) Dr. Satyanarayan Jatiya
- (81) Shri Sunil Khan
- (82) Shri Ananta Venkata Rami Reddy
- (83) Shri M.K. Annasaheb Patil
- (84) Shri Kalappa Baburao Awade
- (85) Dr. Krishna Kusmaria
- (86) Shri Oscar Fernandes
- (87) Shri Prabhu Dayal Katheria
- (88) Shri Rajha Mohan Singh
- (89) Shri I.S. Sanadi
- (90) Shri Nand Kumar Sai
- (91) Prof. Rasa Singh Rawat
- (92) Shri Ram Kripal Yadav

- (93) Shri Banwarilal Purohit
- (94) Shri Hansraj Gangaram Ahir
- (95) Shri Punnu Lal Mohle
- (96) Shri Bhanu Pratap Singh
- (97) Shri Mohan Rawale

The discussion was not concluded.

@10. Government Bills-Introduced

- 6 (i) The Constitution (Eightieth Amendment) Bill, 1996 (Amendment of articles 81, 82 and 170).
- 7 (ii) The Representation of the People (Second Amendment) Bill, 1996.

***11. Announcement by the Chair**

The Chair made the following announcement :-

“The Business Advisory Committee held a sitting on Thursday, the 25th July, 1996.

- 2. The Committee after re-considering their earlier decision decided to recommend that the following items of Business be taken in the order as indicated below :-

Friday, 26 July, 1996

- (1) Submission to the vote of the House of Demands for Grants on Account (General) for 1996-97.
- (2) Demands for Excess Grants (General) for 1993-94 and their relevant appropriation Bills.
- (3) Consideration and passing of following Bills :-
 - (i) Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1996.
 - (ii) Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1996.
 - (iii) Representation of the People (Amendment) Bill, 1996.
 - (iv) Representation of the People (Second Amendment) Bill, 1996.

@ At 8.09 P.M.

* Made at 0.09 A.M. (on 26.7.1996)

- (v) Arbitration and Conciliation Bill, 1995. (As passed by Rajya Sabha)
- (vi) Industrial Disputes (Amendment) Bill, 1996. (As passed by Rajya Sabha)
- (4) General Discussion on the Budget (General) for 1996-97.

Tuesday, 30 July, 1996

- (1) Reply of Minister of Railways.
- (2) Submission to the vote of the House Demands for Grants for Railways for 1996-97 and consideration and passing of the relevant Appropriation Bill.
- (3) General Discussion on the Budget (General) for 1996-97.

7.17 A.M. (26.7.1996)

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th July, 1996)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Friday, July 26, 1996/Sravana 4, 1918 (Saka)

No. 21

11.02 A.M.

1. Starred Questions

Starred Question Nos. 241 and 243—245 were orally answered. Replies to Starred Question Nos. 242 and 246—260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1886—1978, 1980—2006 and 2008—2057 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
 - (i) Report of the Comptroller and Auditor General of India—Union Government (No. 1 of 1996)—(Commercial) for the year ended the 31st March, 1995—Review of Accounts.
 - (ii) Report of the Comptroller and Auditor General of India—Union Government (No. 2 of 1996)—(Commercial) for the year ended the 31st March, 1995—Comments on Accounts.
 - (iii) Report of the Comptroller and Auditor General of India—Union Government (No. 3 of 1996)—(Commercial) for the year ended the 31st March, 1995—Audit Observations.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Moti Daman, for the year 1994-95.
 - (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Moti Daman, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) S.O. 213(E) published in Gazette of India dated the 19th March, 1996 notifying the Shree Industries Limited, Village Rajoda, Tehsil Bavla, Gujarat as a mill producing newsprint.
 - (ii) S.O. 393(E) published in Gazette of India dated the 5th June, 1996 notifying the Rama Newsprint and Papers Limited, Barbodhan, Tehsil Olpad, Gujarat as a mill producing newsprint.
- (5) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India—Union Government (No. 3 of 1996) for the year ended the 31st March, 1995 (Other Autonomous Bodies).
 - (ii) Report of the Comptroller and Auditor General of India—Union Government (No. 10 of 1996) for the year ended the 31st March, 1995 (Railways).
- (6) A copy of the Appropriation Accounts, Indian Railways for the year 1994-95, Part-II—Detailed Appropriation Accounts (Hindi and English versions).
- (7) A copy of the Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts of

- the Indian Government, Railways, for the year 1994-95 (Hindi and English versions).
- (8) A copy of the Appropriation Accounts, Indian Railways, for the year 1994-95, Part-I—Review (Hindi and English versions).
 - (9) A copy each of the following Annual Report and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1994, together with Auditor's Report thereon:—
 - (i) Palamau Kshetriya Gramin Bank, Daltonganj (Bihar)
 - (ii) Surat Bharuch Gramin Bank, Bharuch (Gujarat)
 - (iii) Bardhaman Gramin Bank, Burdwan (West Bengal)
 - (iv) Sri Saraswathi Grameena Bank, Adilabad (A.P.)
 - (v) Varada Grameena Bank, Kumta (Karnataka).
 - (10) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:—
 - (i) The Securities and Exchange Board of India (Custodian of Securities) Regulations, 1996 published in Notification No. S.O. 344(E) in Gazette of India dated the 16th May, 1996.
 - (ii) The Securities and Exchange Board of India (Merchant Bankers) Regulations, 1996 published in Notification No. S.O. 396(E) in Gazette of India dated the 6th June, 1996.
 - (11) A copy of the Coinage (Standard Weight and Remedy of Commemorative Coins of Five Rupees, Containing Copper 75 percent and Nickel 25 percent) coined with the theme "Mother's Health is Child's Health" Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 264(E) in Gazette of India dated the 2nd July, 1996 under sub-section (3) of Section 21 of the Coinage Act, 1906.
 - (12) A copy of the Life Insurance Corporation of India Class III Employees (Special Allowance for passing Examination) Amendment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 109 (E) in Gazette of India dated the 1st March, 1996 under Sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.
 - (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 19 of the Banking Companies

(Acquisition and Transfer of Undertakings) Act, 1970:—

- (i) The Syndicate Bank Officer Employees' Acceptance of jobs in Private Sector Concerns after Retirement (Amendment) Regulations, 1994 published in Notification No. 430/S/0089/PD:IRD(O) in Gazette of India dated the 4th March, 1995, together with a corrigendum thereto in Hindi version only published in Notification No. 3439/S/0089/PD:IRD(O) dated the 9th December, 1995.
 - (ii) The Dena Bank Officer Employees' Acceptance of jobs in Private Sector Concerns after Retirement Amendment Regulations, 1996 published in Notification No. IR/ Amend-I 96 in Gazette of India dated the 2nd March, 1996.
- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 69(E) published in Gazette of India dated the 29th January, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 13/95-Cus. dated the 16th March, 1995.
 - (ii) G.S.R. 97(E) published in Gazette of India dated the 16th February, 1996 together with an explanatory memorandum regarding exemption to immucyst (an anticancer drug) from the basic and additional duties of customs leviable thereon.
 - (iii) G.S.R. 103(E) published in Gazette of India dated the 23rd February, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 86/93-Cus. dated the 28th February, 1993.
 - (iv) G.S.R. 104(E) published in Gazette of India dated the 23rd February, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 257/92-Cus., dated the 12th August, 1992.
 - (v) G.S.R. 111(E) published in Gazette of India dated the 4th March, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 85/95-Cus., dated the 3rd April, 1995.

- (vi) G.S.R. 145(E) published in Gazette of India dated the 22nd March, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 128/93-Cus., dated the 8th June, 1993.
- (vii) G.S.R. 180(E) published in Gazette of India dated the 9th April, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 57-92-Cus., dated the 16th March, 1995.
- (viii) G.S.R. 227(E) published in Gazette of India dated the 28th May, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 257/92-Cus., dated the 12th August, 1992.
- (ix) G.S.R. 233(E) published in Gazette of India dated the 7th June, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 187/94-Cus., dated the 10th November, 1994.
- (x) G.S.R. 236(E) published in Gazette of India dated the 15th June, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 128/94-Cus., dated the 10th June, 1994.
- (xi) G.S.R. 237(E) published in Gazette of India dated the 15th June, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 10/95-Cus., dated the 7th March, 1995.
- (xii) G.S.R. 238(E) published in Gazette of India dated the 15th June, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 79/95-Cus., dated the 31st March, 1995.
- (xiii) G.S.R. 239(E) published in Gazette of India dated the 15th June, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 80/95-Cus., dated the 31st March, 1995.
- (xiv) G.S.R. 240(E) published in Gazette of India dated the 15th June, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 81/95-Cus., dated the 31st

March, 1995.

- (xv) G.S.R. 241(E) published in Gazette of India dated the 15th June, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 106/95-Cus., dated the 2nd June, 1995.
 - (xvi) G.S.R. 242(E) published in Gazette of India dated the 15th June, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 107/95-Cus., dated the 2nd June, 1995.
 - (xvii) G.S.R. 243(E) published in Gazette of India dated the 15th June, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 148/95-Cus., dated the 19th September, 1995.
 - (xviii) G.S.R. 244(E) published in Gazette of India dated the 15th June, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 149/95-Cus., dated the 19th September, 1995.
- (16) A copy of each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. 110 (E) published in Gazette of India dated the 4th March, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 40/95-CE, dated the 16th March, 1995.
 - (ii) G.S.R. 131 (E) published in Gazette of India dated the 15th March, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 126/94-CE, dated the 2nd September, 1994.
 - (iii) G.S.R. 132 (E) published in Gazette of India dated the 15th March, 1996 together with an explanatory memorandum specifying the Surat Export Processing Zone at Surat as a “free trade zone”.
 - (iv) G.S.R. 140 (E) published in Gazette of India dated the 20th March, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 48/94-CE dated the 1st March, 1994.

- (17) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
- (i) Report on the working and activities of the Indian Bank for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
 - (ii) Report on the working and activities of the Indian Overseas Bank for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 1994-95.
 - (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Handicrafts and Handlooms Export Corporation of India Limited, New Delhi, for the year 1994-95.
 - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1994- 95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for the year 1996- 97.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1994-95, alongwith Audited Accountts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 1994-95.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 1994-95.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for the year 1996-97.
- (26) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 1996-97.

4. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 30th July, 1996.

5. Motion for Election to Committee

Shri Inderajit Gupta moved the following motion :—

“That in pursuance of sub-section (2) of section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from among themselves to be a member of the Committee on Official Language *vice* Smt. Ratnamala D. Savanoor resigned from the Committee.”

The motion was adopted.

6. Motion regarding Third Report of the Business Advisory Committee

SHRI SRIKANTA KUMAR JENA moved the following motion:—

“That this House do agree with the Third Report of the Business Advisory Committee presented to the House on the 25th July, 1996.”

The motion was adopted.

7. The Budget General

The following items were taken up together:—

- (1) Demands for Grants on Accounts Nos. 1 to 26, 28, 29, 31 to 59, 61 to 91, 93, 94 and 96 to 101 in respect of the Budget (General) for 1996-97.
- (2) Demands for Excess Grants Nos. 14, 33, 57, 61, 65 and 96 in respect of the Budget (General) for 1993-94.

● All the Demands for Grants on Account Nōs. 1 to 26, 28, 29, 31 to 59, 61 to 91, 93, 94 and 96 to 101 (both Revenue Accounts and Capital Account) in respect of the Budget (General) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (General) for 1996-97, were voted in full.

All the Demands for Excess Grants Nos. 14, 33, 57, 61, 65 and 96 (both Revenue Accounts and Capital Account) in respect of Budget (General) for the amount shown under column 3 of the printed List of Demands for Excess Grants (General) for 1993-94, were voted in full.

8. Government Bill—Introduced

● The appropriation (Vote on Account) No. 2 Bill, 1996.

9. Government Bill—Passed

● The Appropriation (Vote on Account) No. 2 Bill, 1996.

The motion for consideration moved by Shri P. Chidambaram was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

10. Government Bill—Introduced

● The Appropriation (No. 2) Bill, 1996.

11. Government Bills—Passed

● (i) The Appropriation (No. 2) Bill, 1996.

The motion for consideration moved by Shri P. Chidambaram was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

(ii) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1996.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following Members took part in the debate:—

(1) Shri Bhagwan Shankar Rawat

- (2) Shri Ramendra Kumar
- (3) Shri B.K. Gadhavi
- (4) Shri V. Dhananjaya Kumar
- (5) Shri Girdhari Lal Bhargava
- (6) Shri Pinaki Mishra

Shri P. Chidambaram replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

- (iii) The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1996.

The Motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following Members took part in the debate:—

- (1) Dr. Laxminarain Pandey
- (2) Shri A.C. Jose
- (3) Shri Dau Dayal Joshi
- (4) Shri Ajay Chakraborty
- (5) Dr. Satynarayan Jatiya
- (6) Shri I.P. Hazarika
- (7) Shri George Fernandes

Shri P. Chidambaram replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

12. Government Bill—debate postponed

The Representation of the People (Amendment) Bill, 1996.

The motion for consideration of the Bill was moved by Shri Ramkant D. Khalap.

The following Members took part in the debate :—

- (1) Shri Bhagwan Shankar Rawat
- (2) Shri Satya Pal Jain
- (3) Shri Santosh Kumar Gangwar
- (4) Shri Manoranjan Bhakta

Shri Ramakant D. Khalap moved the following motion :—

“That the debate on the motion for consideration of the Bill be adjourned till next week.”

The motion was adopted.

13. Government Bill—Under consideration

➤ The Representation of the People (Second Amendment) Bill, 1996.

The motion for consideration of the Bill was moved by Shri Ramakant D. Khalap.

The following Members took part in the debate :—

- (1) Shri Santosh Mohan Dev
- (2) Shri Satya Pal Jain
- (3) Shri Biju Patnaik
- (4) Shri Sudhir Giri
- (5) Shri George Fernandes
- (6) Smt. Geeta Mukherjee
- (7) Shri Santosh Kumar Gangwar
- (8) Shri Chitta Basu
- (9) Shri Manoranjan Bhakta
- (10) Shri G.M. Banatwalla
- (11) Shri Pramotes Mukherjee
- (12) Shri I.D. Swami
- (13) Shri S.K. Kaarvendhan
- (14) Dr. Satynarayan Jatiya
- (15) Shri Rajiv Pratap Rudi
- (16) Shri Virender Kumar Singh
- (17) Shri Vijay Kumar Goel
- (18) Shri Kalpnath Rai

The discussion was not concluded.

7.45 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 30th July, 1996)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I (Brief Record of Proceedings)

Tuesday, July 30, 1996/Sravana 8, 1918 (Saka)

No. 22

11 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Smt. Aruna Asaf Ali, a veteran freedom fighter.

As a mark of respect to the memory of the deceased, the members stood in silence for a short while and thereafter the House was adjourned to re-assemble at 6 P.M.

2. Questions

As the House* adjourned after obituary reference Starred Questions could not be called for oral answer. Starred Question Nos. 261—280 put down in the order paper for the day were, therefore, treated as Unstarred alongwith Short Notice Question No. 1 addressed to the Minister of Agriculture and their replies together with replies to the Unstarred Question Nos. 2058—2250 would be printed in the Official Report for the day.

*Till 6 P.M.

A statement by the Minister for Railways correcting the reply given on Aug 22, 1995 to Unstarred Question No. 2795 regarding Railway Bridges would also be printed in the Official Report for the day.

(Lok Sabha adjourned at 11.03 A.M. and re-assembled at 6.01 P.M.)

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for the year 1996-97.
- (2) A copy of the Defence Services Estimates for the year 1996-97 (Hindi and English versions).
- (3) A copy of the Detailed Demands for Grants (Vol. I) (Hindi and English versions) of the Ministry of Home Affairs for the year 1996-97.
- (4) A copy of the Detailed Demands for Grants (Vol. II) (Hindi and English versions) of the Ministry of Home Affairs (Union Territories without Legislature) for the year 1996-97.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce for the year 1996-97.
- (6) A copy of the Veterinary Council of India (Registration) Amendment Regulations 1995 (Hindi and English versions) published in Notification No. GSR 778(E) in Gazette of India dated the 6th December, 1995 under sub-section (3) of section 66 of the Indian Veterinary Council Act, 1984.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the year 1994-95 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Veterinary Council of India, New Delhi, for the year 1994-95.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for the year 1996-97.
- (10) A copy of the Annual Assessment Report (Hindi and English versions) on the Programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union for the year 1994-95.

4. Matters Under Rule 377

1. Shri Jagat Vir Singh Drona raised a matter regarding need to provide financial assistance to cotton mills in Kanpur to make them viable.

2. Kum. Frida Topno raised a matter regarding need to sanction adequate funds for maintenance of National Highway between Birmirapur and Benarpal in Orissa.

3. Shri Mullappally Ramachandran raised a matter regarding need for setting up of a low power T.V. transmitter at Mananthody in Wyanad district of Kerala.

4. Shri Sunil Khan raised a matter regarding need to amend the Constitution to ensure right of employment as fundamental right.

5. Shri T. Gopalakrishna raised a matter regarding need for construction of a fly over across the Rail gate in Tuni, Andhra Pradesh.

5. Resolutions

“(i) Shri Ram Vilas Paswan moved the following Resolution:—

That this House do resolve that a Parliamentary Committee consisting of twelve Members of this House to be nominated by the Speaker, be appointed to review the Rate of Dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matters in connection with Railway Finance vis-a-vis General Finance and to make Recommendations thereon.”

The Resolution was adopted.

“(ii) Shri Ram Vilas Paswan moved the following Resolution:—

That this House do recommend to the Rajya Sabha to agree to associate six Members from Rajya Sabha with the Parliamentary Committee to review the Rate of Dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matters in connection with Railway Finance vis-a-vis the General Finance and to make recommendations thereon, and to communicate the names of the Members so appointed to this House.”

The Resolution was adopted.

5. The Budget (Railways)—1996-97

*(i) Further general discussion on the Budget (Railways) for 1996-97 continued.

*(ii) Discussion on Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1996-97 commenced.

One Hundred and Ninety-five—cut motions to the Demands for Grants in respect of the Budget (Railways) for 1996-97 [61 to 74, 110 to 139, 160, 242 to 247, 319 to 336, 337 to 366, 388 to 393, 412 to 429, 448 to 546 and 548 to 560] were moved.

Shri Ram Vilas Paswan replied to the debate.

All the cut motions moved were negatived.

All the Demands for Grants (Nos. 1 to 16) in respect of Budget (Railways) as shown under column 3 of the printed List of Demands for Grants (Railways) for 1996-97 were voted in full.

7. Government Bill—Introduced

The Appropriation (Railways) No. 3 Bill, 1996.

8. Government Bills—Passed

(i) *The Appropriation (Railways) No. 3¹ Bill, 1996.*

The motion for consideration moved by Shri Ram Vilas Paswan was adopted and clause-by-clause consideration of the Bill was taken up.

*Discussed together.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ram Vilas Paswan.

The following Members took part in the debate:—

- (1) Shri Banwarilal Purohit
- (2) Shri Ram Vilas Paswan

The motion was adopted and the Bill was passed.

(ii) *The Representation of the People (Second Amendment) Bill, 1996.*

Discussion on the motion for consideration of the Bill moved by Shri Ramakant D. Khalap on the 26th July, 1996, continued.

The following Members took part in the debate:—

- (1) Shri Guman Mal Lodha
- (2) Shri Shivraj V. Patil
- (3) Shri Madhukar Sirpotdar

Shri Ramakant D. Khalap replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 7 was adopted, as amended.

Clause 8 was adopted.

Clause 9 was adopted, as amended.

Clauses 10 to 17 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Ramakant D. Khalap.

The motion was adopted and the Bill, as amended, was passed.

9.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 31st July, 1996)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Wednesday, July 31, 1996/Sravana 9, 1918 (Saka)

No. 23

11 A.M.

1. Starred Questions

Starred Question Nos. 281—284 were orally answered. Replies to Starred Question Nos. 285—300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2251—2383 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 1996-97.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President for the year 1996-97.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for the year 1996-97.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Mines for the year 1996-97.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 1996-97.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Science and Technology for the year 1996-97.

- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning and Programme Implementation for the year 1996-97.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Space for the year 1996-97.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Electronics for the year 1996-97.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government of the working of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1994-95.
 - (ii) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for the year 1996-97.
- (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Power for the year 1996-97.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1995 published in Notification No. G.S.R. 34 in Gazette of India dated the 27th January, 1996.
 - (ii) The Indian Administrative Service (Pay) Second Amendment Rules 1996 published in Notification No. G.S.R. 232 in Gazette of India dated the 8th June, 1996.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1996 published in Notification No. G.S.R. 234 in Gazette of India dated the 8th June, 1996.
 - (iv) The Indian Administrative Service (Pay) Third Amendment Rules, 1996 published in Notification No. G.S.R. 235 in Gazette of India dated the 8th June, 1996.

- (14) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the All India Services Act, 1952:—
- (i) G.S.R. 204 published in Gazette of India dated the 18th May, 1996 containing corrigendum to the Notification No. G.S.R. 78 (E) dated the 5th February, 1996.
 - (ii) G.S.R. 231 published in Gazette of India dated the 8th June, 1996 containing corrigendum to the Notification No. 77(E) dated the 5th February, 1996.
- (15) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions and Union Public Service Commission for the year 1996-97.
- (16) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1996 (Hindi and English versions) published in Notification No. G.S.R. 206 in Gazette of India dated the 18th May, 1996, under article 320 (5) of the Constitution.
- (17) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for the year 1996-97.
- (18) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 1996-97.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the Working of the Oil India Limited, Dibrugarh, for the year 1994-95.
 - (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 30th July, 1996 Rajya Sabha agreed without any amendment to the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1996, passed by the Lok Sabha on the 26th July, 1996.

- (2) That at its sitting held on the 30th July, 1996 Rajya Sabha agreed without any amendment to the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1996, passed by the Lok Sabha on the 26th July, 1996.
- (3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) No. 2, Bill 1996, passed by Lok Sabha on the 26th July, 1996.
- (4) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1996, passed by Lok Sabha on the 26th July, 1996.

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.06 P.M.)

5. Matters under Rule 377

- (1) Shri Harpal Singh Saathi raised a matter regarding need to check erosion caused by Raimau river at Rajputana village in Haridwar district, U.P.
 - (2) Shri Khagapati Pradhani raised a matter regarding need to bring the scheduled areas within the ambit of article 243 of the Constitution.
 - (3) Shri Jitendra Nath Das raised a matter regarding need to revive Haldibari-Chilahati Railway line for smooth running of exports to Bangladesh and to ease road congestion in Coochbehar district.
 - (4) Shri V.P. Shanmugasundaram raised a matter regarding need to bifurcate the Palakkad Division of Southern Railway into Palakkad and Coimbatore Division.
 - (5) Shri Ram Sagar raised a matter regarding need to provide stoppage of -Varuna Express at Haidergarh railway station in Barabanki district, U.P.
-
- (6) Dr. Ram Krishna Kusmaria raised a matter regarding need to clear Jujhar Ghat water supply project of Madhya Pradesh.

- (7) Dr. Krupasindhu Bhoi raised a matter regarding need to make Sambalpur a full-fledged Railway Division and also to provide adequate fund for Sambalpur, Talcher Railway line.
- (8) Shri S.K. Kaarvendhan raised a matter regarding need to investigate volcanic activity in village Sirukinar in Kangayam Taluk, Tamil Nadu.

6. Statements by Ministers

*(i) The Minister of State of the Ministry of Animal Husbandary and Dairy made a statement regarding reported sale of synthetic milk in the country.

** (ii) The Minister of External Affairs made a statement on Chinese Nuclear Test and Comprehensive Test Ban Treaty.

***7. Statutory Resolution under consideration

Prof. Prem Singh Chandumajra moved the following Resolution:—

“That this House disapproves of the Industrial Disputes (Amendment) Third Ordinance, 1996 (No. 23 of 1996) promulgated by the President on 20 June, 1996”.

***8. Government Bill—Under Consideration

The Industrial Disputes (Amendment) Bill, 1996.

The motion for considration of the Bill was moved by Shri Ramakant D. Khalap.

The following members took part in the combined debate on the Statutory Resolution (*vide* para-7 above) and the motion for consideration of the Bill:—

- (1) Shri Banwari Lal Purohit
- (2) Shri Pradeep Bhattacharya
- (3) Shri Tarit Baran Topdar

*Made at 2.30 P.M.

**Made at 4 P.M.

***Discussed together.

- (4) Shri Ramendra Kumar
- (5) Shri Bachee Singh Rawat
- (6) Shri Basudeb Acharia (*Speech unfinished*)

The discussion was not concluded.

9. Discussion Under Rule 193

Lt. Gen. (Retd.) S. P. M. Tripathi raised a discussion on the statement made by the Minister of External Affairs in the House on 15 July, 1996 regarding India's position with regard to Comprehensive Test Ban Treaty (CTBT).

The following members took part in the debate:—

- (1) Shri Mallikarjun
- (2) Shri Rupchand Pal
- (3) Shri G. G. Swell
- (4) Shri Jaswant Singh
- (5) Shri Prithviraj D. Chavan
- (6) Shri Brij Bhushan Tiwari
- (7) Shri George Fernandes (*Speech unfinished*)

The discussion was not concluded.

10. Contempt of the House

The Deputy Speaker informed that as the House was aware, at about 11.55 hours today (31.7.1996), a visitor calling himself Hansa Dutta Joshi, son of Shri Purnanand Joshi, attempted to shout slogans from the Visitors' Gallery. The Security Officers took him into custody immediately and interrogated him. The visitor had made a statement and expressed regrets for his action.

The Deputy Speaker observed that he had brought it to the notice of the House for such action as the House might deem fit.

Hereafter, the following Resolution was moved by Shri Srikanta Kumar Jena:—

“This House resolves that the person calling himself Hansa Dutta Joshi, son of Shri Purnanand Joshi who attempted to shout slogans at about 11.55 hours today and whom the Security Officers took into custody immediately, has committed a grave offence and is guilty of the contempt of the House.

This House further resolves that he be let off with a stern warning on the rising of the House today.”

The Resolution was adopted.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st August, 1996).

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Thursday, August 1, 1996/Sravana 10, 1918 (Saka)

No. 24

11 A.M.

1. Starred Questions

Starred Question Nos. 301—304 were orally answered. Replies to Starred Question Nos. 305—320 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2384—2580 were laid on the Table.

3. Papers laid on the Table—

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 1993-94, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Welfare for the year 1996-97.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the years 1993-94 and 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the years 1993-94 and 1994-95.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1994-95.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rehabilitation, Training and Research, Cuttack, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rehabilitation, Training and Research, Cuttack, for the year 1994-95.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically Handicapped, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for the Physically Handicapped, New Delhi, for the year 1994-95.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 1996-97.

(13) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Supplies, Consumer Affairs and Public Distribution for the year 1996-97.

(14) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Surface Transport for the year 1996-97.

(15) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Areas and Employment for the year 1996-97.

(16) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for the year 1996-97.

(17) A copy of the Indian Telegraph (Second Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 133(E) in Gazette of India dated the 15th March, 1996, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

(18) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Communications (including Department of Telecommunications) for the year 1996-97.

(19) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Post for the year 1996-97.

(20) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Ocean Development for the year 1996-97.

(21) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 1996-97.

(22) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Affairs and Employment for the year 1996-97.

(23) A copy of the General Reserve Engineer Force Group 'C' and Group 'D' Recruitment (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 343 in Gazette of India dated the 22nd July, 1995 issued under proviso to article 309 of the Constitution.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1996, passed by Lok Sabha on the 30th July, 1996.
- *(2) That at its sitting held on the 31st July, 1996 Rajya Sabha agreed without any amendment to the Representation of the People (Amendment) Bill, 1996, passed by Lok Sabha on the 30th July, 1996.
- * (3) That at a sitting held on the 31st July, 1996, Rajya Sabha passed the Employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1996.

*4A. Bill as passed by Rajya Sabha—Laid on the Table

The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1996.

5. The Jammu & Kashmir Budget—1996-97

Shri P. Chidambaram presented a statement of estimated receipts and expenditure of the State of Jammu & Kashmir for the year 1996-97.

6. The Uttar Pradesh Budget—1996-97

Shri P. Chidambaram presented a statement of estimated receipts and expenditure of the State of Uttar Pradesh for the year 1996-97.

⑦. Statement by Minister

The Minister of Home Affairs made a statement regarding the alleged misbehaviour with Shrimati Subhawati Devi, Honourable M.P. by the DIG, P. Gorakhpur (UP) and alleged threat to her life.

8. Matters under Rule 377

(1) Shri Pandurang Fundkar raised a matter regarding need to extend Cotton Monopoly Scheme in Maharashtra for five years.

* At 12.47 P.M.

© At 12.16 P.M.

(2) Shri Chhatar Singh Darbar raised a matter regarding need for connecting work on proposed Maksi-Godhara via Dhar Pithampur railway line.

(3) Shri Vijay Gōel raised a matter regarding need to ensure that workers living in the premises of industrial units in Delhi are not evacuated from their houses due to shifting of units.

(4) Shri Vishweshwar Bhagat raised a matter regarding need to provide financial assistance to State Government of Madhya Pradesh for industrial development of Balaghat district.

(5) Shri Naval Kishore Rai raised a matter regarding need to improve the functioning of public telephones in Sitamarhi district, Bihar.

(6) Shri Anant M. Gudhe raised a matter regarding need to declare Amravati district in Maharashtra as an industrially backward district.

(7) Shri Shatrughan Prasad Singh raised a matter regarding need to clear Barauni Floods Control Project of Bihar.

(8) Shri Ishwar Prasanna Hazarika raised a matter regarding need to set up a branch of AIIMS at Biswanath Charali, Assam.

***9. Announcement by the Chair**

The Chair made the following announcement:—

“The Business Advisory Committee held a sitting and decided to recommend:

- (1) That as sufficient time is not left to start and complete the general discussion on General Budget (1996-97), the rule 331G be suspended by taking the sense of the House to enable the Standing Committees to consider the Demands for Grants of the Ministries concerned during the ensuing recess;
- (2) that in view of the Supreme Court's latest orders, the discussion on the relationship between legislature and the judiciary might be held over for the present;
- (3) that the Employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1996, as passed by Rajya Sabha might be taken up and passed in Lok Sabha by the 2nd August, 1996.”

⑩. Statutory Resolution—Withdrawn

Discussion on the following Resolution moved by Shri Girdhari Lal Bhargava on 22 July, 1996 continued:—

“That this House disapproves of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Third Ordinance, 1996 (No. 25 of 1996) promulgated by the President on 20 June, 1996.”

After discussion as indicated in para 13 below, the Resolution was withdrawn by leave of the House.

⑪. Government Bill—passed

The Building and other Construction Workers (Regulation of Employment and Conditions of Service) Bill, 1996.

⑫. Statutory Resolution—Withdrawn

Discussion on the following Resolution moved by Shri Girdhari Lal Bhargava on 22 July, 1996 continued:—

“That this House disapproves of the Building and Other Construction Workers’ Welfare Cess Third Ordinance, 1996 (No. 26 of 1996) promulgated by the President on 20 June, 1996.”

After discussion as indicated in para 13 below, the Resolution was withdrawn by leave of the House.

⑬. Government Bill—passed

The Building and Other Construction Workers’ Welfare Cess Bill, 1996.

Combined discussion on the Statutory Resolutions (vide paras 10 and 12) and motions for consideration of the Bills moved by Shri M. Arunachalam on the 22nd July, 1996 (vide paras 11 and 13) and amendment moved thereto on the Bill at (para 11 above) continued.

Shri M. Arunachalam replied to the debate.

Shri Girdhari Lal Bhargava spoke (by way of reply to his Statutory Resolutions).

(Lok Sabha adjourned at 1. p.m. and re-assembled at 2.07 P.M.)

The amendment for reference of the Bill (at para 11 above) to a Joint Committee of the Houses moved by Shri Hannan Mollah was negated.

(i) The motion for consideration of the Building and other Construction Workers' (Regulation of Employment and Conditions of Service) Bill, 1996 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted, as amended.

Clauses 5 to 13 were adopted.

Clause 14 was adopted, as amended.

Clauses 15 to 62 were adopted.

An amendment for insertion of new clause 62 was adopted.

New Clause 62A was also adopted.

Clause 63 was adopted.

Clause 1 was adopted as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri M. Arunachalam.

The following members took part in the debate:—

- (1) Shri S. Bangarappa
- (2) Shri Ramesh Chennithala
- (3) Shri Hannan Mollah
- (4) Shri Xavier Arakal
- (5) Shri Banwari Lal Purohit
- (6) Shri A.C. Jose

The motion was adopted and the Bill, as amended, was passed.

(ii) The motion for consideration of the Building and Other Construction Workers' Welfare Cess Bill, 1996 was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 and 5 were adopted.

Clause 6 was adopted, as amended.

Clause 7 to 15 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri M. Arunachalam.

The motion was adopted and the Bill, as amended, was passed.

£14. Statutory Resolution—Negatived

Discussion on the following Resolution moved by Prof. Prem Singh Chandumajra on 31 July, 1996 continued.

“That this House disapproves of the Industrial Disputes (Amendment) Third Ordinance, 1996 (No. 23 of 1996) promulgated by the President on 20 June, 1996.”

After discussion as indicated in para 15 below, the Resolution was negatived.

£15. Government Bill—Passed

The Industrial Disputes (Amendment) Bill, 1996, as passed by Rajya Sabha.

Combined discussion on the Statutory Resolution (vide para 14 above) and motion for consideration of the Bill moved by Shri Ramakant D. Khalap on 31 July, 1996 continued.

The following members took part in the debate:—

- (1) Shri Basudeb Acharia
- (2) Shri Girdhari Lal Bhargava
- (3) Shri Guman Mal Lodha
- (4) Shri Satya Pal Jain

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Ramakant D. Khalap.

The motion was adopted and the Bill was passed.

†16. **Statutory Resolution—Under Consideration**

Shri Guman Mal Lodha moved the following Resolution:—

“That this House disapproves of the Arbitration and Conciliation (Third) Ordinance, 1996 (No. 27 of 1996) promulgated by the president on 21 June, 1996.”

†17. **Government Bill—Under Consideration**

The Arbitration and Conciliation Bill, 1996, as passed by Rajya Sabha.

The Motion for consideration of the Bill was moved by Shri Ramakant D. Khalap.

The following members took part in the debate:—

- (1) Shri Bhagwan Shankar Rawat
- (2) Shri Sriballav Panigrahi
- (3) Shri Balai Roy
- (4) Shri George Fernandes
- (5) Shri V. Dhananjay Kumar
- (6) Shri I.P. Hazarika
- (7) Shri Suresh Prabhu
- (8) Shri G.M. Banatwalla
- (9) Shri Girdhari Lal Bhargava
- (10) Prof. Rasa Singh Rawat

Shri Ramakant D. Khalap replied to the debate.

DISCUSSION WAS NOT CONCLUDED.

8.53 p.m.

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd August, 1996)

S. GOPALAN,
Secretary-General.

† Discussed together.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Friday, August 2, 1996 / Sravana 11, 1918 (Saka)

No. 25

11 A.M.

1. Obituary Reference.

The Speaker made reference to the passing away of Shri Karan Singh Yadav, who was a member of Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

QUESTIONS

2. Starred Questions

Starred Question Nos. 321-324 were orally answered. Replies to Starred Questions Nos. 325-340 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2581-2768 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for the year 1996-97.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour for the year 1996-97.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Udhagamandalam, for the year 1994-95.
 - (ii) Annual Report of the Hindustan Photo Films manufacturing Company limited, Udhagamandalam, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for the year 1996-97.
- (6) (i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Cochin, for the year 1994-95, together with Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the Audited Accounts of the Coir Board, Cochin, for the year 1994-95.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufactures Research Association, Thane, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufactures Research Association, Thane, for the year 1994-95, for the year 1994-95.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
- (i) The United Bank of India Officer Employees' Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulations, 1994 published in Notification No. 1/95 in Gazette of India dated the 22nd July, 1995, together with a corrigendum thereto dated the 20th April, 1996.
 - (ii) The Indian Bank Officer Employees' Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulations, 1995 published in Notification No. SRC/223/50 in Gazette of India dated the 23rd September, 1995, together with a corrigendum thereto dated the 20th April, 1996.
- (11) Two Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Notification No. SBD No. 5/1996 (Hindi and English versions) published in Gazette of India dated the 2nd March, 1996 approving the amendments to the Regulation 72 of the State Bank of Bikaner and Jaipur/Hyderabad/Indore/Mysore/Patiala/Saurashtra/Travencore (Officers) Service Regulations, 1979 under sub-section (4) of section 63 of the State Bank of India (Subsidiary Banks) Act, 1959.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) The Customs and Central Excise Duties Drawback (Amendment) Rules, 1996 published in Notification No. G.S.R. 139(E) in Gazette of India dated the 20th March, 1996, together with an explanatory memorandum.
 - (ii) G.S.R. 247 published in Gazette of India dated the 17th June, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 110/95-Cus., dated the 5th June, 1995.

- (iii) G.S.R. 248(E) published in Gazette of India dated the 17th June, 1996 together with an explanatory memorandum making certain amendments in the notification No. 111/95-Cus., dated the 5th June, 1995.
 - (iv) G.S.R. 249(E) published in Gazette of India dated the 19th June, 1996 together with an explanatory memorandum making certain amendments in the notification No. 104/95-Cus., dated the 30th May, 1995.
 - (v) G.S.R. 271(E) published in Gazette of India dated the 8th July, 1996 together with an explanatory memorandum seeking to impose anti-dumping duty on Dead Burnt Magnesite exported from the People's Republic of China into India by exporters mentioned in the notification.
 - (vi) G.S.R. 275(E) published in Gazette of India dated the 10th July, 1996 together with an explanatory memorandum notifying rates of drawback shall apply in respect of exports made before 2nd May, 1995, subject to certain conditions.
 - (vii) G.S.R. 276(E) published in Gazette of India dated the 11th July, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 81/95-Cus., dated the 31st March, 1995.
 - (viii) The Adhoc Exemption Order No. 71 dated the 8th April, 1996 together with an explanatory memorandum seeking to extend the validity of adhoc exemption order No. 82 from the 31st March, 1996 to the 30th September, 1996.
- (15) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) The Income-tax (First Amendment) Rules, 1996 published in Notification No. S.O. 357(E) in Gazette of India dated the 21st May, 1996.
 - (ii) The Income-tax (Second Amendment) Rules, 1996 published in Notification No. S.O. 459(E) in Gazette of India dated the 26th June, 1996.

- (iii) The Income-tax (Third Amendment) Rules, 1996 published in Notification No. S.O. 470(E) in Gazette of India dated the 2nd July, 1996.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the central Excise and Salt Act, 1994:—
- (i) The Central Excise (Second Amendment) Rules, 1996 published in Notification No. G.S.R. 138 (E) in Gazette of India dated the 20th March, 1996 together with an explanatory memorandum.
- (ii) G.S.R. 262(E) published in Gazette of India dated the 1st July, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 2/95-CE., dated the 4th January, 1995.
- (iii) The Adhoc Exemption Order No. 47/12/96-CX dated the 26th July 1996 together with an explanatory memorandum regarding exemption to paper to be used for calendars and telephone/address books etc. from the whole of the duties of excises leviable thereon upto the 31st March, 1997.
- (17) A copy each of the following Annual Report and Accounts (Hindi and English versions) of the Regional Rural Banks for the ended on the 31st March, 1995, together with Auditor's Report thereon:—
- (i) Rayalaseema Grammena Bank, Cuddapah (A.P.).
- (ii) Monghyr Kshetriya Gramin Bank, Monghyr (Bihar).
- (iii) Kamraz Rural Bank, Sopore (J & K).
- (iv) Ka Bank Nongkyndong Ri Khasi Jaintia, Shillong
- (v) Marwar Gramin Bank, Pali (Rajasthan).
- (vi) Shekhawati Gramin Bank, Sikar (Rajasthan).
- (vii) Gaur Gramin Bank, Malda (West Bengal).
- (viii) Nadia Gramin Bank, Krishnagar, Distt. Nadia (West Bengal).
- (ix) Murshidabad Gramin Bank, Berhampore, Distt. Murshidabad (W.B.).

- (x) Mizoram Rural Bank, Mizoram
 - (xi) Arunachal Pradesh Rural Bank, Pasighat
 - (xii) Pinakini Grameena Bank, Nellore (A.P.)
 - (xiii) Cochar Gramin Bank, Silchar Distt. Cachar (Assam).
 - (xiv) Samyut Kshetriya Gramin Bank, Azamgarh (U.P.)
 - (xv) Jamnagar Rajkot Gramin Bank, Jamnagar (Gujarat).
 - (xvi) Junagadh Amreli Gramin Bank, Junagadh (Gujarat).
 - (xvii) Jamuna Gramin Bank, Agra City (U.P.)
 - (xviii) Balasore Gramya Bank, Balasore (Orissa).
 - (xix) Chhatrasal Gramin Bank, Orai (Distt. Jalaun) (U.P.).
 - (xx) Bardhaman Gramin Bank, Burdwan (West Bengal).
 - (xxi) Jammu Rural Bank, Jammu (J & K).
 - (xxii) Vaishali Kshetriya Gramin Bank, Muzaffarpur (Bihar).
 - (xxiii) Madhubani Kshetriya Gramin Bank, Madhubani (Bihar).
 - (xxiv) Pandyan Grama Bank, Sattur (Tamil Nadu).
- (18) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 14 of 1995) (Commercial)—The New India Assurance Company Limited, under article 151 (1) of the Constitution.
- (19) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for the year 1996-97.
- (20) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Tourism for the year 1996-97.
- (21) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 22 of 1995) (Commercial)—Ferro Scrap Nigam Limited under article 151 (1) of the Constitution.

- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1993-94.
 - (ii) Annual Report of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1994-95.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1994-95, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac Export Promotion Council, Calcutta, for the year 1994-95.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law, Justice and Company Affairs for the year 1996-97.
- (27) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Chemicals and Fertilizers for the year 1996-97.
- (28) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Animal Husbandry and Dairying for the year 1996-97.

- (29) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Non-Conventional Energy Sources for the year 1996-97.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

(1) That at its sitting held on the 1st August, 1996 Rajya Sabha agreed without any amendment to the Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Bill, 1996, passed by Lok Sabha on the 24th July, 1996.

(2) That at its sitting held on the 1st August 1996, Rajya Sabha passed the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1996.

6. Bill as passed by Rajya Sabha—Laid on the Table

The Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1996.

7. Standing Committees—A review

Secretary-General laid on the Table a copy (Hindi and English versions) of the 'Standing Committees (1995-96)—A Review'.

8. Matters under Rule 377

(1) Shri Bachi Singh Rawat raised a matter regarding need to increase the grant being given for development of hill areas in U.P. under Special Central Assitance Scheme.

(2) Shri Sona Ram Choudhary raised a matter regarding need for early commissioning of Barmer and Jaisalmer T.V. towers.

(3) Prof. Ajit Kumar Mehta raised a matter regarding need to waive agricultural loan taken upto 1989 by farmers in Bihar.

(4) Shri Vishambhar Prasad Nishad raised a matter regarding need to provide telephone facility in all the blocks of Banda district, U.P.

(5) Shri Bhakta Charan Das raised a matter regarding need to ensure payment to sugarcane growers and employment to the local people in village Mathur in Orissa.

(6) Shri Ashok Gehlot raised a matter regarding need to provide better communication facilities in Jodhpur, Rajasthan.

(7) Shri Ramendra Kumar raised a matter regarding need to constitute a Regional Development Board in Diyara, Bihar.

***9. Statutory Resolution—Withdrawn**

Discussion on the following Resolution moved by Shri Guman Mal Lodha on 1 August, 1996 continued:—

"That this House disapproves of the Arbitration and Conciliation (Third) Ordinance, 1996, (No. 27 of 1996) promulgated by the President on 21 June, 1996."

After discussion as indicated in para 10 below the Resolution was withdrawn by leave of the House.

***10. Government Bill—Passed**

The Arbitration and Conciliation Bill, 1996, as passed by Rajya Sabha.

Combined discussion on the Statutory Resolution (*Vide* para 9 above) and motion for consideration of the Bill moved by Shri Ramakant D. Khalap on 1 August, 1996 continued.

Shri Ramakant D. Khalap replied to the debate.

Shri Guman Mal Lodha spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 86 were adopted.

The First, Second and Third Schedules were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Ramakant D. Khalap.

The motion was adopted and the Bill was passed.

****11. Statutory Resolution—Under consideration**

Shri Girdhari Lal Bhargava moved the following Resolution:—

"That this house disapproves of the Employees' Provident Funds and

* Discussed together.

** Discussed together.

Miscellaneous Provisions (Amendment) Third Ordinance, 1996, (No. 24 of 1996) promulgated by the President on 20 June, 1996."

****12. Government Bill—Under consideration**

✓ The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1996, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri M. Arunachalam and his speech was not concluded.

(The combined discussion was held over and resumed *vide* para 20 below)

13. Presentation of Petition

SHRI BACHI SINGH RAWAT presented a petition signed by Shri Shankar Dutt Bhardwaj, General Secretary, Maanila Vikas Parishad, Village-Dadholi and Shri Prem Singh Manral, Secretary, Gram Sudhar Samiti, Village Sanmanur, Almora, Uttar Pradesh, requesting for early formulation of Pumping Drinking Water Scheme in the Sult Development Block Area of Almora Hill District.

14. Discussion under rule 193

Discussion on the statement made by the Minister of External Affairs in the House on 15 July, 1996 regarding India's position with regard to Comprehensive Test Ban Treaty (CTBT) raised by Lt. Gen. (Retd.) S.P.M. Tripathi on the 31st July, 1996 continued.

The following members took part in the debate:—

- (1) Shri George Fernandes
- (2) Prof. Rasa Singh Rawat
- (3) Shri Ramesh Chennithala
- (4) Shri Ajay Chakraborty
- (5) Shri Citta Basu
- (6) Shri S. Bangarappa
- (7) Shri Pramotes Mukherjee
- (8) Shri P.R. Das Munsi
- ✓ (9) Dr. Jayanta Rongpi
- (10) Shri Suresh Prabhu

Shri I.K. Gujral replied to the debate.

The discussion was concluded.

** Discussed together.

15. Private Members' Bills—Introduced

(1) The Constitution (Amendment) Bill, 1996 (Amendment of article 269, etc), by Shri Citta Basu.

(2) The Compulsory Education Bill, 1996, by Shri Chitta Basu.

(3) The Lokpal Bill, 1996 by Shri Chitta Basu.

(4) The Constitution (Amendment) Bill, 1996 (Amendment of Preamble, etc.) by Shri Citta Basu.

16. Private Member's Bill—Under consideration

The Compulsory Education Bill, 1996 by Dr. T. Subbarami Reddy.

The motion for consideration of the Bill was moved by Dr. T. Subbarami Reddy.

The following members took part in the debate:—

- (1) Shri Dwaraka Nath Das
- (2) Shri Ramesh Chennithala
- (3) Dr. Ramkrishna Kusmaria
- (4) Kum. Mamata Banerjee
- (5) Shri Satya Deo Singh

The discussion was not concluded.

*17. Statement by Prime Minister

The Prime Minister made a statement regarding Jammu and Kashmir.

18. Statements by Ministers

**⁽ⁱ⁾ The Minister of Agriculture laid on the Table a copy of the statement (Hindi and English versions) regarding minimum support prices for Kharif Crops and Raw Jute for 1996-97 season.

@⁽ⁱⁱ⁾ The Minister of labour laid on the Table a copy of the statement (Hindi

* Made at 5.10 p.m.

** Made at 5.51 p.m.

@ Made at 6.51 p.m.

and English versions) regarding detention of 14 Indian girls at Yemen Airport.

@@19. Statutory Resolution—Negatived

The discussion on the item of Business at Para 11 above was resumed.

After discussion as indicated in para 20 below, the Resolution was negatived.

@@20. Government Bill—Passed

The combined discussion on items on Business at paras 11 and 12 above was resumed.

The following Members took part in the debate:—

- (1) Shri Guman Mal Lodha
- (2) Shri Sriballav Panigrahi
- (3) Shri Ajoy Mukhopadhyay
- (4) Shri Ram Naik
- (5) Shri P.R. Das Munshi
- (6) Shri Mohan Rawale
- (7) Shri N.K. Premchandran
- (8) Kum. Mamata Benerjee
- (9) Shri Thawar Chand Gehlot

Shri M. Arunachalam replied to the debate.

Shri Girdhari Lal Bhargava spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

On Amendment No. 1 to Clause 5, the House divided; Ayes 33; and Noes 67. Accordingly the amendment was negatived.

Clause 5 was adopted.

Clauses 6 to 9 were adopted

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri M. Arunachalam.

The motion was adopted and the Bill was passed.

●● Discussed together.

%21. Statutory Resolution—Withdrawn

Shri Girdhari Lal Bharvaga moved the following Resolution:—

"That this House disapproves of the Constitution (Scheduled Tribes) Order (Amendment) Third Ordinance, 1996 (No. 30 of 1996) promulgated by the President on 27 June, 1996."

After discussion as indicated in para 22 below, the Resolution was withdrawn by leave of the House.

%22. Government Bill—Motion for Reference to Select Committee—adopted

The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1996.

The motion for reference of the Bill to a Select Committee of the House was moved by Shri Balwant Singh Ramoowalia.

The motion was adopted as follows:—

"That the Bill to provide for the inclusion of Koch-Rajbongshi in the List of Scheduled Tribes specified in relation to the State of Assam be referred to a Select Committee consisting of 15 members, namely:—

- (1) Shri Amar Roy Pradhan
- (2) Shri Dwaraka Nath Das
- (3) Shri Lalit Oraon
- (4) Shri Phagan Singh Kulaste
- (5) Shri Paban Singh Ghatowar
- (6) Shri P. R. Das Munshi
- (7) Shri Pinaki Mishra
- (8) Shri Uddhab Barman
- (9) Shri P. Koddandaramaiah
- (10) Shri S. S. Palanimanickam
- (11) Dr. Jayanta Rongpi ✓
- (12) Dr. Arun Sharma
- (13) Dr. Prabin Chandra Sarma

(14) Shri M. Selvarasu

(15) Shri S.K. Kaarvendham

with instructions to report by the last day of the first week of the Winter Session, 1996."

The following members took part in the debate:

(1) Shri P. Chidambaram

(2) Shri Santosh Mohan Dev

(3) Shri Ram Vilas Paswan

The motion was adopted.

The House also authorised the Speaker to make such changes in the composition of the Committee as may be deemed necessary.

10.02 p.m.

(Lok Sabha adjourned till 11 A.M. on Monday, the 26th August, 1996)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Monday, August 26, 1996/Bhadra 4, 1918 (Saka)

No. 26

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri C. Srinivasa Rao who was a member of Ninth Lok Sabha.

2. The Speaker also made reference to the death of many Amarnath Pilgrims on account of inclement weather and observed that deep sense of grief in this regard would be placed on the records of the House.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 341—346 were orally answered. Replies to Starred Question Nos. 347—360 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2769—3008 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Madras, for the year 1994-95.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kalakshetra Foundation, Madras, for the year 1994-95, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Madras, for the year 1994-95.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 1994-95 alongwith Audit Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 1994-95.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 1993-94.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 1994-95.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 1994-95.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following Notifications (Hindi and English versions) in the sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
- (i) G.S.R. 153(E) published in Gazette of India dated the 29th March, 1996 approving the Madras Port Trust Employees' (Classification, Control and Appeal) (Amendment) Regulations, 1996.
 - (ii) G.S.R. 154(E) published in Gazette of India dated the 29th March, 1996 approving the Cochin Port Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 1996.
 - (iii) G.S.R. 157(E) published in Gazette of India dated the 29th March, 1996 approving the Cochin Port Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1996.
 - (iv) G.S.R. 158(E) published in Gazette of India dated the 29th March, 1996 approving the Visakhapatnam Port Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1996.
 - (v) G.S.R. 159(E) published in Gazette of India dated the 29th March, 1996 approving the New Mangalore Port Trust Employees (Grant of Festival Advance) Amendment Regulations, 1996.
 - (vi) G.S.R. 160(E) published in Gazette of India dated the 29th March, 1996 approving the Cochin Port Trust Employees (General Provident Fund) Amendment Regulations, 1996.
 - (vii) G.S.R. 80(E) published in Gazette of India dated the 8th February, 1996 approving the Cochin Port Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1996.
 - (viii) G.S.R. 81(E) published in Gazette of India dated the 8th February, 1996 containing corrigendum to the Notification No. G.S.R. 644(E) dated the 16th August, 1994.
 - (ix) G.S.R. 155(E) published in Gazette of India dated the 29th March, 1996 approving the Jawaharlal Nehru Port Trusts (Recruitment of Heads of Departments) Amendment Regulations, 1996.

- (x) G.S.R. 156(E) published in Gazette of India dated the 29th March, 1996 containing corrigendum to the Notification No. G.S.R. 757(E) dated the 18th October, 1994.
 - (xi) G.S.R. 161(E) published in Gazette of India dated the 29th March, 1996 approving the Cochin Port Trust Employees' (Classification, Control and Appeal) Amendment Regulations, 1996.
 - (xii) G.S.R. 162(E) published in Gazette of India dated the 29th March, 1996 approving the Calcutta Port Trust Employees (Interest Subsidy on House Building Advance) First Amendment Regulations, 1996.
- (12) A copy of the Directorate General of Shipping and Regional Offices (Sails) Group A & B (Non-Technical Posts) Recruitment Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 172 in Gazette of India dated the 26th March, 1996, under proviso to article 309 of the Constitution.
- (13) A copy of the Merchant Shipping (Fees for Load Line Surveys) Amendment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 108(E) in Gazette of India dated the 1st March, 1996, under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 1994-95, alongwith Audited Accounts, under section 24 of the Inland Waterways Authority of India, Act, 1985.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Noida, for the year 1994-95.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following papers (Hindi and English versions) under Section 5E of the Dock Workers (Regulation of Employment) Act, 1948:—
- (i) Annual Report of the Ex. Bombay Dock Labour Board, for the period from the 25th February, 1994 to the 31st March, 1994, together with Audited Accounts thereon.

- ❶ (ii) Review by the Government of the working of the Ex. Bombay Dock Labour Board, for the period from the 25th February, 1994 to the 31st March, 1994.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1994-95, under section 19 of the Postgraduate Institute of Medical Education and Research, Chandigarh, Act, 1996.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1994-95, together with Audit Report thereon, under sub-section (4) of section 18 of the Postgraduate Institute of Medical Education and Research, Chandigarh, Act, 1996.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1994-95.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1994-95.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 1994-95.

- (iii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1994-95, together with Audit Report thereon, under section 18 of the All India Institute of Medical Sciences, Act, 1956.

(21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Institute of Tuberculosis and Allied Diseases, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lala Ram Sarup Institute of Tuberculosis and Allied Diseases, New Delhi, for the year 1994-95.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1994-95.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1994-95.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1994-95, together with Audit Report thereon.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1994-95.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 1994-95.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1994-95, together with Audit Report thereon.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Kamala Nehru Memorial Hospital, Allahabad, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kamala Nehru Memorial Hospital, Allahabad, for the year 1994-95.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1994-95, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1994-95.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 1994-95, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 1994-95.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1994-95, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 1994-95.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 1993-94, together with Audit Report thereon.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.

- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 1994-95.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 1994-95.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University for the year 1993-94.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, for the year 1993-94.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Prathamik Shikshan Parishad, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharashtra Prathamik Shikshan Parishad for the year 1994-95.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (44) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1993-94, together with Audit Report thereon.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Silchar, for the year 1994-95.

- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Maharshi Sandipani Rashtriya Veda Vidya Pratishthan, Ujjain, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Maharshi Sandipani Rashtriya Veda Vidya Pratishthan, Ujjain, for the year 1994-95.
- (49) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (47) above.
- (50) Copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1994-95, together with Audit Report thereon.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (52) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 1994-95, together with Audit Report thereon.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the Audited Accounts of the National Council for Teacher Education, New Delhi, for the year 1994-95.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (54) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1993-94, together with Audit Report thereon.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (56) (i) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1994-95, together with Audit Report thereon.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.

- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 1994-95.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Delhi, for the year 1994-95.
- (59) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 1994-95, together with Audit Report thereon, under sub-section (4) of section 23 of the Institute of Technology Act, 1961.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) and (58) above.
- (61) A copy of the Uttar Pradesh Universities (Amendment) Act, 1996 (President Act No. 4 of 1996) published in Gazette of India dated the 6th January, 1996 under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1995.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the Primary Education Development Society of Kerala, Trivandrum, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Primary Education Development Society of Kerala, Trivandrum, for the year 1994-95.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (64) A copy of the General Reserve Engineer Force Group 'C' and Group 'D' Recruitment (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 247 in Gazette of India dated the 8th June, 1996 issued under proviso to article 309 of the Constitution.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.

5. Assent to Bills

Secretary-General laid on the Table following eight Bills passed by the Houses of Parliament during the current session and assented to by the President since the report last made to the House on the 11th June, 1996:—

1. The Appropriation (No. 2) Bill, 1996;
2. The Appropriation (Vote on Account) No. 2 Bill, 1996;
3. The Appropriation (Railways) No. 3 Bill, 1996;
4. The Supreme Court and High Court Judges (Conditions of Service) Amendment Bill, 1996;
5. The Industrial Disputes (Amendment) Bill, 1996;
6. The Employees' Provident Fund and Miscellaneous Provisions (Amendment) Bill, 1996;
7. The Arbitration and Conciliation Bill, 1996; and
8. The Building and Other Construction Workers' Welfare Cess Bill, 1996.

6. Submissions by members regarding death of Amarnath Pilgrims and the relief measures taken by the Government.

The following members made submissions regarding death of Amarnath Pilgrims and the relief measures taken by the Government:—

1. Shri Atal Bihari Vajpayee
2. Shri Jaswant Singh
3. Shri Sontosh Mohan Dev
4. Shri Somnath Chatterjee
5. Prof. Chaman Lal Gupta
6. Shri Mangat Ram Sharma
7. Shri Chandrashekhar
8. Dr. Murli Manohar Joshi
9. Shri Ghulam Rahul Kar
10. Shri Biju Patnaik
11. Shri Krishan Lal Sharma
12. Shri Madhukar Sirpotdar
13. Shri Jai Prakash
14. Shri H.D. Deve Gowda
15. Shri Sanat Mehta
16. Shri P.R. Das Munsi
17. Shri Ram Vilas Paswan

(Lok Sabha adjourned at 1.26 P.M. and re-assembled at 2.30 P.M.)

7. Motions for Elections to Committees

(i) Shri N.V.N. Somu on behalf of Shri Mulayam Singh Yadav moved the following motion:—

“That in pursuance of Section 12 (1) (i) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as Members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to other provisions of the said Act.”

The motion was adopted.

(ii) Shri Muhiram Saikia on behalf of Shri S.R. Bommai moved the following motion :—

“That in pursuance of the provisions contained in clauses (ii) to (iv) of rule 4 read with clause (3) of rule 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Council of the Indian School of Mines, Dhanbad, subject to other provisions of the said Rules and Regulations.”

The motion was adopted.

(iii) Shri Muhiram Saikia on behalf of Shri S.R. Bommai moved the following motion:—

“That in pursuance of clause 9(1)(e) of the Scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, subject to other provisions of the Scheme and the Regulations.”

The motion was adopted.

(iv) Shri S.R. Balasubramoniyam on behalf of Shri T.G. Venkatraman moved the following motion:—

“That in pursuance of Section 4(2) (a) of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves, to serve as members of the National Shipping Board, subject to other provisions of the said Act.”

The motion was adopted.

(v) Shri S.R. Balasubramoniyam on behalf of Shri T.G. Venkatraman moved the following motion:—

“That in pursuance of Rule 4(i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Welfare Board for Seafarers, subject to other provisions of the said Rules.”

The motion was adopted.

(vi) Shri S.R. Balasubramoniyam on behalf of Shri Saleem Iqbal Shervani moved the following motion:—

“That in pursuance of Section 3(1) (o) of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Nursing Council, New Delhi, subject to other provisions of the said Act.”

The motion was adopted.

8. Matters under rule 377

(1) Shri Annasaheb M.K. Patil raised a matter regarding need to accord approval by Railways to Maharashtra Government's proposal to construct the road linking Pachora and Ghoregaon.

(2) Shri Mahavir Lal Vishwakarma raised a matter regarding need to increase the supply of coal to South Bihar.

(3) Dr. Vallabhbbhai Ramjibhai Kathiriya raised a matter regarding need to provide direct air service between Delhi and Saurashtra region in Gujarat.

(4) Shri Sona Ram Choudhary raised a matter regarding need to ensure that funds allotted under Border Area Development Funds to Barmer district

are spent on high priority projects.

(5) Prof. Ajit Kumar Mehta raised a matter regarding need to extend Intensive Employment Scheme to Samastipur district of Bihar.

(6) Dr. Asim Bala raised a matter regarding need to check severe erosion caused by the river Ganga in West Bengal.

(7) Shri K.D. Sultanpuri raised a matter regarding need to declare Giripar Area in Himachal Pradesh as Scheduled Tribe area.

(8) Dr. Jayanta Rongpi raised a matter regarding need to ensure implementation of Assam Accord of April, 1995.

9. The Budget (General) for 1996-97

General discussion on the Budget (General) for 1996-97 commenced.

The following members took part in the debate:—

- (1) Dr. Murlī Manohar Joshi
- (2) Shri Shivraj V. Patil
- (3) Shri Virendra Kumar Singh
- (4) Shri Nirmal Kanti Chatterjee (*Speech unfinished*).

The discussion was not concluded.

*10. Statement by Minister

The Minister of External Affairs made a statement on India's position with regard to Comprehensive Test Ban Treaty (CTBT).

**11. Statement by Prime Minister

The Prime Minister made a statement on the Amarnath Yatra.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 27th August, 1996)

S. GOPALAN,
Secretary-General.

* Made at 4.47 P.M.

**Made at 5 P.M.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Tuesday, August 27, 1996/Bhadra 5, 1918 (Saka)

No. 27

11 A.M.

1. Starred Questions

Starred Question Nos. 361—363 were orally answered. Replies to Starred Question Nos. 364—380 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3009—3244 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1991-92.
 - (ii) Annual Report of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1992-93.
 - (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year

1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Notification No. S.O. 157(E) (Hindi and English versions) published in Gazette of India, dated the 27th February, 1996 delegating the powers to Chairman, Central Pollution Control Board pertaining to issue directions, issued under section 23 of the Environment (Protection) Act, 1986.

4. Financial Committees — A Review

SECRETARY-GENERAL laid on the Table (Hindi and English versions) of the "Financial Committees (1995-96) — A Review".

5. Reports & Minutes of the Standing Committee on Urban & Rural Development

SHRI SONTOSH MOHAN DEV presented the following Reports and Minutes (Hindi and English versions) of the Standing Committee on Urban & Rural Development:

- (i) First Report on Demand for Grants 1996-97 of Department of Rural Development of Ministry of Rural Areas & Employment.
- (ii) Second Report on Demand for Grants 1996-97 of Department of Urban Employment & Poverty Alleviation of Ministry of Urban Affairs & Employment.

6. Report of the Standing Committee on Commerce

SHRI DHANANJAYA KUMAR laid on the Table the Twenty-fifth Report (Hindi and English versions) of the Standing Committee on Commerce on Demands for Grants 1996-97 of Department of Supply (Ministry of Commerce).

7. Reports of the Standing Committee on Home Affairs

Secretary-General laid on the Table a copy each (Hindi and English versions) of the following Reports of the Standing Committee on Home Affairs:—

- (i) Twenty-ninth Report on the Action Taken by Government on the recommendations/observations of the Committee contained in its Fifteenth Report on the Demands for Grants (1995-96) of the Ministry of Home Affairs;
- (ii) Thirtieth Report on the Action Taken by Government on the recommendations/observations of the Committee contained in its Sixteenth Report on the Demands for Grants (1995-96) of the Ministry of Personnel, Public Grievances and Pensions; and
- (iii) Thirty-first Report on the Action Taken by Government on the recommendations/observations of the Committee contained in its Seventeenth Report on the Demands for Grants (1995-96) of the Ministry of Law, Justice and Company Affairs.

8. Reports of the Standing Committee on Science and Technology, Environment and Forests

Prof. Ajit Kumar Mehta laid on the Table a copy (Hindi and English versions) each of the Thirty-first, Thirty-second, Thirty-third and Thirty-fourth Reports of the Standing Committee on Science and Technology, Environment and Forests on the Demands for Grants (1996-97) of the (i) Department of Science and Technology, (ii) Department of Electronics, (iii) Department of Space and (iv) Department of Biotechnology, respectively.

9. Reports of the Standing Committee on Transport and Tourism

Shri Chaman Lal Gupta laid the Twenty-third Report (Hindi and English versions) of the Standing Committee on Transport and Tourism on Demands for Grants (1996-97) of the Department of Tourism.

10. Motions for Elections to Committees

- (i) Shri Chaturanan Mishra moved the following motion:—

“That in pursuance of Section 4(4) (e) of the Coconut Development Board Act, 1979, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among

themselves to serve as members of the Coconut Development Board, subject to other provisions of the said Act.”

The motion was adopted.

(ii) Shri Chaturanjan Mishra moved the following motion:—

“That in pursuance of Section 4(4)(e) of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to other provisions of the said Act.”

The motion was adopted.

(iii) Dr. Bolla Bulli Ramaiah moved the following motion:—

“That in pursuance of Section 4(4) (b) of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the Members of this House do proceed to elect, in such a manner as the Speaker may direct, two Members from among themselves to serve as Members of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

11. Matters Under Rule 377

- (1) Shri Satyapal Jain raised a matter regarding need to extend ‘Lal Dora’ limit of villages in Chandigarh.
- (2) Shri Raj Keshar Singh raised a matter regarding need to set up tele-communication’s Zonal Office in Jaunpur, U.P.
- (3) Shri Sriballav Panigrahi raised a matter regarding need to reconsider the request of Orissa Government to write off outstanding debt amounting to Rs. 2100 crores.
- (4) Shri D. Venugopal raised a matter regarding need to take up mining of iron ore in mountain ranges in Sambuvarayar district, Tamil Nadu.
- (5) Shri Brij Bhushan Tiwari raised a matter regarding need to declare Dumeriaganj in Siddharth Nagar district, U.P. as a flood affected area.

(Lok Sabha adjourned at 1.08 P.M. and re-assembled at 2.15 P.M.)

12. Statement by Minister

The Minister of Home Affairs made a statement on Amarnath Yatra.

13. The Budget (General)—1996-97

General discussion on the Budget (General) for 1996-97 continued.

The following members took part in the debate:—

- (1) Shri Nirmal Kanti Chatterjee
- (2) Dr. Debi Prosad Pal
- (3) Shri V.V. Raghavan
- (4) Shri O. Bharthan
- (5) Shri Pramotes Mukherjee
- (6) Shri Chitta Basu
- (7) Shri P. Namgyal

The discussion was not concluded.

6.11 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 29th August, 1996)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Thursday, August 29, 1996/Bhadra 7, 1918 (Saka)

No. 28

11.01 A.M.

1. Starred Questions

Starred Question Nos. 381—384 were orally answered. Replies to Starred Question Nos. 385—400 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3245—3476 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1994-95.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government of the working of the Vayudoot Limited, New Delhi, for the year 1990-91.
 - (ii) Annual Report of the Vayudoot Limited, New Delhi, for the year 1990-91, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Sugar (Price Determination for 1995-96 Production) Amendment Order, 1996 (Hindi and English versions) published in Notification No. G.S.R. 209(E)/Ess. Comm/Sugar in Gazette of India dated the 14th May, 1996, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (6) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
 - (i) Report of the Comptroller and Auditor General of India—Union Government (No. 20 of 1995)—(Commercial)—Indian Oil Corporation Limited (Refineries and Pipelines).
 - (ii) Report of the Comptroller and Auditor General of India—Union Government (No. 23 of 1995)—(Commercial)—Single Buoy Mooring for Export of Natural Gas Liquid and Import of Liquefied Petroleum Gas (Oil and Natural Gas Corporation Limited).
 - (iii) Report of the Comptroller and Auditor General of India—Union Government (No. 24 of 1995)—(Commercial)—Indian Oil Corporation Limited (Marketing Division and International Trade).
 - (iv) Report of the Comptroller and Auditor General of India—Union Government (No. 19 of 1995)—(Commercial)—Pricing of Petroleum products in the wake of Economic Liberalisation.

4. Report of the Business Advisory Committee

Shri Srikanta Kumar Jena presented the Fourth Report of the Business Advisory Committee.

5. Reports of the Standing Committee on Agriculture

Shri Santosh Kumar Gangwar presented the following reports and the Minutes thereon (Hindi & English versions) of the Standing Committee on Agriculture:

- (1) First Report on Demands for Grants (1996-97) of the Ministry of Agriculture (Department of Agriculture & Co-operation).

- (2) Second Report on Demands for Grants (1996-97) of the Ministry of Agriculture (Department of Agricultural Research & Education).
 - (3) Third Report on Demands for Grants (1996-97) of the Ministry of Agriculture (Department of Animal Husbandry and Dairying).
 - (4) Fourth Report on Demands for Grants (1996-97) of the Ministry of Water Resources.
 - (5) Fifth Report on Demands for Grants (1996-97) of the Ministry of Food Processing Industries.
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6. Reports & Minutes of the Standing Committee on Urban & Rural Development

Shri Santosh Mohan Dev presented the following Reports and Minutes (Hindi and English versions) of the Standing Committee on Urban & Rural Development:

- (1) Third Report on Demands for Grants (1996-97) of Department of Wastelands Development of Ministry of Rural Areas & Employment.
 - (2) Fourth Report on Demands for Grants (1996-97) of Department of Urban Development of Ministry of Urban Affairs & Employment.
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7. Report of the Standing Committee on Commerce

Shri Amar Pal Singh laid on the Table a copy of the Twenty-sixth Report (Hindi and English versions) of the Standing Committee on Commerce, on Demands for Grants (1996-97) of Department of Commerce (Ministry of Commerce).

8. Reports of the Standing Committee on Human Resource Development.

Shri Mahadeepak Singh Shakya laid on the table a copy each (Hindi and English versions) of the following reports of the Standing Committee on Human Resource Development:—

- (1) Forty-first Report on the Private Universities (Establishment and Regulation) Bill, 1995 which was presented to the Chairman, Rajya Sabha on the 26th March, 1996; when the House was not in Session; and ✓

- (2) Forty-second Report on Demands for Grants 1996-97 of the Department of Indian Systems of Medicine and Homoeopathy (Ministry of Health and Family Welfare).

9. Reports of the Standing Committee on Industry

Shri Nawal Kishore Sharma laid on the Table copies (Hindi and English versions) of the Eighteenth and Nineteenth Reports of the Standing Committee on Industry on the Demands for Grants (1996-97) of:

- (i) Ministry of Steel; and
- (ii) Ministry of Mines.

(Lok Sabha adjourned at 1.08 p.m. and re-assembled at 2. 16 p.m.)

10. Matters Under Rule 377

1. Shri Mangal Ram Premi raised a matter regarding need to protect Indian News Print Industry as recommended by the Kelkar Samiti.

2. Shri P.C. Chacko raised a matter regarding need to exempt Kerala State from the purview of Coastal Zone Regulations.

3. Dr. T. Subbarami Reddy raised a matter regarding need to sanction more funds out of Central Road Funds to Andhra Pradesh.

4. Shri Sunil Khan raised a matter regarding need for action plan for regular dredging of the silt and sand deposited in the catchment area of Durgapur barrage, West Bengal.

5. Shri N. Dennis raised a matter regarding need to televise programmes through L.P. Ts throughout the day particularly at Martendanu, Kanyakumari district, Tamil Nadu.

6. Shri T. Gopalkrishna raised a matter regarding need to restore railway line between Kotipalli and Kakinada in East Godavari district of Andhra Pradesh.

7. Shri Rajendra Agnihotri raised a matter regarding need for early completion of by-pass in Lilitpur, U.P.

8. Smt. Sumitra Mahajan raised a matter regarding need for early construction of a by-pass on National Highway No. 3. between Indore and Dewas, M.P.

11. Discussion under Rule 193

Before raising the discussion under rule 193, Shri Sontosh Mohan Dev

requested the Minister of Home Affairs to apprise the House about the latest position regarding Amarnath Yatra. Chair, with the consent of the House, allowed the Minister to make a statement. Accordingly, the Minister of Home Affairs made a statement in regard thereto.

Thereafter, Shri Sontosh Mohan Dev raised a discussion on the statements made by the Minister of Home Affairs on 27 and 29 August, 1996 regarding loss of lives due to heavy rains and landslides during Amarnath Yatra in Jammu and Kashmir.

The following members took part in the debate:—

- (1) Shri Krishan Lal Sharma
- (2) Shri Somnath Chatterjee
- (3) Smt. Geeta Mukherjee
- (4) Shri Jag Mohan
- (5) Shri P.R. Das Munshi
- (6) Shri Virendra Kumar Singh
- (7) Shri Anant G. Geete
- (8) Shri Sanat Mehta
- (9) Shri Harin Pathak
- (10) Shri Jai Prakash
- (11) Shri Samik Lahiri
- (12) Shri Pramotes Mukherjee
- (13) Shri Sriballav Panigrahi
- (14) Shri Brij Bhushan Tiwari
- (15) Dr. T. Subbarami Reddy
- (16) Shri Jai Prakash Agarwal

The discussion was not concluded.

12. The Budget (General) — 1996-97

General discussion on the Budget (General) for 1996-97 continued.

The following members took part in the debate:—

- (1) Smt. Krishna Bose
- (2) Shri P.N. Siva
- (3) Smt. Jayawanti Navinchandra Mehta
- (4) Prof. Prem Singh Chandumajra
- (5) Shri M.P. Veerendra Kumar
- (6) Dr. Laxminarayan Pandey

- (7) Shri E. Ahamed
- (8) Shri Manoranjan Bhakta

The discussion was not concluded.

13. Intimation regarding lodgement of member

The Chair informed the House that the Speaker had received the following fax message dated 29 August, 1996 from the Deputy Inspector General of Police (Administration) Patna, Bihar:—

“I have the honour to inform you that Shri Md. Shahabuddin, Member of Lok Sabha, had surrendered in the Court of the Chief Judicial Magistrate, Siwan, Bihar, today *i.e.* 29 August, 1996 in (1) case crime No. 32/96, Police Station Ander; (2) case crime No. 99/96, Police Station Hussain Ganj; (3) case crime No. 7/95, Police Station Pachrukhi and (4) case crime No. 8/95, Police Station Pachrukhi. He is presently lodged in the Divisional Jail.”

9.05 p.m.

(Lok Sabha adjourned till 11 A.M. on Friday, the 30th August, 1996)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Friday, August 30, 1996/Bhadra 8, 1918 (Saka)

No. 29

11 A.M.

1. Starred Questions

Starred Question Nos. 401—403 were orally answered. Replies to Starred Question Nos. 404—420 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3477—3706 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. S.O. 487(E) (Hindi and English versions) published in Gazette of India dated the 9th July, 1996 containing order notifying the Shri Rajeshwaranand Paper Mills Limited, Govali, Tehsil Jhagadia, Gujarat as a mill producing newsprint under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of the Notification No. S.O. 258(E)/18AA/IDRA/96 (Hindi and English versions) published in Gazette of India dated the 29th March, 1996 regarding extension of period of takeover of management of Messrs Apollo Zipper Company Private Limited, Calcutta, upto the 25th May, 1996, under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951.
- (3) A copy of the Life Insurance Corporation of India (Employees) Pensions (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 265(E) in Gazette of India dated the

3rd July, 1996 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.

- (4) A copy of the General Insurance (Employees') Pension (Amendment) Scheme, 1996 (Hindi and English versions) published in Notification No. S.O. 475(E) in Gazette of India dated the 3rd July, 1996 under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972.
- (5) A copy of the Notification No. SBD No. 4/1996 (Hindi and English versions) published in Gazette of India dated the 11th May, 1996 making certain amendments in Regulation 42 of Subsidiary Banks General Regulations, 1959, under sub-section (4) of section 63 of the State Bank of India (Subsidiary Banks) Act, 1959.
- (6) A copy of the Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 251(E) in Gazette of India dated the 21st June, 1996, under sub-section (3) of section 642 of the Companies Act, 1956.
- (7) A copy of the Wealth Tax (First Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. S.O. 498(E) in Gazette of India dated the 12th July, 1996, under sub-section (4) of section 46 of the Wealth-tax Act, 1957.
- (8) A copy of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R. 350(E) published in Gazette of India dated the 5th August, 1996 together with an explanatory memorandum seeking to exempt the duties of excise leviable in excess of Rs. One thousand per tonne on wire of iron or non-alloy steel, plated or coated with base metals during the period from the 14th May, 1992 to the 25th June, 1992.
 - (ii) G.S.R. 351(E) published in Gazette of India dated the 5th August, 1996 together with an explanatory memorandum seeking to exempt the duties of excise leviable on intermediate goods supplied to Army during the period from the 29th December, 1987 to the 31st December, 1989.

- (iii) The Adhoc Exemption Order No. 48/13/96-CX dated the 14th August, 1996 together with an explanatory memorandum regarding exemption to goods supplied by the Government of India to Royal Government of Bhutan for the construction of 45 MW Kurichu Hydro-electric Project in Bhutan.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:—
- (i) G.S.R. 358(E) published in Gazette of India dated the 9th August, 1996 together with an explanatory memorandum seeking to impose anti-dumping duty on Low Carbon Ferro Chrome of specified grade, originating from Russia and exported into India by exporters.
 - (ii) G.S.R. 359(E) published in Gazette of India dated the 9th August, 1996 together with an explanatory memorandum seeking to impose anti-dumping duty on Low Carbon Ferro Chrome of specified grade, originating from Kazakhstan at the rate of eighteen thousand and five hundred rupees per metric tonne.
 - (iii) G.S.R. 373(E) published in Gazette of India dated the 21st August, 1996 together with an explanatory memorandum seeking to amend the Notification No. 34/96-Cus., dated the 8th July, 1996.
- (10) A copy of the Notification No. G.S.R. 348(E) (Hindi and English versions) published in Gazette of India dated the 2nd August, 1996 together with an explanatory memorandum making certain amendments in the All Industry rates of Drawback on export of Hand-made woolen Carpet from Five point five percent to 7 percent with effect from the 25th March, 1996, under section 159 of the Customs Act, 1962.
- (11) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1996, together with Auditor's Report thereon:—
- (i) Damoh Panna Sagar Kshetriya Gramin Bank, Damoh, (M.P.)
 - (ii) Nimar Kshetriya Gramin Bank, Khargone (M.P.)
 - (iii) Valsad Dangs Gramin Bank, Valsad (Gujarat)

- (iv) Hisar Sirsa Kshetriya Gramin Bank, Hisar (Haryana)
 - (v) Dungarpur Banswara Kshetriya Gramin Bank,
Dungarpur (Rajasthan)
 - (vi) Patliputra Gramin Bank, Patna (Bihar)
 - (vii) Gwalior Datia Kshetriya Gramin Bank, Datia (M.P.)
 - (viii) Bastar Kshetriya Gramin Bank, Jagdalpur (M.P.)
 - (ix) Kanakadurga Grameena Bank, Gudivada (A.P.)
 - (x) Faizabad Kshetriya Gramin Bank, Faizabad (U.P.)
 - (xi) Panchmahal Vadodara Gramin Bank, Godhra (Gujarat)
 - (xii) Sultanpur Kshetriya Gramin Bank, Sultanpur (U.P.)
 - (xiii) Marudhar Kshetriya Gramin Bank, Churu (Rajasthan)
 - (xiv) Bhagirath Gramin Bank, Sitapur (U.P.)
 - (xv) Shahjahanpur Kshetriya Gramin Bank, Shahjahanpur (U.P.)
 - (xvi) Aligarh Gramin Bank, Aligarh (U.P.)
 - (xvii) Sabarkantha Gandhinagar Gramin Bank, Himatnagar (Gujarat).
- (12) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year ended on the 31st March, 1996 alongwith Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.
- (13) A copy of the Notification No. G.S.R. 226 (Hindi and English versions) published in Gazette of India dated the 1st June, 1996 making certain amendments to the Central Silk Board (Consolidated) Recruitment Rules, 1989, under sub-section (3) of section 13 of the Central Silk Board Act, 1948.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1995-96.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies (Volume-I) for the year 1994-95.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council and Export Inspection Agencies (Volume-I) for the year 1994-95.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies (Volume-II) for the year 1994-95, alongwith Audited Accounts.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the High Court Judges Travelling Allowances (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 268(E) in Gazette of India dated the 3rd July, 1996, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 2nd August, 1996 Rajya Sabha concurred in the recommendation of Lok Sabha to nominate six Members from Rajya Sabha to the Parliamentary Committee to review the rate of dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matters in connection with Railway Finance vis-a-vis the General Finance and to make recommendations thereon and also communicated the names of the following Members of Rajya Sabha who had been nominated by the Chairman to the said Committee:—

1. Shri S.S. Surjewala
2. Dr. Srikant Ramchandra Jichkar
3. Prof. Vijay Kumar Malhotra

4. Shri Ranjan Prasad Yadav
5. Shri N. Thalavai Sundaram
6. Shri Md. Salim

5. Report of Standing Committee on Defence

Shri B. K. Gadhvi presented the First Report (Hindi and English versions) of the Standing Committee on Defence on Demands for Grants of Ministry of Defence for 1996-97.

6. Reports & Minutes of the Standing Committee on Urban and Rural Development

Shri Sontosh Mohan Dev presented the Fifth Report on Demands for Grants 1996-97 of Department of Rural Employment & Poverty Alleviation of the Ministry of Rural Areas & Employment and Minutes (Hindi and English versions) of the Standing Committee on Urban & Rural Development.

7. Report of the Standing Committee on Commerce

Shri Atmacharan Reddy Laid on the Table the Twenty-Seventh Report (Hindi and English versions) of the Standing Committee on Commerce, on Demands for Grants 1996-97 of the Ministry of Textiles.

8. Reports of the Committee on Home Affairs

Shri M.O.H. Farooq laid on the Table a copy each (Hindi and English versions) of the following Reports of the Committee on Home Affairs—

- (1) Thirty-second Report on the Demands for Grants (1996-97) of the Ministry of Home Affairs;
- (2) Thirty-third Report on the Demands for Grants (1996-97) of the Ministry of Personnel, Public Grievances and Pensions; and
- (3) Thirty-fourth Report on the Demands for Grants (1996-97) of the Ministry of Law, Justice and Company Affairs.

9. Reports of the Standing Committee on Human Resource Development

Shri Mahadeepak Singh Shakya laid on the Table a copy each (Hindi and English versions) of the following reports of the Standing Committee on Human Resource Development:—

- (1) Forty-third Report on Demands for Grants (1996-97) of the Department of Culture, (Ministry of Human Resource Development);

- (2) Forty-fourth Report on Demands for Grants 1996-97 of the Department of Family Welfare, (Ministry of Health and Family Welfare); and
- (3) Forty-fifth Report on Demands for Grants 1996-97 of the Department of the Health, (Ministry of Health and Family Welfare).

10. Report of the Standing Committee on Industry

Shri Prabhu Dayal Katheria laid on the Table a copy (Hindi and English versions) of the Twentieth Report of the Standing Committee on Industry on the Demands for Grants (1996-97) of the Ministry of Industry.

11. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 2nd September, 1996.

12. Motion regarding fourth report of the Business Advisory Committee

Shri Shrikanta Kumar Jena moved the following motion:—

"That this House do agree with the Fourth Report of the Business Advisory Committee Presented to the House on the 29th August, 1996."

The motion was adopted.

13. Discussion under rule 193

Discussion on the statements made by the Minister of Home Affairs in the House on 27 and 29 August, 1996 regarding loss of lives due to heavy rains and landslides during Amarnath Yatra in Jammu and Kashmir, raised by Shri Sontosh Mohan Dev on the 29th August, 1996 continued.

Shri Indrajit Gupta replied to the debate.

Discussion was concluded.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.08 P.M.)

14. The Budget (General)—1996-97

General discussion on the Budget (General) for 1996-97 continued.

The following members took part in the debate:—

- (1) Shri Jag Mohan

- (2) Shri Imchalemba
- (3) Shri Sudhir Giri
- (4) Shri Rambahadur Singh
- (5) Shri Amar Pal Singh

(The discussion was held over and resumed *vide* para 16 below)

15. Private member's Resolution—Under consideration

Further discussion on the Resolution moved by Shri Prabhu Dayal Katheria on the 12th July, 1996, Continued.

“With a view to check increasing unemployment and for generating more employment opportunities this House urges upon the Government to—

- (i) Provide financial assistance to existing small scale industries;
- (ii) set up new small scale industries and provide necessary infrastructural facilities like loans, electricity, marketing etc. to such industries;
- (iii) reserve certain areas of production for small scale industries; and
- (iv) set up a National Craftsman Development Bank.”

The following members took part in the debate:—

- (1) Prof. Ompal Singh Nidar
- (2) Shri Prithviraj D. Chavan
- (3) Dr. K. P. Ramalingam
- (4) Shri Ramashray Prasad Singh
- (5) Shri P. C. Chacko
- (6) Shri Ghulam Mohd. Mir Magami
- (7) Shri Sudhir Giri
- (8) Shri Nand Kumar Sai
- (9) Shri K. Parasuraman
- (10) Dr. Asim Bala
- (11) Shri Kalp Nath Rai
- (12) Shri Nakli Singh
- (13) Shri Rajendra Agnihotri (Speech Unfinished)

The discussion was not concluded.

16. The Budget (General)—1996-97

The discussion on the item of Business at para 14 above was resumed.

- (6) Shri Sat Mahajan
- (7) Shri K.S. Rayadu
- (8) Shri Subhash Chandra Baheriya
- (9) Shri Prithviraj D. Chavan
- (10) Dr. T. Subbarami Reddy
- (11) Shri R.L.P. Verma
- (12) Shri Ramashray Prasad Singh
- (13) Shri R. Gnanaguruswamy
- (14) Shri Nawal Kishore Rai

The discussion was not concluded.

8.42 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 2nd September, 1996)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Monday, September 2, 1996/Bhadra 11, 1918 (Saka)

No. 30

11.03 A.M.

1. Obituary References

The Speaker, the Prime Minister, Sarvashri Jaswant Singh, P. V. Narasimha Rao, and Somnath Chatterjee, made references to the passing away of Shri Nathu Ram Mirdha, a sitting Member of Lok Sabha and Shri Ashoke Kumar Sen, a Member of Second to Fifth and Seventh and Eighth Lok Sabhas.

As a mark of respect to the memory of the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

2. Questions

As the House adjourned after obituary references, Starred Questions could not be called for oral answer. Starred Question Nos. 421—440 put down in the Order Paper for the day were therefore, treated as Unstarred and their replies together with replies to the Unstarred Question Nos. 3707—3939 would be printed in the Official Report for the day.

11.25 A.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd September, 1996)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Tuesday, September 3, 1996/Bhadra 12, 1918 (Saka)

No. 31

11 A.M.

1. Questions

Due to interruptions in the House, Starred Question No. 441 only was orally answered. Starred Question Nos. 442-460 put down in the Order Paper for the day could not be taken up for oral answer. Their answers together with the answers to the Unstarred Question Nos. 3940-4169 would be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.14 A.M. and re-assembled at 12 Noon).

(Due to continued interruptions in the House, Lok Sabha adjourned at 12.04 P.M. and re-assembled at 2 P.M.).

2. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum Society, Allahabad, for the year 1992-93, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum Society, Allahabad, for the year 1992-93.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum Society, Allahabad, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum Society, Allahabad, for the year 1993-94.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 103 of the Major Port Trusts Act, 1963:—
- (i) Annual Accounts of the Paradip Port Trust for the year 1994-95, together with Audit Report thereon.
- (ii) Review by the Government of the Audited Accounts of the Paradip Port Trust for the year 1994-95.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the National Human Rights Commission (Group 'C' and Group 'D' posts) Recruitment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 175 in Gazette of India dated the 20th April, 1996, under sub-section (3) of section 40 of the Protection of Human Rights Act, 1993, together with a corrigendum thereto (Hindi and English versions) published in Notification No. G.S.R. 352(E) dated the 5th August, 1996.
- (8) A copy of the Indo-Tibetan Border Police Force, Inspector (Hindi and English versions) Recruitment Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 800(E) in Gazette of India dated the 18th December, 1995 under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992.
- (9) A copy of the Notification No. VC/CAU/14 (Establish)/93 (Hindi and English versions) published in Gazette of India dated the 18th May, 1996 approving the first Ordinance regarding the establishment and management of the College of Fisheries at Lembuchera in Tripura made by the Vice-Chancellor of Central Agricultural University, Imphal under sub-section (2) of section 43 of the Central Agricultural University Act, 1992.

- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the Smith Stainstreet Pharmaceuticals Limited, Calcutta, for the year 1994-95.
 - (ii) Annual Report of the Smith Stainstreet Pharmaceuticals Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Bal Bhavan Society India, New Delhi, for the year 1994-95.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Bal Bhavan Society India, New Delhi, for the year 1994-95, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bal Bhavan Society India, New Delhi, for the year 1994-95.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 1994-95.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above..
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 1994-95.

- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy each of the following papers (Hindi and English versions) under section 18 of the All India Council for Technical Education Act, 1987:—
- (a) (i) Annual Report of the All India Council for Technical Education, New Delhi, for the period from 1988 to 1991.
 - (ii) Review by the Government of the working of the All India Council for Technical Education, New Delhi, for the period from 1988 to 1991.
 - (b) (i) Annual Report of the All India Council for Technical Education, New Delhi, for the period from 1991 to 1993.
 - (ii) Review by the Government of the working of the All India Council for Technical Education, New Delhi, for the period from 1991 to 1993.
 - (c) (i) Annual Report of the All India Council for Technical Education, New Delhi, for the year 1993-94.
 - (ii) Review by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 1993-94.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 19 of the All India Council for Technical Education Act 1987:—
- (i) Annual Accounts of the All India Council for Technical Education, New Delhi, for the period from 1988 to 1991, together with Audit Report thereon.
 - (ii) Annual Accounts of the All India Council for Technical Education, New Delhi, for the period from 1991—1993, together with Audit Report thereon.
 - (iii) Annual Accounts of the All India Council for Technical Education, New Delhi, for the year 1993-94, together with Audit Report thereon.
- (20) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) and (19) above.

- (21) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1994-95.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Bombay, for the year 1994-95.
- (b) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1994-95.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kharagpur, for the year 1994-95.
- (c) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1994-95.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kanpur, for the year 1994-95.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961:—
- (i) Annual Accounts of the Indian Institute of Technology, Bombay, for the year 1994-95, together with Audit Report thereon.
- (ii) Annual Accounts of the Indian Institute of Technology, Kharagpur, for the year 1994-95, together with Audit Report thereon.
- (iii) Annual Accounts of the Indian Institute of Technology, Kanpur, for the year 1994-95, together with Audit Report thereon.
- (23) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) and (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 1994-95.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 1994-95, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the year 1994-95.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1993-94, together with Audit Report thereon.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) Technical Teachers' Training Institute, Bhopal, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers' Training Institute, Bhopal, for the year 1994-95.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) Technical Teachers' Training Institute, Chandigarh, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers' Training Institute, Chandigarh, for the year 1994-95.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Calcutta, for the year 1994-95.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

- (34) Laid on the Table a copy of the Railways Red Tariff (54th Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 267(E) in Gazette of India dated the 4th July, 1996, under section 199 of the Railways Act, 1989.

3. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 12th July, 1996 Rajya Sabha concurred in the recommendation of Lok Sabha to elect five members of the Rajya Sabha to join the Joint Committee on Offices of Profit and also communicated the names of the following members of Rajya Sabha who had been duly elected to the said Committee;

1. Shri Gaya Singh
2. Shri Bhagaban Mājhi
3. Shri Sitaram Kesri
4. Dr. Naunihal Singh
5. Shri Virendra Kataria

4. Reports of Standing Committee on Communications

SHRI SOMNATH CHATTERJEE presented the following Reports (Hindi and English versions) of the Standing Committee on Communications:—

- (1) First Report on Demands for Grants (1996-97) of Department of Post (Ministry of Communications).
- (2) Second Report on Demands for Grants (1996-97) of Departments of Telecommunications (Ministry of Communications).
- (3) Third Report on Demands for Grants (1996-97) of the Ministry of Information & Broadcasting.

5. Reports of Standing Committee on Energy

SHRI SRIBALLAV PANIGRAHI presented the following Reports (Hindi and English versions) of the Standing Committee on Energy:—

- (1) First Report on Demands for Grants (1996-97) of the Department of Atomic Energy.
- (2) Second Report on Demands for Grants (1996-97) of the Ministry of Coal.

- (3) Third Report on Demands for Grants (1996-97) of the Ministry of Non-Conventional Energy Sources.
- (4) Fourth Report on Demands for Grants (1996-97) of the Ministry of Power.

6. Report of the Standing Committee on Science and Technology, Environment and Forests

PROF. RADHIKA RANJAN PRAMANIK laid on the Table a copy (Hindi and English versions) of the Thirty-fifth Report of the Standing Committee on Science and Technology, Environment and Forests on the Demands for Grants (1996-97) of the Department of Ocean Development.

7. Statement by Minister

The Minister of Finance made a statement regarding changes in Modvat Scheme for Textile Fabrics.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

2.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4th September, 1996)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, September 4, 1996/Bhadra 13, 1918 (Saka)

No. 32

11 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 461—480 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 4170—4424 would be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12 Noon).

2. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. S.O. 557(E) (Hindi and English versions) published in Gazette of India dated the 7th August, 1996 containing Order or Reservation of Textile Article for exclusive production by Handlooms, under sub-section (2) of section 3 of the Handlooms (Reservation of Articles for Production) Act, 1985.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 1994-95.
 - (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 1994-95, alongwith Audited Accounts.
(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 1994-95.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the Papers mentioned at (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 30 of the Atomic Energy Act, 1962:—
 - (i) The Atomic Energy (Factories) Rules, 1996 published in Notification No. G.S.R. 253 in Gazette of India, dated the 22nd June, 1996.
 - (ii) The Atomic Energy (Control of Irradiation of Food) Rules, 1996 published in Notification No. G.S.R. 254 in Gazette of India, dated the 22nd June, 1996.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (1) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 1995-96.
 - (2) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) A copy of the Central Administrative Tribunal (Principal Private Secretary) Recruitment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 344(E) in Gazette of India dated the 1st August, 1996, under sub-section (1) of section 37 of the Administrative Tribunal Act, 1985.

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The Indian Forest Service (Appointment by Promotion) First Amendment Regulations, 1996 published in Notification No. G.S.R. 147(E) in Gazette of India dated the 23rd March, 1996.
- (ii) The All India Services (Death cum-Retirement Benefits) Amendment Rules, 1996 published in Notification No. G.S.R. 271 in Gazette of India dated the 6th July, 1996.
- (iii) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1996 published in Notification No. G.S.R. 311 in Gazette of India dated the 27th July, 1996.
- (iv) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1996 published in Notification No. G.S.R. 312 in Gazette of India dated the 27th July, 1996.

(11) A copy of the Notification No. G.S.R. 233 (Hindi and English versions) published in Gazette of India dated the 8th June, 1996 containing corrigendum to Notification No. G.S.R. 480 dated the 18th November, 1995, issued under section 3 of the All India Services Act, 1951.

(12) A copy of the Nutmeg Grading and Marking Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 145 in Gazette of India dated the 23rd March, 1996, under sub-section (3) of section 3 of the Agricultural Produce (Grading and Marking), Act, 1937.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day).

12.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 6th September 1996)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Friday, September 6, 1996/Bhadra 15, 1918 (Saka)

No. 33

11.03 A.M.

1. Starred Questions

Starred Question Nos. 481—483 and 486 were orally answered. Replies to Starred Question Nos. 484, 485 and 487—500 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4425—4637 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government of the working of the Bharat Yantra Nigam Limited for the year 1994-95.
 - (ii) Annual Report of the Bharat Yantra Nigam Limited, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
 - (i) S.O. 2017 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The India Trade Promotion Organisation, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the Assessment years 1995-

96 to 1997-98 subject to certain conditions.

- (ii) S.O. 2018 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The Yug Nirman Yojana Trust, Mathura, U.P." under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (iii) S.O. 2019 published in Gazette of India dated the 13th July, 1996 making certain amendments in the Notification No. 9772 dated the 25th May, 1995 under section 10(23C) of the Income-tax Act, 1961.
- (iv) S.O. 2020 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The Jnana Prabodhini Samshodhan Sanstha, Pune" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1995-96 and 1996-97 subject to certain conditions.
- (v) S.O. 2021 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The Association for the Welfare of Persons with a Mental Handicap in Maharashtra, Bombay" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 to 1996-97 subject to certain conditions.
- (vi) S.O. 2022 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The Kerala Fishermen's Welfare Fund Board, Trichur" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (vii) S.O. 2023 published in Gazette of India dated the 13th July, 1996 making certain amendments in the Notification No. 9791 dated the 27th June, 1995 under section 10(23C) of the Income-tax Act, 1961.
- (viii) S.O. 2024 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The Spastics Society of Eastern India,

- Calcutta” under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1996-97 and 1997-98 subject to certain conditions.
- (ix) S.O. 2025 published in Gazette of India dated the 13th July, 1996 regarding exemption to “The Sri Sathya Sai Central Trust, White Field, Bangalore” under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1996-97 to 1998-99 subject to certain conditions.
 - (x) S.O. 2026 published in Gazette of India dated the 13th July, 1996 regarding exemption to “The Armed Forces Flag Day Fund, New Delhi” under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 to 1996-97 subject to certain conditions.
 - (xi) S.O. 2027 published in Gazette of India dated the 13th July, 1996 regarding exemption to “The National Institute of Bank Management, Bombay” under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 to 1996-97 subject to certain conditions.
 - (xii) S.O. 2028 published in Gazette of India dated the 13th July, 1996 regarding exemption to “The Seva Mandir, Udaipur, Rajasthan” under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
 - (xiii) S.O. 2029 published in Gazette of India dated the 13th July, 1996 regarding exemption to “The Madras Craft Foundation, Madras” under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
 - (xiv) S.O. 2030 published in Gazette of India dated the 13th July, 1996 regarding exemption to “The Maratha Mandir, Bombay” under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
 - (xv) S.O. 2031 published in Gazette of India dated the 13th July, 1996 regarding exemption to “The Shree Jain Swetamber Bhandar Tirth, Bihar” under section 10 (23C) of the Income-tax Act, 1961

- for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
- (xvi) S.O. 2032 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The Friends of Moral Re-Armament (India), Bombay" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
 - (xvii) S.O. 2033 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The Cancer Patients Aid Association, Bombay" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
 - (xviii) S.O. 2034 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The people's Action for Development, Bombay" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
 - (xix) S.O. 2035 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The Ashwini Rural Cancer Research and Relief Society, Barshi, Maharashtra" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
 - (xx) S.O. 2036 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The Tagore Society for Rural Development, Calcutta" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
 - (xxi) S.O. 2037 published in Gazette of India dated the 13th July 1996 regarding exemption to "The Institute of Marketing and Management, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
 - (xxii) S.O. 2038 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The Shraddhanand Mahilashram, Bombay" under section 10(23C) of the Income-tax Act, 1961 for

the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.

- (xxiii) S.O. 2039 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The Khelaghar Sishu Nivas O Siksha Kendra, Calcutta" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xxiv) S.O. 2040 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The Institute of Rural Management, Anand" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xxv) S.O. 2041 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The Centre for Research in Rural and Industrial Development, Chandigarh" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1995-96 to 1997-98 subject to certain conditions.
- (xxvi) S.O. 2042 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The Society for Service to Voluntary Agencies, Pune" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1995-96 to 1997-98 subject to certain conditions.
- (xxvii) S.O. 2043 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The Indian Association of Parliamentarians on Population and Development, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
- (xxviii) S.O. 2044 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The Association of State Road Transport Undertaking (ASRTU), New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
- (xxix) S.O. 2045 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The Jahangir Art Gallery, Bombay"

under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1996-97 to 1998-99 subject to certain conditions.

- (xxx) S.O. 2046 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The Small Farmers Agri-Business Consortium, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1995-96 to 1997-98 subject to certain conditions.
- (xxxii) S.O. 2047 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The Institute of Rail Transport (Regd.), New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xxxiii) S.O. 2048 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The Society of Sisters of Charity of Saint B. Capitanio and V. Gerosa, Calcutta" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1995-96 to 1997-98 subject to certain conditions.
- (xxxiv) S.O. 2049 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The Arya Vaidya Sala, Kottakkal, Kerala" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1995-96 to 1997-98 subject to certain conditions.
- (xxxv) S.O. 2050 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The North Zone Cultural Centre, Patiala" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 and 1992-93 subject to certain conditions.
- (xxxvi) S.O. 2051 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The North Zone Cultural Centre, Patiala" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xxxvii) S.O. 2052 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The Gurudev Siddha Peeth,

Maharashtra” under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.

- (xxxvii) S.O. 2053 published in Gazette of India dated the 13th July, 1996 regarding exemption to “The Tribune Trust, Chandigarh” under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1995-96 to 1997-98 subject to certain conditions.
- (xxxviii) S.O. 2054 published in Gazette of India dated the 13th July, 1996 regarding exemption to “The Shree Nasik Panchavati Panjarapole, Nasik” under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1995-96 to 1997-98 subject to certain conditions.
- (xxxix) S.O. 2055 published in Gazette of India dated the 13th July, 1996 regarding exemption to “The India International Trade Machinery Exhibition Society, Bombay” under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1996-97 to 1998-99 subject to certain conditions.
- (xl) S.O. 2056 published in Gazette of India dated the 13th July, 1996 regarding exemption to “The Veda Rakshana Nidhi Trust, Madras” under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xli) S.O. 2057 published in Gazette of India dated the 13th July, 1996 regarding exemption to “The Vivekananda Nidhi, Calcutta” under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1995-96 to 1997-98 subject to certain conditions.
- (xlii) S.O. 2058 published in Gazette of India dated the 13th July, 1996 regarding exemption to “The Association of Medical Physicists of India, Bombay” under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1995-96 to 1997-98 subject to certain conditions.
- (xlili) S.O. 2059 published in Gazette of India dated the 13th July, 1996 regarding exemption to “The Vivekanand Mission Ashram, West

- Bengal” under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 to 1990-91 subject to certain conditions.
- (xliv) S.O. 2060 published in Gazette of India dated the 13th July, 1996 regarding exemption to “The Vivekanand Mission Ashram, West Bengal” under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
- (xlv) S.O. 2061 published in Gazette of India dated the 13th July, 1996 regarding exemption to “The Tuticorin Multipurpose Social Service Society, Tuticorin” under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1995-96 to 1997-98 subject to certain conditions.
- (xlvi) S.O. 2062 published in Gazette of India dated the 13th July, 1996 regarding exemption to “The Shri Param Hans Advait Math Publication Society, New Delhi” under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1995-96 to 1997-98 subject to certain conditions.
- (xlvii) S.O. 2063 published in Gazette of India dated the 13th July, 1996 regarding exemption to “The Muniwar Abad Charitable Trust, Bombay” under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xlviii) S.O. 2064 published in Gazette of India dated the 13th July, 1996 regarding exemption to “The Centre for Public Sector Studies, New Delhi” under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xlix) S.O. 2065 published in Gazette of India dated the 13th July, 1996 regarding exemption to “The National Association for the Blind, Bombay” under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1996-97 to 1998-99 subject to certain conditions.
- (l) S.O. 2066 published in Gazette of India dated the 13th July, 1996 regarding exemption to “The Bharatiya Vidya Bhavan, Bombay”

under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1996-97 to 1998-99 subject to certain conditions.

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. 128(E) published in Gazette of India dated the 12th March, 1996 together with an explanatory memorandum declaring M/s. Mangalore Refinery and Petrochemicals Limited, Mangalore, covered by Registration Certificate, as refinery.
 - (ii) The Ad hoc Exemption Order No. 43/8/96-CX dated the 31st May, 1996 together with an explanatory memorandum regarding exemption to 11,117 Nos. of Cu.Ni. Condenser tubes in 17 consignments procured and not used by the Andhra Pradesh State Electricity Board until 1st March, 1994 from the duty of excise leviable thereon, subject to certain conditions.
 - (iii) Notification No. 26/96-Central Excises published in Gazette of India dated the 3rd September, 1996 together with an explanatory memorandum extending the scope of concessional rate of basic excise duty of five percent to cotton fabrics (not containing any other textile material) of value upto Rs. 30/sqm. and increasing the effective rate of basic excise duty from ten percent *ad-valorem* to twelve percent *ad-valorem* in respect of processed fabrics and specified fabrics.
 - (iv) Notification No. 27/96-Central Excises published in Gazette of India dated the 3rd September, 1996 together with an explanatory memorandum extending the scope of concessional rate of basic excise duty of five percent to cotton fabrics (not containing any other textile material) of value upto Rs. 30/sqm. and reducing the effective rate of additional excise duty from ten percent *ad-valorem* to eight percent in respect of processed fabrics and specified fabrics.
 - (v) Notification No. 29/96-Central Excises published in Gazette of India dated the 3rd September, 1996 together with an explanatory memorandum seeking to declare the inputs, final products and

the rate of credit of declared duty on deemed basis of the Central Excises Rules, 1944.

- (vi) Notification No. 30/96-Central Excises published in Gazette of India dated the 3rd September, 1996 together with an explanatory memorandum extending the credit of specified duty paid on inputs used in the manufacture of specified fabrics.
- (5) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1996, together with Auditor's Report thereon:—
- (i) Solapur Gramin Bank, Solapur (Maharashtra).
 - (ii) Chandrapur-Gadchiroli Gramin Bank, Chandrapur (Maharashtra).
 - (iii) Prathama Bank, Moradabad (U.P.)
 - (iv) Surendranagar-Bhavnagar Gramin Bank, Surendranagar (Gujarat).
 - (v) Tungbhadra Gramin Bank, Bellary (Karnataka).
 - (vi) Bareilly Kshetriya Gramin Bank, Bareilly (U.P.).
 - (vii) Vidur Gramin Bank, Bijnor (U.P.).
 - (viii) Etah Gramin Bank, Etah (U.P.).
 - (ix) Raigarh Kshetriya Gramin Bank, Raigarh (M.P.).
 - (x) Pithoragarh Kshetriya Gramin Bank, Pithoragarh (U.P.)
 - (xi) Raebareli Kshetriya Gramin Bank, Raebareli (U.P.).
 - (xii) Bilaspur-Raipur Kshetriya Gramin Bank, Bilaspur (M.P.)
 - (xiii) Banaskantha-Mehsana Gramin Bank, Patan (Gujarat).
 - (xiv) Adhiyaman Grama Bank, Dharmapuri (Tamil Nadu).

4. Report of the Business Advisory Committee

Shri Sonmath Chatterjee presented the Fifth Report of the Business Advisory Committee.

5. Report of the Standing Committee on External Affairs

Shri Atal Bihari Vajpayee presented the First Report (Hindi and English versions) of the Standing Committee on External Affairs on Demands for Grants of the Ministry of External Affairs for 1996-97.

6. Reports and Minutes of Standing Committee on Labour and Welfare

Shri Madhukar Sirpotdar presented the First and Second Reports (Hindi and English versions) of the Standing Committee on Labour and Welfare on (i) Demands for Grants of Ministry of Labour (1996-97) and (ii) Demands for Grants of Ministry of Welfare (1996-97) and Minutes of the sittings of the Committee relating thereto.

7. Reports of Standing Committee on Petroleum and Chemicals

Shri Paban Singh Ghatowar presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals:—

- (1) First Report on Demands for Grants (1996-97) of the Ministry of Chemicals and Fertilisers, Deptt. of Chemicals and Petrochemicals.
- (2) Second Report on Demands for Grants (1996-97) of the Ministry of Chemicals and Fertilisers, Deptt. of Fertilisers.
- (3) Third Report on Demands for Grants (1996-97) of the Ministry of Petroleum and Natural Gas.

8. Reports of the Standing Committee on Human Resource Development

Shri Ram Chandra Dome laid on the table a copy each (Hindi and English versions) of the following reports of the Standing Committee on Human Resource Development:—

- (1) Forty-sixth Report on Demands for Grants 1996-97 of the Department of Education (Ministry of Human Resource Development);
- (2) Forty-seventh Report on Demands for Grants 1996-97 of the Department of Women and Child Development (Ministry of Human Resource Development); and

- (3) **Forty-eighth Report on Demands for Grants 1996-97 of the Department of Youth Affairs and Sports (Ministry of Human Resource Development).**

9. Report of the Standing Committee on Transport And Tourism

Shri Uttam Singh Pawar laid the Twenty-fourth Report (Hindi and English versions) of the Standing Committee on Transport and Tourism on Demands for Grants (1996-97) of the Department of Civil Aviation.

10. Presentation of Petitions

Shri Sharad Yadav presented (i) petition signed by Shri Birsa Munda and other labourers of Kuteshiwar Mines, Jabalpur regarding exploitation of labourers by contractors; and (ii) Petition signed by Shri Debidin Gupta of Katni and other regarding exploitation of workers by the catering contractors at Katni Railway Station, Jabalpur Railway Division.

11. Statements by Ministers

(i) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 9th September, 1996.

* (ii) The Minister of External Affairs made a statement regarding attack by the United States on Iraq.

12. Submissions Regarding Political Developments in Gujarat

In response to the submissions made by Sarvashri Jaswant Singh, Somnath Chatterjee and Sontosh Mohan Dev regarding political developments in Gujarat, the Prime Minister made a statement.

(Lok Sabha adjourned at 12.59 P.M. to meet again at 2 P.M.)

At 2.11 P.M., Secretary-General announced that since there was no quorum, the Speaker had directed that Lok Sabha would meet at 2.26 P.M. Accordingly, the House re-assembled at 2.26 P.M.)

13. Calling Attention

Shri P.R. Dasgupta called the attention of the Minister of Textiles to the situation arising out of closure of a number of jute mills in the country particularly in West Bengal and non-availability of funds for the purchase of raw jute from the market by the Jute Corporation of India and steps taken by the Government in regard thereto.

*Made at 12.56 p.m.

The Minister of Textiles made a statement in regard thereto.

14. Private Members' Bills—Introduced

- (1) The Uniform Education Bill, 1996 by Dr. Ramesh Chand Tomar.
- (2) The Declaration of Assets by Ministers Bill, 1996 by Dr. Ramesh Chand Tomar.
- (3) The House of the People (Administration) Bill, 1996 by Shri G.M. Banatwalla.
- (4) The Constitution (Amendment) Bill, 1996 (Amendment of article 80, etc.) by Shri Atal Bihari Vajpayee.
- (5) The Constitution (Amendment) Bill, 1996 (Amendment of Tenth Schedule), by Shri Ramesh Chennithala.
- (6) The Constitution (Amendment) Bill, 1996 (Amendment of article 19), by Shri Ramesh Chennithala.
- (7) The Protection of Human Rights (Amendment) Bill, 1996 (Amendment of section 2, etc.) by Shri Ramesh Chennithala.
- (8) The Spices and Cash Crops Prices Commission Bill, 1996 by Shri Ramesh Chennithala.
- (9) The Representation of the People (Amendment) Bill, 1996 (Insertion of new section 29B, etc.) by Shri Atal Bihari Vajpayee.
- (10) The Prevention of Influx of Foreign Nationals in the Country Bill, 1996 by Shri Krishan Lal Sharma.
- (11) The Prevention of Insults to National Honour (Amendment) Bill, 1996 (Amendment of section 3) by Shri Krishan Lal Sharma.
- (12) The Constitution Amendment Bill, 1996 (Amendment of article 51A) by Shri Krishan Lal Sharma.
- (13) The Constitution (Amendment) Bill, 1996 (Insertion of new article 371HA) by Shri Ganga Charan Rajput.
- (14) The Constitution (Scheduled Castes) Orders (Amendment) Bill, 1996 by Prof. P. J. Kurien.
- (15) The Sanskrit Language (Compulsory Teaching in Schools) Bill, 1996 by Prof. P. J. Kurien.

(16) The Indian Citizens Abroad (Voting Right at Elections) Bill, 1996 by Prof. P. J. Kurien.

(17) The Unorganised Labour Welfare Bill, 1996 by Shri Dwaraka Nath Das.

(18) The Ex-Tea Garden Labour Welfare Bill, 1996 by Shri Dwarka Nath Das.

(19) The Constitution (Amendment) Bill, 1996 (Amendment of Preamble, etc.) by Shri Ram Naik.

(20) The Old Age Pension and Rehabilitation Bill, 1996 by Shri Ram Naik.

(21) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1996 (Amendment of section 2) by Shri Ram Naik.

(22) The Constitution (Amendment) Bill, 1996 (Insertion of new article 16A etc.) by Shri G.M. Banatwalla.

(23) The Eradication of Unemployment Bill, 1996 by Shri G.M. Banatwalla.

(24) The Constitution (Amendment) Bill, 1996 (Amendment of article 19) by Shri G.M. Banatwalla.

(25) The Declaration of Assets by Ministers, Members of Parliament and Civil Servants Bill, 1996 by Shri Bachi Singh Rawat.

(26) The Destitute Women Welfare Bill, 1996 by Shri Bhagwan Shankar Rawat.

(27) The High Court at Allahabad (Establishment of a Permanent Bench at Agra) Bill, 1996 by Shri Bhagwan Shankar Rawat.

(28) The Constitution (Amendment) Bill, 1996 (Omission of article 44, etc.) by Shri Bhagwan Shankar Rawat.

(29) The Constitution (Amendment) Bill, 1996 (Insertion of new article 18A) by Shri Bhagwan Shankar Rawat.

(30) The Lotteries (Prohibition) Bill, 1996 by Shri Vijay Goel.

(31) The Constitution (Amendment) Bill, 1996 (Insertion of new article 371HA) by Shri Bachi Singh Rawat.

****15. The Budget (General)—1996-97**

General discussion on the Budget (General) for 1996-97 continued.

Shri P. Chidambaram replied to the debate.

The discussion was concluded.

16. Private Member's Bill—Under consideration

The Compulsory Education Bill, 1996 by Dr. T. Subbarami Reddy.

Further discussion on the motion for consideration of the Bill moved by Dr. T. Subbarami Reddy on the 2nd August, 1996, continued.

The following Members took part in the debate:—

(1) Shri Nawal Kishore Rai

(2) Prof. Rasa Singh Rawat (*Speech unfinished*)

The discussion was not concluded.

6 P.M.

(*Lok Sabha adjourned till 11 A.M. on Monday, the 9th September, 1996.*)

S. GOPALAN,
Secretary-General.

Corrigenda to Bulletin—Part I No. 31, dated 3 September, 1996

At page 7, line 7, (item No. 3),—
for "12th July, 1996"
read "2nd August, 1996"

**House agreed to interrupt the Private Members' Business to enable the Finance Minister to reply to the debate on the Budget (General)—1996-97.

MGIP(PLU)MRND—3595LS—6-9-1996.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Monday, September 9, 1996/Bhadra 18, 1918 (Saka)

No. 34

11.02 A.M.

1. Starred Questions

Starred Question Nos. 501—504 were orally answered. Replies to Starred Question Nos. 505—520 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4638—4873 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) correcting the reply given on July 15, 1996 to Unstarred Question No. 538 by Shri Mohan Rawale, M.P. regarding Indian fishermen in custody of Pakistan and Bangladesh.
- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1993-94.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1993-94, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Calcutta, for the year 1993-94.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1994-95.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1994-95, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Calcutta, for the year 1994-95.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum Board, Hyderabad, for the year 1994-95.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 1994-95.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Kendriya Vidyalaya Sangathan for the year 1994-95 within the stipulated period of nine months after the close of the Accounting year.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Calcutta, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Calcutta, for the year 1994-95.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1994-95, under sub-section (3) of section 35 of the Road Transport Corporation Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Transport Corporation, New Delhi, for the year 1994-95.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Account (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1994-95, together with Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporation Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Transport Corporation, New Delhi, for the year 1994-95.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Education (Amendment) Regulations, 1996 (Hindi and English versions) published in Notification No. 14-55/93 (Part-I)/PCI/9137-9652 in Gazette of India dated the 2nd March, 1996, under sub-section (4) of section 18 of the Pharmacy Act, 1948.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year

1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examination, New Delhi, for the year 1994-95.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956.
 - (i) Review by the Government of the working of the Educational Consultants India Limited, New Delhi, for the year 1994-95.
 - (ii) Annual Report of the Educational Consultants India Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Lucknow, for the year 1994-95.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Kanpur, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training, Kanpur, for the year 1994-95.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the

Jawaharlal Nehru University, New Delhi, for the year 1994-95.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 1994-95.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Shantiniketan, for the year 1994-95, together with Audit Report thereon.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Rourkela, for the year 1994-95.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Technology, Jamshedpur, for the year 1994-95.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1994-95.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Hazratbal, Srinagar, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Hazratbal, Srinagar, for the year 1992-93.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

4. Reports of Standing Committee on Finance

Shri Biju Patnaik presented the following Reports (Hindi and English versions) of the Standing Committee on Finance.

- (1) First Report on Demands for Grants (1996-97) of the Ministry of Planning and Programme Implementation.
- (2) Second Report on Demands for Grants (1996-97) of the Ministry of Finance.

5. Reports of the Standing Committee on Food, Civil Supplies and Public Distribution

Shri R. L. Bhatia presented the following Reports and Minutes (Hindi and English versions) of the Standing Committee on Food, Civil Supplies and Public Distribution:—

- (1) First Report on the Demands for Grants (1996-97) of the Ministry of Food.
- (2) Second Report on the Demands for Grants (1996-97) of the Ministry of Civil Supplies, Consumer Affairs and Public Distribution.

6. Report of the Standing Committee on Science and Technology, Environment and Forests

Prof. Jitendra Nath Das laid on the Table a copy (Hindi and English versions) of the Thirty-sixth Report of the Standing Committee on Science and Technology, Environment and Forests on the Demands for Grants (1996-97) of the Department of Scientific and Industrial Research.

7. Report of the Standing Committee on Transport and Tourism

Shri Ram Tabal Chaudhary laid the Twenty-fifth Report (Hindi and English versions) of the Standing Committee on Transport and Tourism on Demands for Grants (1996-97) of the Ministry of Surface Transport.

8. Statement by Minister

The Minister of Human Resource Development made a statement on the Government's decision to celebrate the Fiftieth Anniversary of India's Independence.

9. Motion regarding Fifth Report of the Business Advisory Committee

Shri Shrikanta Kumar Jena moved the following motions:—

“That this House do agree with the Fifth Report of the Business Advisory Committee presented to the House on the 6th September, 1996.

The motion was adopted.

(Lok Sabha adjourned at 1.16 p.m. and re-assembled at 2. p.m.)

10. Matters Under Rule 377

1. Shri Ashok Kumar Pradhan raised a matter regarding need to provide financial assistance to the State Government of U.P. for providing adequate relief to the people affected by floods in Khurja Parliamentary Constituency.

2. Dr. Mahadeepak Singh Shakya raised a matter regarding need for repair of Dam on Ganga between Kajarganj and Nardoli in Etah district, U.P.

3. Shri Pinaki Mishra raised a matter regarding need for effective steps to eradicate poverty in Kalahandi-Bolangir area in Orissa.

4. Dr. B.N. Reddy raised a matter regarding need to expedite execution of Srisailem Left Bank Canal in Nalgonda district, Andhra Pradesh.

5. Shri Naval Kishore Rai raised a matter regarding need to introduce Employment Assurance Scheme and Jawahar Rajogar Yojna in all the blocks of Sitamarhi district, Bihar.

6. Shri Sudhir Giri raised a matter regarding need to introduce STD facilities in important towns of Midnapur district, West Bengal.

7. Shri Ram Sagar raised a matter regarding need to connect the birth place of Sant Ravi Das, a social reformer, with a metalled road.

8. Shri Gopalkrishna Thota raised a matter regarding need to include Dhobi/Rajaka community of Andhra Pradesh in the Scheduled Caste list.

11. The Budget (General) — 1996-97: Demands for Grants

(1) Ministry of Rural Areas and Employment

(2) Ministry of Agriculture

Combined discussion on the following items of business commenced:—

(i) Demands for Grants Nos. 71 to 73 under the control of the Ministry of Rural Areas and Employment

6 cut motions (Nos. 18 to 23) were moved.

(ii) Demands for Grants Nos. 1 to 4 under the control of the Ministry of Agriculture

The following members took part in the combined debate:—

(1) Shri Shivraj Singh Chauhan

(2) Shri Dileep Singh Bhuria

(3) Shri Mehbood Zabedi

(4) Shri Brij Bhushan Tiwari

(5) Shri Anant Gangaram Geete

(6) Shri Ram Nagina Mishra

(7) Shri Sanat Mehta

(i) Shri Yarran Naidu replied to the debate on the Demands for Grants of the Ministry of Rural Areas and Employment.

The discussion on the Demands for Grants was concluded.

All the cut motions moved to the Demands for Grants of the Ministry of Rural Areas and Employment were withdrawn by leave of the House.

The Demands for Grants Nos. 71 to 73 (both Revenue Account and Capital Account) for which the Ministry of Rural Areas and Employment is responsible

for the amounts shown under column 4 of the Printed List of Demands for Grants-Budget (General) for 1996-97 were voted in full.

- (ii) S/Shri Chaturanan Mishra and Raghuvansh Prasad Singh replied to the debate on the Demands for Grants of the Minister of Agriculture.

The discussion on the Demands for Grants was concluded.

The Demands for Grants Nos. 1 to 4 (both Revenue Account and Capital Account) for which the Ministry of Agriculture is responsible for the amounts shown under column 4 of the Printed List of Demands for Grants-Budget (General) for 1996-97 were voted in full.

- (iii) At 6.00 P.M. the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed list of Demands for Grants — Budget (General) for 1996-97 were submitted to the vote of the House and voted in full.
- (1) Demands Nos. 5 and 6 relating to Ministry of Chemicals and Fertilizers.
 - (2) Demands Nos. 7 and 8 relating to Ministry of Civil Aviation and Tourism.
 - (3) Demands No. 9 relating to Ministry of Civil Supplies, Consumer Affairs and Public Distribution.
 - (4) Demands No. 10 relating to Ministry of Coal.
 - (5) Demands Nos. 11 and 12 relating to Ministry of Commerce.
 - (6) Demands Nos. 13 and 14 relating to Ministry of Communications
 - (7) Demands Nos. 15 to 21 relating to Ministry of Defence
 - (8) Demand No. 22 relating to Ministry of Environment and Forests.
 - (9) Demand No. 23 relating to Ministry of External Affairs.
 - (10) Demands Nos. 24 to 26, 28, 29, and 31 to 36 relating to Ministry of Finance.
 - (11) Demand No. 37 relating to Ministry of Food.
 - (12) Demand No. 38 relating to Ministry of Food Processing Industries.

- (13) Demand Nos. 39 to 41 relating to Ministry of Health and Family Welfare.
- (14) Demand Nos. 42 to 46 and 97 to 101 relating to Ministry of Home Affairs.
- (15) Demand Nos. 47 to 50 relating to Ministry of Human Resource Development.
- (16) Demand Nos. 51 and 54 relating to Ministry of Industry
- (17) Demand Nos. 55 and 56 relating to Ministry of Information and Broadcasting.
- (18) Demand No. 57 relating to Ministry of Labour
- (19) Demand Nos. 58, 59 and 61 relating to Ministry of Law, Justice and Company Affairs.
- (20) Demand No. 62 relating to Ministry of Mines.
- (21) Demand No. 63 relating to Ministry of Non-conventional Energy Sources.
- (22) Demand No. 64 relating to Ministry of Parliamentary Affairs.
- (23) Demand No. 65 relating to Ministry of Personnel, Public Grievances and Pensions.
- (24) Demand Nos. 66 relating to Ministry of Petroleum and Natural Gas.
- (25) Demand Nos. 67 to 69 relating to Ministry of Planning & Programme Implementation.
- (26) Demand No. 70 relating to Ministry of Science and Technology.
- (27) Demand Nos. 74 to 76 relating to Ministry of Science and Technology.
- (28) Demand No. 77 relating to Ministry of Steel.
- (29) Demand Nos. 78 to 80 relating to Ministry of Surface Transport.
- (30) Demand No. 81 relating to Ministry of Textiles.
- (31) Demand Nos. 82 to 84 relating to Ministry of Urban Affairs and Employment.
- (32) Demand No. 85 relating to Ministry of Water resources.
- (33) Demand No. 86 relating to Ministry of Welfare.
- (34) Demand Nos. 87 and 88 relating to Department of Atomic Energy.
- (35) Demand No. 89 relating to Department of Electronics.

- (36) Demand No. 90 relating to Department of Ocean Development.
- (37) Demand No. 91 relating to Department of Spacae.
- (38) Demand No. 93 relating to Rajya Sanbha.
- (39) Demand No. 94 relating to Lok Sabha.
- (40) Demand No. 96 relating to Secretariat of the Vice President.

***12. Intimation regarding arrest of member.**

The Deputy Speaker informed the House that the Speaker had received the following communication dated 5 September, 1996 from the Superintendent of Police, CBI, SPE, ACU, VIII, New Delhi on 6 September, 1996:-

"I have the honour to inform you that in connection with the investigation of the CBI case number RC.5(A)/96-ACU, VIII under section 120-B. IPC and Section 7, 12 and 13(2) read with 13(1) (d) of the Prevention of Corruption Act, 1988, Shri Shibu Soren, Member of Lok Sabha has been arrested by the Deputy Superintendent of Police, CBI, ACU, VIII and the Investigating Officer of this case today *i.e.* 5 September, 1996 at 18.15 hours. He will be produced before the competent Court tomorrow in accordance with the provisions of law."

13. Government Bill — Introduced

The Appropriation (No. 3) Bill, 1996.

14. Government Bill — Passed

The Appropriation (No. 3) Bill, 1996.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following Members took part in the debate:-

- (1) Shri Ram Naik
- (2) Shri Ramakant D. Khalap
- (3) Shri C.M. Ibrahim
- (4) Shri Dalip Kumar Ray

The motion for consideration was adopted and clause-by clause consideration of the Bill was taken up.

Clauses 2 to 4 and Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.
The motion that the Bill be passed was moved by Shri P. Chidambaram.
The motion was adopted and the Bill was passed.

6.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th September, 1996)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, September 10, 1996/Bhadra 19, 1918 (Saka)

No. 35

11.02 A.M.

1. Starred Questions

Starred Question Nos. 521—524 and 525 were orally answered. Replies to Starred Question Nos. 522-523 and 526—540 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4874—5104 were laid on the Table.

A Statement by the Minister of Environment and Forests correcting the reply given on August 27, 1996 to Unstarred Question No. 3108 regarding Developmental Projects in Forest Area was also laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 20 of the Protection of Human Rights Act, 1993:—
 - (i) Annual Report of the National Human Rights Commission for the year 1995-96.
 - (ii) Memorandum of Action Taken on the Annual Report of the National Human Rights Commission for the year 1995-96.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
 - (i) S.O. 574(E) published in Gazette of India dated the 20th August, 1996 constituting the Central Fertiliser Committee.

- (ii) The Fertiliser (Control) (Amendment) Order, 1996 published in Notification No. S.O. 575(E) in Gazette of India dated the 20th August, 1996.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government of the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1994-95.
- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Notification No. S.O. 481(E) (Hindi and English versions) published in Gazette of India dated the 5th July, 1996 directing that the expansion of industrial area, townships, infrastructure facilities and such other activities which could lead to pollution and congestion shall not be allowed within the "No Development Zone" specified in the notification, except with the prior approval of the Central Government, issued under sub-section (2) of Section 3 of the Environment (Protection) Act, 1986.
- (6) A copy of the Central Zoo Authority Officers and (Other Employees) Recruitment (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. S.O. 3131 in Gazette of India dated the 2nd December, 1995, under sub-section (2) of Section 63 of the Wild Life (Protection) Act, 1972.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Gov-

ernment of the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1994-95.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Railway Claims Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 185(E) in Gazette of India dated the 12th April, 1996, under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987.

4. Resignation by Member

The Speaker informed the House that he had received a letter dated 9 September, 1996 from Shri Ajit Singh, an elected Member from Baghpat constituency of Uttar Pradesh, resigning from membership of Lok Sabha and he had accepted his resignation with effect from 9 September, 1996.

5. Matters Under Rule 377

1. Shri Amar Pal Singh raised a matter regarding need to protect the interests of sugarcane growers in U.P. by removing the role of sugarcane cooperatives.

2. Shri Virendra Kumar raised a matter regarding need to provide special grant to State Government of Madhya Pradesh to overcome acute drinking water problem in Sagar.

3. Shri Mullappally Ramachandran raised a matter regarding need to dispense with 'users charge' being levied on passengers going abroad from Calicut Airport.

4. Shri Tariq Anwar raised a matter regarding need for construction of Sluice Gates to check fresh floods in Katihar district, Bihar.

5. Shri D. Venugopal raised a matter regarding need to improve the functioning of telephones in rural areas of Thiruppattur Parliamentary constituency, Tamilnadu.

6. Shri Sanat Kumar Mandal raised a matter regarding need to take effective measures to check sea erosion in Sunderbans, West Bengal.

7. Shri V. Dhananjay Kumar raised a matter regarding need to provide LPG connections on demand to the consumers of Dakshina Kanada and Kadagu districts in Karnataka.

(Lok Sabha adjourned at 1.33 P. M. and re-assembled at 2.41 P. M.)

6. Government Bill—Passed

The Representation of the People (Amendment) Bill, 1996.

Discussion on the motion for consideration of the Bill moved by Shri Ramakant D. Khalap on the 26th July, 1996 continued.

The following Members took part in the debate:—

- (1) Shri V. Dhananjaya Kumar
- (2) Prof. I. G. Sanadi
- (3) Shri Anant Kumar
- (4) Shri Ramashray Prasad Singh
- (5) Shri K. C. Kondaiah
- (6) Shri C. Narayana Swamy
- (7) Shri Ram Naik

Shri Ramakant D. Khalap replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Ramakant D. Khalap.

The motion was adopted and the Bill, as amended, was passed.

7. The Jammu and Kashmir Budget

The following items were taken up together:—

(1) General Discussion on the Budget for the State of Jammu and Kashmir for 1996-97.

(2) Demands for Grants Nos. 1 to 27 in respect of Budget for the State of Jammu and Kashmir for 1996-97.

The following members took part in the combined debate:—

- (1) Shri Jag Mohan
- (2) Shri Rajesh Pilot
- (3) Shri Syed Masudal Hossain
- (4) Smt. Geeta Mukherjee
- (5) Prof. Rasa Singh Rawat
- (6) Shri P. Namgyal
- (7) Shri Hannan Mollah
- (8) Shri Suresh Prabhu (*Speech unfinished*)

The discussion was not concluded.

6 P. M.

(*Lok Sabha adjourned till 11 A. M. on Wednesday, the 11th September, 1996*)

S. GOPALAN,
Secretary-General

CORRIGENDUM
TO
Bulletin Part I dated 9 September, 1996
No. 34

Page No.	Item No.	Line	"For	"Read
7	—	20	Re-assembled at 2 P. M.	re-assembled at 2.22 P. M.
8	11	12	Shri Mehbood Zabedi	Shri Mehboob Zabedi
9	—	4	Minister	Ministry
10	11	22	Demand No. 70 relating to Ministry of Science and Technology."	Demand No. 70 relating to Ministry of Power."

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, September 11, 1996/Bhadra 20, 1918 (Saka)

No. 36

11.01 A.M.

1. Starred Questions

Starred Question Nos. 541—543 were orally answered. Replies to Starred Question Nos. 544—560 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5101—5351 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Ninth and Tenth Lok Sabha:—

(i) Statement No. XXIX	Sixth Session, 1990	} Ninth Lok Sabha
(ii) Statement No. XXVIII	Seventh Session, 1991	
(iii) Statement No. XXXIV	First Session, 1991	} Tenth Lok Sabha
(iv) Statement No. XXVIII	Second Session, 1991	
(v) Statement No. XXX	Third Session, 1992	
(vi) Statement No. XXVII	Fourth Session, 1992	
(vii) Statement No. XXV	Fifth Session, 1992	
(viii) Statement No. XXIV	Sixth Session, 1993	
(ix) Statement No. XX	Seventh Session, 1993	

(x) Statement No. XIX	Eighth Session, 1993	} Tenth Lok Sabha
(xi) Statement No. XVII	Ninth Session, 1994	
(xii) Statement No. XII	Eleventh Session, 1994	
(xiii) Statement No. X	Twelfth Session, 1994	
(xiv) Statement No. VIII	Thirteenth Session, 1995	
(xv) Statement No. V	Fourteenth Session, 1995	
(xvi) Statement No. III	Fifteenth Session, 1995	
(xvii) Statement No. II	Sixteenth Session, 1996	

(2) A copy of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

- (i) The Light Diesel Oil (Fixation of Ceiling Prices) (Amendment) Order, 1996, published in Notification No. S.O. 471(E) in Gazette of India dated the 2nd July, 1996.
- (ii) The Furnace Oil (Fixation of Ceiling Prices and Distribution) (Amendment) Order, 1996 published in Notification No. S.O. 472(E) in Gazette of India dated the 2nd July, 1996.
- (iii) The Paraffin Wax (Supply, Distribution and Price Fixation) (Amendment) Order, 1996 published in Notification No. S.O. 473(E) in Gazette of India dated the 2nd July, 1996.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.10 P.M.)

4. Matters Under Rule 377

(1) Shri Dada Baburao Paranjpe raised a matter regarding need to protect the interests of small scale bidi producers in the country.

(2) Shri Banwari Lal Purohit raised a matter regarding need to issue instructions to the Government of Maharashtra for issue of caste certificates to people belonging to Halba tribe.

(3) Shri Kodikunnil Suresh raised a matter regarding need to include Rosemala in Kollan district, Kerala under Rural Electrification Scheme.

(4) Shri K. H. Muniyappa raised a matter regarding need to impose ban on import of silk.

(5) Shri Virendra Kumar Singh raised a matter regarding need to provide adequate funds to State Government of Bihar for industrial development of Aurangabad district.

(6) Shri A. Sampath raised a matter regarding need to cater to the demand of people of Kerala for loan from the credit deposits of NRIs.

(7) Dr. Arun Kumar Sarma raised a matter regarding need for construction of a rail-cum-road bridge over Brahmaputra in Dibrugarh district, Assam.

(8) Shri Ram Bahadur Singh raised a matter regarding need for early completion of Gandak Irrigation Project in Bihar.

5. The Jammu and Kashmir Budget

Combined discussion on the following items of business continued:—

- (1) General Discussion on the Budget for the State of Jammu and Kashmir for 1996-97.
- (2) Demands for Grants Nos. 1 to 27 in respect of Budget for the State of Jammu and Kashmir for 1996-97.

The following members took part in the combined debate:—

- (1) Shri Suresh Prabhu
- (2) Shri Pramothas Mukherjee
- (3) Shri E. Ahamed
- (4) Shri S. Bangarappa

Shri P. Chidambaram replied to the combined debate.

All the Demands for Grants Nos. 1 to 27 (both Revenue Account and Capital Account) in respect of the Budget for the State of Jammu and Kashmir for 1996-97 for the amounts shown under column 4 of the Printed List of Demands for Grants were voted in full.

6. Government Bill—Introduced

The Jammu and Kashmir Appropriation (No. 2) Bill, 1996.

7. Government Bill—Passed

The Jammu and Kashmir Appropriation (No. 2) Bill, 1996.

The motion for consideration moved by Shri P. Chidambaram was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

8. Government Bill—Under Consideration

The Finance (No. 2) Bill, 1996.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following Members took part in the debate:—

- (1) Shri Jaswant Singh
- (2) Shri B.K. Gadhavi
- (3) Shri Nirmal Kanti Chatterjee
- (4) Shri Uttamsingh Rajdharsing Pawar
- (5) Dr. K.P. Ramalingam
- (6) Shri P.R. Dasmunsi
- (7) Shri V.V. Raghavan
- (8) Shri Girdhari Lal Bhargava
- (9) Shri K.P. Singh Deo
- (10) Shri G.M. Banatwalla
- (11) Shri Iswar Prasanna Hazarika
- (12) Shri G.A. Charan Reddy
- (13) Shri P.C. Chacko

The discussion was not concluded.

****9. Statement by Minister**

The Minister of External Affairs made a statement on Comprehensive Test Ban Treaty (CTBT).

9.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th September, 1996)

S. GOPALAN,
Secretary-General.

C O R R I G E N D U M
TO

Bulletin—Part I No. 35 dated 10 September, 1996

<i>Page No.</i>	<i>Item No.</i>	<i>Line</i>	<i>For</i>	<i>Read</i>
1	1	8	521-524	521,524

*Made at 5.30 P.M.

LOK SABHA

BULLETIN—PART I
(Brief Record of Proceedings)

Thursday, September 12, 1996/Bhadra 21, 1918 (Saka)

No. 37

11 A.M.

1. Questions

Starred Question No. 561 was orally answered. Thereafter the Question Hour was suspended. Replies to Starred Question Nos. 562—580 put down in the Order paper for the day were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 5352—5581 would be printed in the official report for the day.

2. Motion Under Rule 388

Shri Somnath Chatterjee moved the following motion:—

“That rule 32 in its application to Question Hour be suspended.”

The motion was adopted.

3. Government Bill—Introduced

The Constitution (Eighty-first Amendment) Bill, 1996 (Insertion of new article 330A and 332A).

(Lok Sabha adjourned at 11.41 A.M. and re-assembled at 12.45 P.M.)

4. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Civil

Aviation was orally answered and supplementaries thereon were also answered.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Uttar Pradesh State Commission for Backward Classes Act, 1996 (President Act, No. 1 of 1996) (Hindi and English versions) published in Gazette of India dated the 5th January, 1996 under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1995.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 1994-95.
 - (ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government of the working of the Vayudoot Limited, New Delhi, for the year 1991-92.
 - (ii) Annual Report of the Vayudoot Limited, New Delhi, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
6. A copy of the Gian Prakash Committee Report of Preliminary

Administrative Enquiry into Sugar Shortage during 1993-94 (Hindi and English versions).

- (7) A copy of the Emigration (Third Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. S.O. 526(E) in Gazette of India dated the 22nd July, 1996, under section 44 of the Emigration Act, 1983.
- (8) A copy of the Consolidated Annual Accounts* (Hindi and English versions) of the Employees Provident Fund Organisation, New Delhi, for the year 1994-95, together with Audit Report thereon, under sub-section (9) of section 5A of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Profit and Loss Account and Balance Sheet (on Accrual Basis) of the Department of Telecommunications for the year 1994-95 (Hindi and English versions).

6. Report and Minutes of Standing Committee on Railways

Shri Basudeb Acharia presented the First Report (Hindi and English versions) of Standing Committee on Railways on 'Budgetary Support to Railways' and Minutes of the sittings of the Committee relating thereto.

7. Report of the Standing Committee on Science and Technology, Environment and Forests

Prof. Jitendra Nath Das laid on the Table a copy (Hindi and English versions) of the Thirty-seventh Report of the Standing Committee on Science and Technology, Environment and Forests on the Demands for Grants (1996-97) of the Ministry of Environment and Forests.

8. Announcement by Speaker

The Speaker made the following announcement:—

(I) "Shri Ram Naik had given on 26 August, 1996 notice of a motion for constituting special House Committee to inquire into the alleged misconduct of Shri Sukh Ram, a Member and former Union Minister.

The notice given by Shri Naik rests broadly on two grounds, viz. (i) that the Central Bureau of Investigation recovered huge amount of cash in raids conducted at the residence of Shri Sukh Ram which according to Shri Naik is presumably unaccounted money; and (ii) that Shri Sukh Ram failed to intimate the Lok Sabha Secretariat about his foreign visit.

In view of the seriousness of the matter, I caused copies of Shri Ram Naik's notice to be forwarded to Shri Sukh Ram for furnishing his comments for my consideration. I also called for a factual note from the Department of Personnel and Training.

I have since received a factual note from the Department of Personnel and Training intimating that two criminal cases under various provisions of the Prevention of Corruption Act, 1988, and the Indian Penal Code have been registered against Shri Sukh Ram and the same are under investigation.

The Department of Personnel and Training have also invited my attention to the observations of the hon. Supreme Court in ISRO Spy Case, SLP (crl.) No. 942/1995 that interference at a premature stage of investigation may derail and demoralise the investigation.

A fax message from Shri Sukh Ram from London has also been received on 11 September, 1996, confirming the receipt of our communication and intimating: "I am still not keeping well and therefore I will be sending my reply in due course of time. Please bear with me."

As regards the observation of the Supreme Court, to which the Department of Personnel and Training have invited our attention that interference at a premature stage of investigation may derail and demoralise the investigation, I feel that discussion in the House on the matter may not be termed as interference in investigation. Moreover, as per the well established Parliamentary convention, in criminal cases, the rule of *sub-judice* has application only from the

me a charge sheet is filled. That stage has not yet reached in this case.

In view of the gravity of the matter and the far reaching implications it has for the Member as well as for the dignity of this House, I am of the considered opinion that the principles of natural justice should be conformed to and we should not proceed hastily without considering the comments of Shri Sukh Ram. I am, therefore, inclined to keep the matter pending for the present.”

- (II) “On 2 August, 1996, I received a jointly signed letter from Sarvashri Chandra Shekher, Ram Bahadur Singh and Bhakta Charan Das, members of Parliament intimating me that at a meeting of Samata Party held on 2nd August, 1996, the said three members had “unanimously decided to constitute a group representing a faction which has arisen as a result of split in the Samata Party”

The hon. Members had requested me to give recognition to their faction which has arisen as a result of split in the original Samata Party.

I caused a copy of the said letter to be forwarded to Shri George Fernandes, M.P. and Leader of Samata Party in Lok Sabha.

After giving a careful consideration to the matter, particularly in the light of the provisions of the Tenth Schedule to the Constitution and the Rules made thereunder, I have decided to seat the said three hon. Members separately in Lok Sabha for the purposes of the functioning in the House. This breakaway group of Samata Party shall be known as Samajwadi Janata Party (Rashtriya).”

9. Matters Under Rule 377

(1) Kumari Uma Bharti raised a matter regarding need to take concrete measures for conservation and protection of Khajuraho temples.

(2) Ramesh Chand Tomar raised a matter regarding need to enquire into the discrimination in wages of workers of NTPC.

(3) Dr. Krupasinduhu Bhoi raised a matter regarding need to retain Fish Research Centre at Burla, Orissa.

(4) Shri Ramashray Prasad Singh raised a matter regarding need to open more post offices in Jahanabad district, Bihar.

(5) Shri P. C. Thomas raised a matter regarding need to take thumb impression of voters while preparing voters' list for use in General elections.

(6) Smt. Bhavna Chikhalia raised a matter regarding need to provide adequate quota of tarcoal to Gujarat.

(7) Shri Jai Prakash Aggarwal raised a matter regarding need to continue the practice of conversion of lease hold properties into freehold in Delhi.

(8) Shri G. A. Charan Reddy raised a matter regarding need for early conversion of Nizamabad and Mudakhed meter gauge railway line into broad gauge.

10. Government Bill—Passed

The Finance (No. 2) Bill, 1996.

Discussion on the motion for consideration of the Bill moved by Shri P. Chidambaram on the 11th September, 1996, continued.

Shri P. Chidambaram replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clauses 5 to 10 were adopted.

Clause 11 was adopted, as amended.

Clauses 12 and 13 were adopted.

Clause 14 was adopted, as amended.

Shri P. Chidambaram moved the following motion under Rule 388:—

“That this House do suspend clause (i) of rule 80 of the Rules

of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 37 to the Finance (No. 2) Bill, 1996 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of New Clause 14A was adopted.

New Clause 14A was also adopted.

Clause 15 was adopted.

Clauses 16 and 17 were adopted, as amended.

Clause 18 was adopted.

Clause 19 was adopted as amended.

Clauses 20 to 28 were adopted.

Shri P. Chidambaram moved the following motion under rule 388:—

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 41 to the Finance (No. 2) Bill, 1996 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of New Clause 28A was adopted.

New Clause 28A was also adopted.

Clauses 29 to 31 were adopted.

Clause 32 was adopted, as amended.

Clauses 33 and 34 were adopted.

Clause 35 was adopted, as amended.

Clause 36 was adopted.

Clause 37 was adopted, as amended.

Clauses 38 to 53 were adopted.

Clause 54 was adopted, as amended.

Clauses 55 to 59 were adopted.

Clause 60 was adopted, as amended.

Clause 61 was adopted.

Clause 62 was adopted, as amended.

Clauses 63 to 73 were adopted.

Clause 74 was adopted, as amended.

Clauses 75 to 88 were adopted.

The First Schedule was adopted.

The Second and Third Schedules were adopted, as amended.

The Fourth and Fifth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill, as amended, was passed. (Lok Sabha adjourned at 2.50 P.M. and re-assembled at 3.33 P.M.)

11. Statement by Minister

The Minister of Home Affairs made a statement on steps taken to relieve aftermath of the Amarnath Tragedy.

12. The Uttar Pradesh Budget

The following items were taken up together:—

(1) General Discussion on the Budget for the State of Uttar Pradesh for 1996-97.

(2) Demands for Grants on Account Nos. 1 to 28, 30 to 82 and 84 to 95 in respect of Budget for the State of Uttar Pradesh for 1996-97.

40 Cut motions (Nos. 1 to 40) were moved.

The following members took part in the combined debates:—

(1) Shri Bhagwan Shankar Rawat

- (2) Smt. Ratna Singh
- (3) Shri Brij Bhushan Tiwari
- (4) Shri Ajoy Mukhopadhyay
- (5) Shri Bachi Singh Rawat
- (6) Shri Ajay Chakraborty
- (7) Shri Subrata Mukherjee
- (8) Prof. Ompal Singh 'Nidar'
- (9) Shri Kalpnath Rai

Shri P. Chidambaram replied to the combined debate:—

All the Cut motions moved were negatived.

All the Demands for Grants on Account Nos. 1 to 28, 30 to 82 and 84 to 95 (both Revenue Account and Capital Account) in respect of the Budget for the State of Uttar Pradesh for 1996-97, for the amounts shown under column 3 of the Printed List of Demands for Grants on Account (Uttar Pradesh) were voted in full.

13. Government Bill—Introduced

The Uttar Pradesh Appropriation (Vote on Account) No. 2 Bill, 1996.

14. Government Bill—Passed

(i) The Uttar Pradesh Appropriation (Vote on Account) No. 2 Bill, 1996.

The motion for consideration moved by Shri P. Chidambaram was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

(ii) The working Journalists and other Newspaper Employees

(Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1996, as passed by Rajya Sabha.

The motion for consideration moved by Shri M. Arunachalam was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M. Arunachalam.

The motion was adopted and the Bill was passed.

15. Government Bill—Under Consideration

The Constitution (Eighty-first Amendment) Bill, 1996 (Insertion of new articles 330A and 332A).

The motion for consideration of the Bill was moved by Shri Ramakant D. Khalap.

The following members took part in the debate:—

- (1) Shrimati Sushma Swaraj
- (2) Dr. Girija Vyas
- (3) Smt. Geeta Mukherjee
- (4) Shri P.N. Siva
- (5) Shri Biju Patnaik
- (6) Kumari Uma Bharati
- (7) Kum. Mamata Banerjee
- (8) Smt. Sandhya Bauri
- (9) Shri Shivraj V. Patil
- (10) Shri C. Narayana Swamy

The discussion was not concluded.

8.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 13th September, 1996).

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Friday, September 13, 1996/Bhadra 22, 1918 (Saka)

No. 38

11.01 A.M.

1. Obituary References

The Deputy Speaker made references to the passing away of Shri Tek Chand, a member of First Lok Sabha and Shri F.H. Mohsin, a member of Third to Seventh Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 581, 583-585 were orally answered. Replies to Starred Question Nos. 582 and 586-600 were laid on the Table.

3. Short Notice Question

Reply to Short Notice Question No. 3 addressed to the Minister of Animal Husbandry and Dairying was laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 5582-5811 were laid on the Table.

5. Papers Laid on the Table

The following papers were laid on the Table :—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 1994-95.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government of the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1994-95.
- (ii) Annual Report of the Delhi State Development Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—
- (i) The Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) (Amendment) Rules, 1996 published in Notification No. G.S.R. 286(E) in Gazette of India dated the 18th July, 1996.
- (ii) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) (Amendment) Rules, 1996 published in Notification No. G.S.R. 287(E) in Gazette of India dated the 18th July, 1996.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972:—
- (i) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Amendment Scheme, 1996 published in Notification No. S.O. 521(E) in Gazette of India dated the 18th July, 1996.

- (ii) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Development Staff) (Amendment) Scheme, 1996, published in Notification No. S.O. 522(E) in Gazette of India dated the 18th July, 1996.
- (7) A copy of the Notification No.G.S.R. 405(E) (Hindi and English versions) published in Gazette of India dated the 4th September, 1996 together with an explanatory memorandum seeking to impose anti-dumping duty on Sodium Ferrocyanide, originating from People's Republic of China and exported to India by the Exporters, under subsection (7) of section 9A of the Customs Tariff Act, 1975.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 397(E) published in Gazette of India dated the 2nd September, 1996 together with an explanatory memorandum regarding exemption to the goods including automobiles, imported into India by the Ford Foundation for their official use from the whole of the duty of Customs leviable thereon.
- (ii) G.S.R. 288(E) to G.S.R. 305(E) published in Gazette of India dated the 23rd July, 1996 together with an explanatory memorandum regarding customs duty changes and exemption in the context of the Budget proposals pertaining to indirect taxes announced by the Finance Minister in Lok Sabha on the 22nd July, 1996.
- (iii) G.S.R. No. 120(E) published in Gazette of India dated the 11th March, 1996 together with an explanatory memorandum seeking to facilitate quick disposal of the currencies immediately after seizure without waiting for the departmental adjudication proceedings.
- (iv) G.S.R. No. 334(E) and G.S.R. No. 354(E) published in Gazette of India dated the 24th July and 6th August, 1996 together with an explanatory memorandum seeking to include specified components in the List of Electronic components attracting a concessional rate of Basic Customs duty of twenty percent.

- (v) G.S.R. No. 338(E) published in Gazette of India dated the 31st July, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 47/96-Cus., dated the 23rd July, 1996.
 - (vi) G.S.R. 396(E) published in Gazette of India dated the 2nd September, 1996 together with an explanatory memorandum seeking to restore, the All Industry Rate of Drawback on export of Embroidered fabrics with effect from 16th June, 1995.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:—
- (i) The United Bank of India (Officers') Service (Amendment) Regulation, 1995 published in Notification No. 2/95 in Gazette of India dated the 23rd March, 1996.
 - (ii) The Canara Bank (Officers') Service (Amendment) Regulations, 1979 published in Notification No. PWPM/1108/71/SV in Gazette of India dated the 23rd December, 1995.
 - (iii) The UCO Bank (Officers') Service (Amendment) Regulation, 1995 published in Notification No. OSR/1/1995 in Gazette of India dated the 18th November, 1995.
 - (iv) The Bank of Maharashtra (Officers') Service (Amendment) Regulations, 1995 published in Notification No. AXI/ST/BM/5547/95 in Gazette of India dated the 1st July, 1995.
 - (v) The Punjab National Bank Officer Employees (Discipline and Appeal) (Amendment) Regulations, 1994 published in Notification No. PNB/DAC/3/94 in Gazette of India dated the 26th November, 1994.
 - (vi) The Amended Schedule 1994 to Bank of Maharashtra Officer Employees (Discipline and Appeal) Regulations, 1976 published in Notification No. AXI/ST/DAM/10065/94 in Gazette of India dated the 15th October, 1994.
 - (vii) The Allahabad Bank (Officers') Service (Amendment) Regulations, 1995 published in Notification No. HO/Legal/0279 in Gazette of India dated the 15th July, 1995.

- (viii) The Corporation Bank (Officers') Service (Amendment) Regulations, 1994 published in Notification No. PAD/IR/15/95 in Gazette of India dated the 18th February, 1995.
 - (ix) The Union Bank of India (Officers') Service (Amendment) Regulations, 1994 published in Notification No. OSR/10 in Gazette of India dated the 10th September, 1994.
 - (x) The Bank of India (Officers') Service (Amendment) Regulations, 1995 published in Notification No. P/IR/SAH/191 in Gazette of India dated the 22nd July, 1995.
 - (xi) The Punjab National Bank (Officers') Service (Amendment) Regulations, 1979 published in Gazette of India dated the 7th July, 1995.
 - (xii) The Syndicate Bank (Officers') Service (Amendment) Regulations, 1994 published in Notification No. 671/S/0089/PD/IRD(O) in Gazette of India dated the 7th January, 1995.
 - (xiii) The Union Bank of India (Officers') Service (Amendment) Regulations, 1994 published in Notification No. OSR/11 in Gazette of India dated the 7th January, 1995.
 - (xiv) The Punjab and Sind Bank (Officers') Service (Amendment) Regulations, 1995 published in Notification No. PSB/STAFF/OSR/1995 in Gazette of India dated the 21st February, 1995.
- (10) A copy of the Notification No. SBD No. 11/1994 (Hindi and English versions) published in Gazette of India dated the 13th August, 1994 approving the amendment in Regulation 17(1) of State Bank of Bikaner and Jaipur/Hyderabad/Indore/Mysore/Patiala/Saurashtra and Travancore Employees' Provident Fund Regulations, under sub-section (4) of section 63 of the State Bank of India (Subsidiary Banks) Act, 1959.
- (11) A copy of the Imperial Bank of India Employees' Pension and Guarantee Fund Rules and Regulations (Amendment) 1995 (Hindi and English versions) published in Notification No. CDO/AMD/SPL/5328 in Gazette of India dated the 23rd December, 1995, under sub-section (4) of section 50 of the State Bank of India Act, 1955.

- (12) A copy of the State Bank of India Employees' Pension Fund Rules (Amendments) 1995 (Hindi and English versions) published in Notification No. CDO/ADM/SPL/5329 in Gazette of India dated the 23rd December, 1995, under sub-section (3) of section 49 of the State Bank of India Act, 1955.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. 306(E) to G.S.R. 327(E) published in Gazette of India dated the 23rd July, 1996 together with an explanatory memorandum regarding Central Excise Duty changes and exemption made in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 22nd July, 1996.
 - (ii) G.S.R. 339(E) published in Gazette of India dated the 31st July, 1996 together with an explanatory memorandum making certain amendments in four Notifications mentioned in the Notification.
 - (iii) The Central Excise (Fourth Amendment) Rules, 1996 published in Notification No. G.S.R. 340(E) in Gazette of India dated the 31st July, 1996 together with an explanatory memorandum.
 - (iv) G.S.R. 341(E) published in Gazette of India dated the 31st July, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 11/96-CE, dated 23rd July, 1996.
- (14) A copy of the Annual Report and Accounts (Hindi and English versions) of the Vidur Gramin Bank for the year 1993-94, together with Auditor's Report thereon.
- (15) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1995, together with Auditor's Report thereon.
- (i) Manipur Rural Bank, Imphal
 - (ii) Raebareli Kshetriya Gramin Bank, Raebareli (U.P.)
 - (iii) Uttarbanga Kshetriya Gramin Bank, Coochbehar (West Bengal)

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Reconstruction Bank of India, Calcutta, for the year 1995-96, alongwith Audited Accounts, under sub-section (5) of section 29 and sub-section (5) of section 31 of the Industrial Reconstruction Bank of India Act, 1984.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Industrial Reconstruction Bank of India, Calcutta, for the year 1995-96.
- (17) A copy of the Third Interim Report (Hindi and English versions) of the Fifth Central Pay Commission for the Central Government Employees.
- (18) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India, State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Mysore, State Bank of Indore, State Bank of Patiala, State Bank of Saurashtra and State Bank of Travancore for the year 1995-96, alongwith Audited Accounts and Auditor's Reports thereon, under sub-section (4) of section 40 of the State Bank of India Act, 1955 and sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959, respectively.
- (19) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:—
- (i) Report on the working and activities of the Bank of Baroda for the year 1995-96, alongwith Accounts and Auditors' Report thereon.
- (ii) Report on the working and activities of the Bank of India for the year 1995-96, alongwith Accounts and Auditors' Report thereon.
- (iii) Report on the working and activities of the Canara Bank for the year 1995-96, alongwith Accounts and Auditors' Report thereon.
- (iv) Report on the working and activities of the Central Bank of India for the year 1995-96, alongwith Accounts and Auditors' Report thereon.
- (v) Report on the working and activities of the Dena Bank for the year 1995-96, alongwith Accounts and Auditors' Report thereon.

- (vi) Report on the working and activities of the Syndicate Bank for the year 1995-96, alongwith Accounts and Auditors' Report thereon.
 - (vii) Report on the working and activities of the Union Bank of India for the year 1995-96, alongwith Accounts and Auditors' Report thereon.
 - (viii) Report on the working and activities of the Bank of Maharashtra for the year 1995-96, alongwith Accounts and Auditors' Report thereon.
 - (ix) Report on the working and activities of the United Bank of India for the year 1995-96, alongwith Accounts and Auditors' Report thereon.
 - (x) Report on the working and activities of the Orient Bank of Commerce for the year 1995-96, alongwith Accounts and Auditors' Report thereon.
 - (xi) Report on the working and activities of the Vijaya Bank for the year 1995-96, alongwith Accounts and Auditors' Report thereon.
- (20) A copy of the Twenty-Fifth Annual Report (Hindi and English versions) pertaining to the Execution of the Provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from the 1st January, 1995 to the 31st December, 1995, under section 62 of the said Act.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, for the year 1995-96, under sub-section (3) of section 18 of the Securities and Exchange Board of India Act, 1992.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Securities and Exchange Board of India for the year 1995-96.
- (22) A copy of the Cost Accounting Records (Industrial Gases) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 271(E) in Gazette of India dated the 9th July, 1996, under sub-section (3) of section 642 of the Companies Act, 1956.
- (23) A copy of the Ramesh Chandra Inquiry Report regarding the Incidents and related sequence of events at the State Guest House, Lucknow, on 2nd June, 1995 (Hindi and English versions).

- (24) A copy of the Special Order (Hindi and English versions) made by the President authorising Governor of Gujarat for additional expenses during 1994-95 under 'Electricity' of Schedule-II to the Governors (Allowances and Privileges) Rules, 1987, under sub-section (3) of section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.
- (25) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1993-94.
 - (ii) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1993-94, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1994-95.
 - (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1994-95, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 1992-93.
 - (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 1992-93, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 1984-85.
 - (ii) Annual Report of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 1984-85, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

- (e) (i) Review by the Government of the working of the Maharashtra Agro Industries Development Corporation Limited, Bombay, for the year 1994-95.
- (ii) Annual Report of the Maharashtra Agro Industries Development Corporation Limited, Bombay, for the year 1994-95, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (26) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1994-95.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 1994-95.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1994-95.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board for the year 1994-95.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Cochin, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council of India, Cochin, for the year 1994-95.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi for the year 1994-95.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 1994-95, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 1994-95.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences, New Delhi, for the year 1994-95, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences, New Delhi, for the year 1994-95.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University for the year 1994-95.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University for the year 1994-95.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 1994-95, together with Audit Report thereon.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 1994-95, together with Audit Report thereon, under sub-section (4) of section 28 of the Jamia Millia Islamia Act, 1988.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1994-95, together with Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Gov-

ernment of the working of the Central Tibetan Schools Administration, New Delhi, for the year 1994-95.

- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University (Volume I and II) for the year 1994-95, together with Audit Report thereon.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1994-95, together with Audit Report thereon.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the Audited Accounts of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1994-95.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

6. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 12th September, 1996, Rajya Sabha agreed without any amendment to the Representation of the People (Second Amendment) Bill, 1996, passed by the Lok Sabha on the 10th September, 1996.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1996, passed by Lok Sabha on the 9th September, 1996.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Jammu and Kashmir Appropriation (No. 2) Bill, 1996, passed by Lok Sabha on the 11th September, 1996.

7. Report and Minutes of Standing Committee on Railways

Shri Basudeb Acharia presented the Second Report (Hindi and English versions) of Standing Committee on Railways on 'Redressal of Public Grievances by Indian Railways' and Minutes of the sittings of the Committee relating thereto.

8. Presentation of petition

Shrimati Sumitra Mahajan presented a petition signed by Shri R.V. Subba Rao of Secunderabad, Andhra Pradesh, Shri R.B. Maitra of Calcutta and other bidi workers requesting immediate cancellation of licences for manufacture of small cigarettes and formulation of a clear cut bidi policy.

(Lok Sabha Adjourned at 12.55 P.M. and Re-assembled at 2.05 p.m.)

9. Government Bill—Introduced

The Lokpal Bill, 1996. ✓

10. Matters under Rule 377

1. Shri Shivraj Singh Chauhan raised a matter regarding need to improve the functioning of telecommunication system in Madhya Pradesh particularly in rural areas.
2. Shri Santosh Kumar Gangwar raised a matter regarding need to shift sugar mill in Bareilly to its new site at villages Saidpur (Bareilly).
3. Shri V.M. Sudheeran raised a matter regarding need to set up an FM radio station and metro channel transmitter at Alleppey, Kerala.
4. Kum. Frida Top no raised a matter regarding need for early construction of Rourkela-Bamligarh-Talcher railway link line of Orissa.
5. Shri Anil Kumar Yadav raised a matter regarding need to widen National Highway No. 39 between Barauni and Purnea in Bihar.
6. Prof. Jitendra Nath Das raised a matter regarding need to open Tetulia corridor to connect Dinajpur with Jalpaiguri, West Bengal.
7. Dr. K.P. Ramalingam raised a matter regarding need for construction of overbridges on railway crossings at Erode and Mohudan, Tamilnadu.
8. Shri Vishambhar Prasad Nishad raised a matter regarding need to include sub-groups of fishermen community in different parts of the country in SC/ST list.

11. Government Bill—Under Consideration

The Constitution (Eighty-first Amendment) Bill, 1996 (Insertion of new articles 330A and 332A).

Discussion on the motion for consideration of the Bill moved by Shri Ramakant D. Khalap on the 12th September, 1996, continued.

The following members took part in the debate:—

- (1) Shri George Fernandes
- (2) Shri Madhukar Sirpotdar
- (3) Shri G.M. Banatwalla

(The discussion was held over and resumed *vide para 15* below)

12. Private Member's Resolution — Under Consideration

Further discussion on the Resolution moved by Shri Prabhu Dayal Katheria on the 12th July, 1996, continued.

“With a view to check increasing unemployment and for generating more employment opportunities, this House urges upon the Government to —

- (i) Provide financial assistance to existing small scale industries;
- (ii) set up new small scale industries and provide necessary infrastructural facilities like loans, electricity, marketing etc. to such industries;
- (iii) reserve certain areas of production for small scale industries; and
- (iv) set up a National Craftsman Development Bank.”

The following members took part in the debate:—

- (1) Shri Santosh Kumar Gangwar
- (2) Shri Bhagwan Shankar Rawat
- (3) Shri Ram Kripal Yadav
- (4) Dr. Ramesh Chand Tomar
- (5) Shri Sukhdev Paswan
- (6) Shri Ram Tahal Chaudhary
- (7) Shri Surendra Yadav
- (8) Shri Thawar Chand Gehlot
- (9) Shri S. Ajay Kumar
- (10) Shri Ram Nagina Mishra
- (11) Dr. Ramkrishna Kusmaria
- (12) Shri S.K. Karvendhan
- (13) Shri Shivraj Singh Chauhan (*Speech unfinished*)

The discussion was not concluded.

13. Half-An-Hour Discussion

Shrimati Sumitra Mahajan raised a discussion on the points arising out of the answer given by the Minister of Surface Transport on 12 July, 1996 to Starred Question No. 41 regarding length of National Highways in the country.

Shri T.G. Venkatraman replied to the discussion.

14. Panel of Chairmen

The Speaker announced that he had nominated the following members on the Panel of Chairmen:—

- (1) Shri Basudeb Acharia
- (2) Shri Chitta Basu
- (3) Shri P.C. Chacko
- (4) Shri Nitish Kumar
- (5) Smt. Geeta Mukherjee
- (6) Shri P.M. Sayeed
- (7) Col. Rao Ram Singh
- (8) Prof. Rita Verma

15. Government Bill—Reference to Joint Committee

The Constitution (Eighty-first Amendment) Bill, 1996 (Insertion of new articles 330A and 332A).

The discussion on the item of Business at para 11 above was resumed.

- (4) Shri Imchalemba
- (5) Shri Nitish Kumar

✓ The House authorised the Sepaker to refer the Bill to a Joint Committee in consultation with the Chairman, Rajya Sabha, with the instruction that the Joint Committee should present their report by the last day of the first week of the Winter Session, 1996.

16. National Song

The National Song was played.

(Lok Sabha adjourned Sine die at 7.19 P.M.)

S. GOPALAN,
Secretary-General.